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NATIONAL HUMAN RIGHTS COMMISSION

Report of the Enquiry Committee in Case No. 6352/4/32/2022

Volume I

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NATIONAL HUMAN RIGHTS COMMISSION

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1. Introduction

Following appearance of news reports about deaths of many persons due to consumption of spurious liquor in Bihar, the National Human Rights Commission (hereinafter, Commission) took suo motu cognizance of the same vide proceeding dated 16.12.2022. The Commission observed and directed as under:-

"The Commission has come across a news report published in the English daily "Hindustan Times" on 15.12.2022, under caption "17 die in Bihar hooch tragedy." The news report reveals that at least 17 people have died after allegedly consuming spurious liquor in Saran district of Bihar and the toll is likely to rise as some of the victims are in a critical condition. The deaths have been reported across three villages under Mashrakh, Ishuapur and Amnaur police stations of Marhaura sub-division in Chhapra area. The police suspects that the villagers might have purchased the liquor from a common shop in these adjoining areas. According to Civil Surgeon of the Chhapra Division, Seventeen people have died and the post-mortem reports are awaited...

"The Commission takes suo-motu cognizance of the matter and directs issuance of Notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report in the matter including the status of the FIR registered by the police, medical treatment of the victims who are hospitalized and compensation if any, granted to the aggrieved families. The Commission would also like to know about the action taken against the delinquent officers, responsible for the tragedy..." (Annexure 1)

2. Order of NHRC and terms of reference

2.1 Further, the Commission decided to send a team of its own, headed by a Member of the Commission, to visit the affected districts of the State of Bihar to conduct an on the spot fact finding enquiry in the matter. The

Commission observed and directed as under, vide proceeding dated 18.12.2022:-

"...As per media reports, the death toll is rising and has touched number of 65 so far. It is also reported that not only Saran but other districts of the State of Bihar have also come in the grip of the tragedy...The situation is worsening and the people are dying daily which is a grave human rights violation and the Commission is greatly perturbed with the news, reported by the media.

"Maintenance and improvement of public safety and health have to rank high as these are indispensable to the very physical existence of the community and on the betterment of these, depends the building of the society of which, the Constitution makers envisaged. Attending public health should be the high priority of the State and perhaps the one, on the top. The Commission is pained to see that in the instant case more than 65 persons from poor and vulnerable sections of the society have died which is a glaring instance of flagrant violation of human rights due to abject failure of public servants, warranting immediate and urgent steps to protect the lives of the poor gullible people by preventing them from consuming illicit and spurious liquor. Notwithstanding the fact that the State has prohibited the sale of liquor but it has not been able to stop the sale of spurious and illicit liquor discretely which has cost huge loss of human lives for which the State cannot escape its liability..."

"The State is responsible under the Constitutional scheme to secure human lives by ensuring effective implementation of public health and safety of the individuals which is conspicuously absent in the instant tragic incident. The Commission is prima-facie of the view that due to apathy and lack of empathy coupled with complacency and connivance of the state officials, who neither remained vigilant at the threshold nor took timely action to save the precious human lives by providing them best medical treatment, it becomes imperative for the Commission to get an enquiry done by a team of its own. Hence, the Commission finds it appropriate to immediately send a team of its own, headed by a Member of the Commission to visit the affected districts of the State of Bihar for conducting an on the spot fact finding enquiry in the matter and to submit a report, at the earliest."
(Annexure 2)

2.2 Later that day, in a separate administrative order, Hon'ble Member, Sri Rajiv Jain, was entrusted to head the said enquiry team which should comprise Sri Manoj Yadava, DG(I), and such other officials from the Investigation / Law Divisions as Sri Rajiv Jain may consider appropriate.

3. Constitution of the team

Pursuant to the directions of the Commission, a team of NHRC, led by Hon'ble Member Sri Rajiv Jain, was constituted to carry out an on the spot fact-finding enquiry in the matter in the districts of Saran and Siwan, Bihar, during December 20-22, 2022. The team consisted of the following:-

Sri Manoj Yadava, IPS, DG (I).

Sri Sunil Kumar Meena, IPS, DIG.

Ms Meenakshi Sharma (PO).

Sri Brijvir Singh, AR (Law).

Sri Isam Singh, Dy. SP.

Sri Rajendra Singh, Dy. SP.

Sri B. S. Shekhawat, Insp.

Sri Narendra Kumar Ojha, Insp.

Sri Rajender Prashad Gupta, Const.

Sri Madhva Nanda Rout, Const.

Ms Dakshata Bajpai JRC.

Ms Kirti Vashistha JRC.

4. Lack of assistance from State Govt.

4.1 In preparation for the field visits by the enquiry team, the Commission sent some letters to the State Government on December 19 to seek briefings, information and logistics, etc.:-

4.1.1 To Chief Secretary and DMs and SPs of Saran and Siwan districts: conveying therein that NHRC team will visit districts Saran and Siwan and seeking video conference with senior officials of the State Government followed by separate video conference with officials of the two districts on December 20. **(Annexure 16)**.

4.1.2 To Chief Secretary with copy to other officials of Bihar, namely, DGP, Secretary (Health), DMs and SPs of Districts Saran and Siwan, Protocol Division of GAD and RC Bihar, New Delhi, and Bihar SHRC:

intimating travel plan of the team members and seeking logistic arrangements. **(Annexure 17).**

4.1.3 To SPs of Saran and Siwan districts: seeking lists of deceased and survivors and cases registered, etc. **(Annexure 18)**

4.1.4 To DMs of Saran and Siwan districts: seeking lists of deceased and survivors and reports submitted to the government. **(Annexure 19)**

4.1.5 To CMOs of Saran and Siwan districts: seeking lists of deceased and survivors, record of medical treatment to victims, SOPs / medical protocol and list of treatment centres. **(Annexure 20)**

4.2 However, the Chief Secretary, Government of Bihar, conveyed later that day that VC meetings cannot be held next day because of the short notice from the Commission. An alternate time was not suggested by him **(Annexure 21).**

4.3 The State Government also conveyed that it will not be able to provide logistics, like security, transport and accommodation to members of the team.

4.4 Moreover, the State Government did not send information sought by the Commission (like lists of deceased, injured and treatment centres, treatment rendered, SOP/Medical protocol, etc.). No cooperation was extended by the State administration, in terms of providing data, safety-security, accommodation and transportation despite intimation, even when some officials of the enquiry team reached Patna on 20.12.2022.

4.5 However, the State Government declared Hon'ble Member, Sri Rajiv Jain, and Sri Manoj Yadava, DG(I), as State guests, following a letter from the NHRC to the Chief Secretary with copy to DGP, DMs and SPs of District Saran, Bihar, etc, conveying therein about their travel plans **(Annexure 22)**. They were provided protocol assistance, security, transport and accommodation for their stay in the state during Dec, 21-22. Police officials from local Police Stations also accompanied them during their field visits.

4.6 Senior district officials, viz., SPs and DMs of districts Saran and Siwan, did not agree to meet the NHRC teams, despite requests made by latter during their field visits.

4.7 Officials of the Excise Department, too, did not meet the NHRC teams. They did not turn up despite fixing appointments on two occasions on separate days during the field visits of NHRC teams.

4.8 Concerned Police Stations of districts Saran and Siwan did not provide any document or data related to the cases, accused, arrested, etc., other than the 7 FIRs relating to the liquor tragedy and some other documents mentioned later. However, following oral requests by the NHRC teams, a couple of Police personnel from local PS accompanied the NHRC teams 2 & 3 during Dec. 21-22.

4.9 Officials of government hospitals in the affected areas met the NHRC teams, answered their questions and provided lists of deceased and injured, nature of treatment rendered, etc. (details mentioned later).

5. Modalities of the enquiry

5.1 The enquiry team made a written request to the DG, Sashastra Seema Bal (SSB), for arrangements, including safety-security, accommodation and transportation for their members (**Annexure 23**), because the State Government did not extend any assistance when some officials of the enquiry team reached Patna on Dec. 20. Accordingly, the SSB made the arrangements.

5.2 The enquiry team initially scanned media reports to cull out data on places affected, particulars of deceased and injured, treatment centres, etc., because no information/data had been provided by the State authorities (**Annexure 7**). It was apparent from these reports that higher casualties had occurred in the affected areas of PS Mashrak, PS Isuapur, PS Amnour, PS Marhaura, PS Taraiya of Saran District and PS Bhagwanpur Hat of Siwan.

5.3 The enquiry team decided to visit all these areas. Accordingly, three teams were constituted, each headed by a senior officer, and were assigned different areas. The teams prepared their action plan based on the data collected from media reports and data subsequently received from CMO, Saran. The teams visited the following places:-

Teams	Members of Teams	Places & Villages visited	Date of Visit
Team -1	(i) Sri Rajiv Jain, Hon'ble Member	PS Amour(Saran) (i) Ward No-4	21.12.2022
	(ii) Sri Manoj Yadava, IPS, DG(I)	(ii) Hussepur	
	(iii) Ms Meenakshi Sharma (PO)	(iii) Mani Sirsiya	
	(iv) Sri Isam Singh, Dy SP	(iv) Jagdev Sirsiya	
	(v) Sri B. S. Shekhawat, Inspector	PS Marhaoura (Saran) (i) Kharouni	22.12.2022
	(vi) Ms. Dakshata Bajpayee, JRC	(ii) Lalapur PS Taraiya (Saran) (i) Taraiya	22.12.2022
Team-2	(i) Sri Sunil Kumar Meena, IPS, DIG	PS Bhagwanpur Hat (Siwan) (i) Brahmasthan	23.12.2022
	(ii) Sri Rajendra Singh, Dy SP	(ii) Sondhani	
		PS Mashrak (Saran) (i) Bahrauli	21.12.2022
		(ii) Ghogia	
		PS Isuapur (Saran) (i) Chakahan	22.12.2022
		(ii) Doila (iii) Dumri (iv) Mahuli (v) Rampur Atauli (vi) Siswa	
Team-3	(i) Sri Brijvir Singh, AR (Law)	PS Mashrak (Saran) (i) Bahrauli	21.12.2022
	(ii) Sri Narendra Kumar Ojha, Insp	(ii) Mashrak (Shastri Tola)	22.12.2022
	(iii) Ms. Kirti Vashishtha, JRC	(iii) Mashrak (Takht)	
		(iv) Mashrak (Yadu More Tola)	
		(v) Mashrak (West Tola)	
		(vi) Durgauli	
		(vii) Gopalwari	
		(viii) Hanuman Ganj	
		(ix) Pachkhanda	

5.4 During the enquiry, the NHRC teams visited affected / aggrieved families and homes of victims and recorded their statements.

5.5 The NHRC teams also visited different hospitals in the affected areas, including PHC Isuapur, CHC Mashrak, Sadar Hospital, Chapra, and Patna Medical College & Hospital, to obtain first hand information about the treatment / care given to the victims and to obtain the records of the death, post mortem, inquest, FSL reports and survivors of the liquor tragedy. The Doctors were also asked for the SOP or medical protocol recommended by the Bihar government for treatment of victims of spurious liquor. Officials of hospitals in the affected areas met the NHRC teams, answered their questions and provided following documents:-

5.5.1 CMO Saran: The official list of 42 deceased (**Annexure 3**), Flow chart in Methyl Alcohol Poisoning, CMO, Saran, order dated 14.12.2022 to Sub-ordinate formations, letter dated 18.12.2022 of DM, Saran, to District officials, Report of Suspected Alcohol Poisoning, treatment charts of some victims, etc. (**Annexures 27-29**)

5.5.2 Medical Officer I/C, CHC Isuapur, Saran: List of patients of suspected alcohol poisoning, SOP for Methyl Alcohol Poisoning (from Internet), Prescriptions of some victims and Daily log of ambulance. (**Annexures 30-34**)

5.5.3 Block Health Manager, PHC Mashrak, Saran: Method of investigation / treatment of victims. (**Annexures 35-36**)

5.5.4 Patna Medical College & Hospital: List of victims (unsigned) (**Annexure 37-38**)

5.6 The teams also visited concerned Police Stations and collected copies of the 7 FIRs of districts Saran (6) and Siwan (1) that were filed in relation to the liquor tragedy (**Annexure 8-14**). No other document related to these cases, including present status of filed cases, details of accused and arrested persons, were provided by the concerned Police Stations. Police otherwise provided the following documents:-

5.6.1 PS Amnour, Saran: List of cases, recoveries and arrests related to illicit liquor in 2022. (**Annexure 24**).

5.6.2 PS Marhaura, Saran: List of cases and recoveries of illicit liquor in 2022. (**Annexure 25**).

5.6.3 PS Bhagwanpur Hat, Siwan: Copies of five petitions of family members of victims requesting that FIR should not be registered or postmortem of victim should not be done. (**Annexure 26**).

5.7 The NHRC team also tried to ascertain the quantum of relief and rehabilitation provided by the State Government as well as the measures taken or proposed to be taken to dismantle clandestine liquor manufacturing hot spots across the state, but in vain. As mentioned earlier, the team was not given appointment by the DM, SP and officials of the Excise Department of districts Saran and Siwan.

5.8 In all, the NHRC teams visited the homes of **68** deceased (63 in Saran and 05 in Siwan) and 7 injured victims during their spot visits, as per following table:-

Sl. No.	TEAMS	DATE OF VISIT- Dec. 21			DATE OF VISIT- Dec. 22			DATE OF VISIT- Dec. 23			TOTAL (Dead+ Injured)
		D	Inj.	Total	D	Inj.	Total	D	Inj.	Total	
1	Team 1	05	03	08	06	01	07	-	-	-	15 (11+04)
2	Team 2	20	02	22	11	-	11	05	-	05	38 (36+02)
3	Team 3	12	-	12	09	-	09	-	01	01	22 (21+01)
	Total	37	05	42	26	01	27	05	01	06	75 (68+7)

5.9 A Master List of victims is at **Annexure 4** and a Map of the affected areas of District Saran is at **Annexure 5**.

6. Legal provisions

6.1 The Bihar Prohibition and Excise Act, 2016 (hereinafter, the Prohibition Act or Act), was enacted to enforce complete prohibition. The Act, inter alia, prohibits manufacturing, bottling, distribution, transportation, collection, storage, possession, purchase, sale or consumption of any intoxicant or liquor (**Sec 13**).

6.2 Excise Commissioner is responsible for administration of this Act in whole of the State (Sec.5). Function and Power of Excise Commissioner is to enforce complete prohibition in the state, regulate, control and monitor the possession and to curb illegal trade in liquor and illicit distillation. The Excise Commissioner is head of "Excise Intelligence Bureau" which works towards the success of complete Prohibition of liquor and Intoxicants collect intelligence and keep surveillance. (Sec. 10 &11)

6.3 Excise officers have the powers to arrest violators, search and seize without warrant and investigate cases (Sec. 73, 74 & 78) and have all the powers of the Officer-in-Charge of Police Station (Sec. 79).

6.4 Collector is responsible for complete prohibition and effective prosecution of cases (Sec.8). Superintendent of Police is responsible to assist the Collector in ensuring complete prohibition (Sec.9).

6.5 On the issue of compensation, Collector is authorized (Sec 42) to order the manufacturer and/or seller, whether convicted of an offence or not, to pay compensation of not less than four lakh rupees to the legal heirs of each deceased or two lakh rupees to the person to whom grievous hurt has been caused, or twenty thousand rupees to the person for any other consequential injury owing to consumption of liquor.

7. Orders of superior courts on liquor tragedies

7.1 The High Court of Patna had observed on 12.10.2022 that the State authorities in Bihar have failed to implement complete prohibition to safeguard health, life and liberty of the people at large. The Court also observed the rising trend of manufacturing and smuggling of liquor due to the deliberate inaction of the State officials. The Chief Secretary, Bihar, was directed to submit a detailed action taken report with respect to steps

taken for strict implementation of the Bihar Prohibition and Excise Act, 2016, in its true spirit and disciplinary action against the officials especially empowered to implement the policy. (refer CrI. Misc. No. 14308 of 2022 Niraj Singh Vs State of Bihar).

7.2 The Hon'ble Supreme Court observed on 23.2.2022 that huge number of cases were coming to it arising from proceedings initiated under the Bihar Prohibition and Excise Amendment Act, 2018. The trial Court and the High Court are both being crowded by bail applications, while denial of bail would result in crowding of the prisons. The State Government of Bihar was asked to explain what analysis took place before the law was brought into force in terms of the Court infrastructure required and manpower required to deal with litigation which would arise from such a statute. (refer Special Leave Petition (CrI.) Diary No. 2482/2022 Sudhir Kumar Yadav Vs State of Bihar).

8. Gist of statements of victims & their families

8.1 All the statements of families of the victims recorded during the field visits by the enquiry teams along with originals are annexed with this report at **Annexure 39**, while their Gist is at **Annexure 15**. Most of these statements had some common features which are summarized in the succeeding paragraphs.

8.2 Most of the witnesses stated that their family members were low wage earners like, farmers, labourer, drivers, tea sellers, hawkers etc and some of them were even unemployed. Most of them came from poor economic backgrounds and earned only approx Rs. 35,000 to 1.2 lakh p.a. Most of the deceased and victims were the only earning member of the family and had 2-3 minor children along with their wives as dependents. Their living conditions were mostly poor. Some of them used to consume liquor regularly, others occasionally. Most of the family members knew that the victim/ deceased persons were able to obtain liquor easily from the local area as and when required.

8.3 In the current instance, most of the cases of deaths were recorded between Dec. 13-15, 2022. However, most of the family members were not aware about the source of liquor consumed on that fateful day. Some of them stated that the victim / deceased had gone to market in the area of

Mashrak or to a marriage function etc. and consumed liquor. After consuming liquor, the victims felt dizziness, vomiting, abdominal pain, headache, unconsciousness, blurred vision and, in some of the cases, suffered complete loss of vision, etc.

8.4 Based on the statements of family members of victims, independent witnesses and villagers recorded during the enquiry besides media reports and documents collected from the hospitals, there were **132** victims of the said Liquor tragedy in districts Saran, Siwan and Begusarai of Bihar. Of these, **82** persons lost their lives and 50 survived, including 7 who lost their vision.

8.5 These 82 deceased were from districts Saran (**75**), Siwan (**5**) and Begusarai (**2**). However, the official list given by CMO Saran mentioned only 42 deaths, all of district Saran.

8.6 Of the 50 survivors, 47 had been discharged after treatment for suspected alcohol poisoning, as per the hospital records collected from PHC Isuapur, CHC Mashrak, and District Hospital, Saran. The remaining 3 did not visit any government hospital.

8.7 In all, the NHRC teams visited the homes of **68** deceased (63 in Saran and 05 in Siwan) and 7 injured victims during their spot visits. These 68 included 33 who figured in the official list of deceased given by CMO Saran.

8.8 As per the enquiry committee, at least 77 persons died in this tragedy, including 68 whose homes were visited by the NHRC teams and 9 others whom the team did not visit but who figured in the official list given by CMO Saran. The ensuing findings of the enquiring committee are based on this figure of 77 dead.

9. FINDINGS of the NHRC enquiry committee

9.1 Death toll: At least 77 persons admittedly died and 7 lost their vision due to consumption of spurious liquor in districts Saran and Siwan of Bihar during December 13-16, 2022. The death toll was much more than the data of 42 deaths provided by the Civil Surgeon, Saran. Thus, the State administration apparently tried to minimize the gravity of the incident.

9.2 Epicenter: The epicenter of this liquor tragedy was the area in the jurisdiction of PS Mashrak, in which 45 persons died (of the total 77), while the official death toll in this area was placed at 27. In its Bahrauli Panchayat alone, 14 persons died, while 4 lost their vision. All the affected Police Stations of district Saran fall in its Marhaura Sub-division, where policing is being supervised by Inderjit Baitha, SDPO, Marhaura, Saran.

9.3 Geographical distribution: These 77 deaths were in Mashrak, Isuapur and Amnour Blocks of Saran district and Bhagwanpur Hat of Siwan district. The following table brings out the affected areas where deaths and injuries took place, juxtaposed with the official version :-

Sl. No	Police Station	Official deaths	As per enquiry committee			
			Deaths	Injured	Survivors	TOTAL
1	Mashrak	27	45	2	13	60
2	Isuapur	10	12	0	18	30
3	Amnour	2	7	3	5	15
4	Marhaura	2	5	1	4	10
5	Bhagwanpur Hat*	0	5	0	0	5
6	Tariya	0	2	1	1	4
7	Derni	1	1	0	0	1
8	Sahajitpur	0	0	0	1	1
9	Town	0	0	0	1	1
	TOTAL	42	77	7	43	127

Note: All PS are in Saran district, except Bhagwanpur Hat of Siwan district.

9.4 Economic status of victims: Family members of most of the victims stated that the deceased were low wage earners, like farmers, labourers, drivers, tea sellers, hawkers, etc. Most of them came from poor economic backgrounds and earned merely Rs. 3,000 to 10,000 pm. Most of them were the only earning member of the family comprising their dependents wives and 2-3 minor children. The economic status of the families of the deceased, based on interviews of their family members and villagers, is brought out in the table below:-

Sl. No	Economic status	Very very poor	Very poor	Poor	Average	Not known	Total
1	No. of deceased	48	2	15	5	7	77

9.5 Age group of victims: Among the 77 deceased, there were 61 in the earning age group of 20 to 60 years, or those who were earning members of the family. The deceased also included 2 teenagers and 14 persons above 60 years. Actually, all the deceased were contributing in some way or the other to the livelihood of the family in the local rural economy. The number of deceased in different age groups is depicted in the following table:

Sl. No	Age group	<20	21-30	31-40	41-50	51-60	61-70	Total
1	No. of deceased	2	14	20	22	5	14	77

9.6 Caste profile of victims: Most of the 77 deceased belonged to castes for whom affirmative policies of the govt. are in place. Among them, 57 were SCs or OBCs. All the 7 persons who lost their vision due to the liquor tragedy were OBCs. The following table brings out the caste composition of the deceased based on interviews of their family members and villagers:-

Sl. No	Caste	SC	OBC	General	Not known	Total
1	No. of deceased	18	39	18	2	77

9.7 Relief/visits: No monetary relief or relief of any other kind was provided to these victims or their aggrieved families by the district administration. Except for a few instances of visits by local Police and other officials or local political leaders, senior persons did not visit houses of the victims or interacted with any of the affected families. This apathy of the State Government was apparently premised on the belief that the victims of the liquor tragedy do not deserve any sympathy or support because they violated the Prohibition Act. This view evidently ignores the fact that

families of the deceased need compensation or relief because they are the actual victims (in the sense that they have lost an earning member of their family) even though they did not commit any crime.

9.8 Payment of compensation: In an earlier case of the NHRC, the State Government maintained that the Act does not provide for payment of compensation by the Government to next of kin of those who died due to consumption of liquor. However, according to Sec 42 of the Act, the Collector is authorized to order the manufacturer and/or seller, whether convicted of an offence or not, to pay compensation of not less than four lakh rupees to the legal heirs of each deceased or two lakh rupees to the person to whom grievous hurt has been caused, or twenty thousand rupees to the person for any other consequential injury owing to consumption of liquor. It could not be ascertained by the enquiry committee whether any such compensation had been realized in earlier such tragedies. No instance came to notice of the enquiry committee where local administration provided compensation to the victims or their family members.

9.9 Availability of liquor: Some of the victims used to regularly consume liquor sourced locally. Most of their family members knew this. As per victims and their families, liquor is easily available for sale/purchase/transport in the districts of Saran and Siwan either due to complicity or negligence of the district administration.

9.10 Role of administration: The district administration, headed by Collectors of districts Saran and Siwan, were evidently complicit in minimization of the gravity of the tragedy and failed to provide succour to the victims or their families. The tragedy also shows the limited way in which they apparently failed to enforce complete prohibition and to ensure administration of the Act (Sec. 8 of the Act).

9.11 Role of Excise officials: The persons interviewed by the enquiry committee were not aware of any role played by the Excise Department in prevention of consumption of liquor or in arrest and prosecution of offenders. This is in stark contrast to the provisions of the Act whereunder Excise officers have the powers to arrest violators, search and seize liquor etc. without warrant and investigate cases (Sec. 73, 74 & 78) and have all the powers of the Officer-in-Charge of Police Station (Sec. 79). Moreover,

Excise Commissioner is responsible for administration of this Act (Sec.5), including enforcing prohibition, promoting culture of non-drinking, controlling manufacture / trade of intoxicants, etc. (Sec. 10). He is also head of "Excise Intelligence Bureau" (Sec. 11). More details could not be ascertained because, as mentioned earlier, Excise officers chose not to meet the enquiry teams.

9.12 Role of Police: Minimization of the gravity of the tragedy was manifest in the fact that Police had registered only 7 FIRs in 3 Police Stations relating to this, despite 77 deaths in the jurisdiction of 9 Police Stations in 2 districts. Although family members of most victims did not inform the Police, admittedly due to fear, yet Police cannot take the excuse that it did not know of the deaths because these were widely reported in media, including particulars of the deceased. Pertinently, the Act provides sufficient powers to the Police. Superintendent of Police is responsible to assist the Collector in ensuring complete prohibition (Sec.9 of the Act). Any Police officer not below the rank of ASI has the power to arrest violators, search and seize without warrant and investigate cases (Sec. 73, 74 & 78). Police did not provide any information related to the cases, accused, arrested, etc., to the enquiry teams, other than copies of 7 FIRs, all of which had been registered on the statement of Police officers. More details could not be ascertained because, as mentioned earlier, senior Police officers chose not to meet the enquiry teams.

9.13 Role of Chowkidars: Chowkidars in every village are supposed to keep the local Police Station informed of the happenings in their village. Availability of spurious liquor shows that they had been remiss in their duty. Death of a Chowkidar and sons of two Chowkidars in this liquor tragedy shows that Chowkidars had knowledge of sale of liquor in the area. Pertinently, two Chowkidars of PS Mashrak of Saran district were reportedly placed under suspension in connection with this liquor tragedy.

9.14 Post mortem: Bodies of 32 victims were cremated without post mortem. This was largely because they died before they reached the hospital and their families did not inform the Police due to fear. Post mortem was conducted in respect of 45 victims, including 42 (as per data shared by the CMO, Saran), 2 as per newspaper reports and 1 in Kishanganj (as per next of kin of deceased). Pertinently, families of some victims gave written requests to Police not to register FIRs or conduct post mortem. Police apparently conceded these requests even though they are

legally bound to register an FIR or Unnatural Death case and send the body for post mortem u/s 174 CrPC. Failure to do so is a manifest example of minimization of the number of deaths.

9.15 Treatment protocol/Health Centre: Despite passage of six years since the Act, the Health Department of the *"State government has failed to develop standard operating protocol to treat patients affected. No treatment mechanism to treat such patients affected due to spurious liquor by establishing a separate health center / rehabilitation center engaging expert / trend (sic) health care workers attending such patients"*. This had been observed by the High Court of Patna in its order dated 12.10.2022 (supra).

9.16 Medical treatment: When the victims fell ill after consumption of spurious liquor, their families took them to the nearest medical center, whether private or government. Some of them were referred to government hospitals. Some died en route. Most families were satisfied with the treatment and behavior of doctors and staff in the government hospitals, even while some complained about ill treatment and alleged that they were compelled to purchase medicine and spend money for tests from outside.

9.17 Availability of Ambulances / medical facilities: Adequate medical facilities to handle such tragedies were not available in government hospitals or were not made available to affected families. Most of the persons also complained of non-availability of ambulances, which compelled them to hire private vehicles at high prices to ferry the victims.

9.18 Role of non-officials: In most cases, local villagers came to the assistance of the families of victims. Some ambulances of MPLAD funds also assisted the families of victims. Some political leaders, including the local MP, had also visited some of the affected families.

9.19 Old Cases: The NHRC had registered 13 cases in 2022 based on complaints about deaths due to consumption of liquor in Bihar in separate incidents in 2022 (**Annexure 6**). The enquiry team learnt that the death of two persons of Chainpur village, PS Taraiya, district Saran, was allegedly due to consumption of liquor but had been ascribed to other causes by local Police (refer NHRC case No. 2011/4/32/2022). Firstly, report of the DSP attributed the death of Ramnagina Singh to old age. However, the enquiry team did not find this version credible because the DSP had apparently neither visited the site nor examined the NoK of deceased.

Secondly, the FIR registered against some named accused for alleged poisoning of Vicky Singh did not appear to be credible because nothing had happened to two other persons with whom the deceased had food and, moreover, his NoK had a dispute with the FIR named accused. A detailed report on these two cases is attached as **Annexure 6**.

10. SUMMATION

10.1 Summary: To summarize, it can be concluded that at least 77 persons, mostly poor, lost their lives due to consumption of spurious liquor in Districts Saran and Siwan of Bihar during December 13 - 16, 2022. In addition, seven persons, belonging to a similar background, lost their eyesight in this episode. Nearly 80% of the deceased were in the productive working age of 21-60 years and 75% were Scheduled Caste and OBC. The liquor, which caused this human tragedy, seems to have originated from a common source and all the victims hailed from a compact geographical area around the jurisdiction of PS Mashrak.

10.2. Suppression / minimization: Some conclusions related to District administration of Saran, in particular, and the State Government, in general, are inescapable. Firstly, the number of persons dying due to consumption of liquor was being suppressed and the extent of tragedy minimized. This minimization happens by not registering or recognizing such deaths as caused by spurious liquor, by not conducting post mortems or accepting requests for not doing post mortem, or ascribing the deaths to extraneous factors. The enquiry committee came across manifest evidence that the affected families tried to avoid informing the Police even when family members died due to consumption of spurious liquor. This was largely due to perceived fear of legal consequences of reporting the matter to the authorities. What is even more disturbing is that the State authorities themselves made no efforts to properly record and report active incidents of death due to consumption of liquor. Since there is minimization, the gravity and extent of liquor tragedies do not come to light, thereby precluding the State from taking remedial measures.

10.3 Absence of relief/compensation: Secondly, lack of response in terms of provision of immediate relief and mitigation to victims or their families, besides non-payment of compensation to NOK of deceased was also noticed. The declared policy of the State Government that no

compensation shall be paid to the families of the deceased seems to be unfair on two counts. Firstly, it amounts to punishing the innocents as the wives and children of these men who have lost their lives were in no way responsible for violation of the Excise laws. Secondly, it is the bounden duty of the State to offer relief / compensation to distressed persons, particularly family members of those who died due to the failure of the State to enforce its prohibition policy in an effective manner.

10.4 Inadequate Health preparedness: Thirdly, an analysis of the information available in the public domain indicates that deaths due to consumption of spurious liquor have become part of the law and order landscape of the State of Bihar ever since prohibition was enforced in the year 2016. However, despite passage of more than six years, there is still an absence of treatment protocol and lack of preparedness on the part of health administration to deal with incidents in which large number of persons die due to consumption of liquor.



(Rajiv Jain)
Member,
National Human Rights Commission,
New Delhi

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Case Number	6352/4/32/2022	Action Date	16/12/2022
Diary Number	190237/CR/2022	Due Date	23/01/2023
Commission	JUSTICE SHRI ARUN MISHRA	Completion Date	Not Completed

Action Notice Issued(NOT)

Authority (To) THE DIRECTOR GENERAL OF POLICE
Office of the DGP, Jawaharlal Nehru Marg, Rajbansi Nagar,
PATNA BIHAR
Email- dgp-bih@nic.in

THE CHIEF SECRETARY
Office of the Chief Secretary, Government of Bihar, Main Secretariat,
Patna
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Authority (Cc)

Complainant SUO-MOTU (HINDUSTAN TIMES)
Address DELHI
District and State SARAN (CHAPRA) , BIHAR

Victim 17 PEOPLE
Address SARAN
District and State SARAN (CHAPRA) , BIHAR

PROCEEDING

The Commission has come across a news report published in the English daily "**Hindustan Times**" on 15.12.2022, under caption "**17 die in Bihar hooch tragedy.**" The news report reveals that at least 17 people have died after allegedly consuming spurious liquor in Saran district of Bihar and the toll is likely to rise as some of the victims are in a critical condition. The deaths have been reported across three villages under Mashrakh, Ishuapur and Amnaur police stations of Marhaura sub-division in Chhapra area. The police suspects that the villagers might have purchased the liquor from a common shop in these adjoining areas. According to Civil Surgeon of the Chhapra Division, Seventeen people have died and the post-mortem reports are awaited.

It is further mentioned that the matter is being probed by the police and the State Excise Department. They have arrested three persons so far however, more than 30 have been detained by the police. The family members of the deceased have reportedly stated that more than 50 people had consumed country-made liquor. Total 15 persons complained of vision loss who are undergoing treatment and out of them five have been referred to the Patna Medical College & Hospital (PMCH), in critical condition.

The Commission has gone through the contents of the news report which are indeed so painful, reporting death of 17 persons, vision loss of fifteen and a number victims are under medical treatment in critical condition. The most shocking is the fact that the incident has occurred when the sale and consumption of alcohol is completely banned in the State of Bihar since April, 2016. It shows total failure of the State Government in implementation of its policy of prohibition of sale and consumption of illicit/spurious liquor in the State of Bihar. Certainly, such incidents do occur due to reckless approach of the state authorities, violating Right to Life of the poor citizens. This is a serious issue of violation of human rights.

The production, manufacture, possession, transport, purchase, sale of intoxicating liquors are specifically covered by Entry 8 of List II (State List) of VIIth Schedule to the Constitution and thus, the States have exclusive power to regulate those activities. Thus, the State of Bihar, in this case, is primarily responsible for failing on their part to control the spurious liquor, causing the deaths of so many vulnerable and gullible people of poor background.

The Commission takes *suo-motu* cognizance of the matter and directs issuance of Notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report in the matter including the status of the FIR registered by the police, medical treatment of the victims who are hospitalized and compensation if any, granted to the aggrieved families. The Commission would also like to know about the action taken against the delinquent officers, responsible for the tragedy.

The response from the authorities is expected at the earliest but not later than 4 weeks from the issuance of these orders.

Copy of the news report to be enclosed with the notices.

National Human Rights Commission
New Delhi

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Case Number	6352/4/32/2022	Action Date	18/12/2022
Diary Number	190237/CR/2022	Due Date	25/01/2023
Commission	JUSTICE SHRI ARUN MISHRA	Completion Date	Not Completed

Action Notice Issued(NOT)

Authority (To) THE DIRECTOR GENERAL OF POLICE
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Authority (Cc)

Complainant SUO-MOTU (HINDUSTAN TIMES)
Address DELHI
District and State SARAN (CHAPRA) , BIHAR

Victim 17 PEOPLE
Address SARAN
District and State SARAN (CHAPRA) , BIHAR

PROCEEDING

It started about five days back in the State of Bihar in the district Saran where a large number of people consumed spurious liquor out of which, 17 died and many were hospitalized in critical condition. The tragic deaths in such a large number were reported by the media on 15.12.2022 narrating the story how people consumed the illicit liquor and lost their lives in a State where the production, manufacture, possession, transport, sale and purchase of intoxicating liquor is prohibited as per the policy adopted by the State Government.

The **Hindustan Times** in its 15.12.2022 edition reported deaths of 17 people who had reportedly consumed spurious liquor in Saran, Bihar. The newspaper also reported that a large number of people were hospitalized in critical condition. Coming across the media reports, the Commission immediately took suo-motu cognizance of the matter on 15.12.2022 and called for a report from the Chief Secretary and the Director General of Police, Bihar including the status of FIR registered by the police, medical treatment of the victims who were hospitalized and the status of the compensation if any, granted to the aggrieved families. The Commission also called for the action taken against the delinquent officers, responsible for the tragedy.

Today, the Commission has again come across a news report published in various newspapers including the Times of India revealing that amid the heat over mounting hooch death toll in Saran district in Bihar since Tuesday night, 5 persons have died after allegedly consuming spurious liquor in the adjoining Siwan district of the State on Friday. They were the residents of Brahmasthan and Sondhani villages under Bhagwanpur Haat Police Station area. One youth also died in Begusarai after consuming some chemical while two of his friends were undergoing treatment after having the same substance allegedly for feeling high and he has been identified as Sandeep Kumar (30) of Purani Bazaar locality under Teghra Police Station area. He died on the way to Patna on Friday. Others who consumed chemicals with him were Shivam Kumar, 25 and Deepak Poddar, 15.

As per media reports, the death toll is rising and has touched number of 65 so far. It is also reported that not only Saran but other districts of the State of Bihar have also come in the grip of the tragedy as 5 deaths have been reported from Siwan and 1 from Begusarai district of Bihar. Such increase in numbers is alarming. The Commission has already expressed grief and its concern over loss of precious human lives due to consumption of spurious liquor in the State of Bihar. The situation is worsening and the people are dying daily which is a grave human rights violation and the Commission is greatly perturbed with the news, reported by the media.

Maintenance and improvement of public safety and health have to rank high as these are indispensable to the very physical existence of the community and on the betterment of these, depends the building of the society of which, the Constitution makers envisaged. Attending public health should be the high priority of the State and perhaps the one, on the top. The Commission is pained to see that in the instant case more than 65 persons from poor and vulnerable sections of the society have died which is a glaring instance of flagrant violation of human rights due to abject failure of public servants, warranting immediate and urgent steps to protect the lives of the poor gullible people by preventing them from consuming illicit and spurious liquor. Notwithstanding the fact that the State has prohibited the sale of liquor but it has not been able to stop the sale of spurious and illicit liquor discretely which has cost huge loss of human lives for which the State cannot escape its liability.

The Commission has already called for detailed report from the Chief Secretary and the Director General of Police, Bihar regarding deaths in the district Saran. Looking into the gravity of the matter and taking suo-motu cognizance of the present scenario, the Commission directs issuance of Notices to the Chief Secretary and the Director General of Police, Bihar to submit a report to the Commission regarding deaths occurred in other districts of the State including the district Saran, including action taken against the responsible public servants, status of FIRs registered, health condition of the victims, status of the medical treatment and compensation, if any, paid to the aggrieved families, at the earliest, preferably within 4 weeks.

The Commission has also come to know that a large number of victims of this hooch tragedy have lost their eyes sight and they are admitted in various hospitals in critical condition. The Commission can understand the pain of the victims and their family members have been badly jolted physically, mentally, financially as well as emotionally.

The Commission is concerned to know as to where and what kind of medical treatment is being provided to these victims. Most of them are from poor families and probably cannot afford costly medical treatment in private hospitals therefore, it becomes extremely necessary on the part of the state

government to provide them the best possible medical treatment wherever it is available. The Commission would like to know about the relief and rehabilitation given by the State Government as well as the measures taken or proposed to be taken to dismantle clandestine hooch manufacturing hot spots across the state with a view to completely eradicate this social menace, intermittently happening in the State of Bihar.

The State is responsible under the Constitutional scheme to secure human lives by ensuring effective implementation of public health and safety of the individuals which is conspicuously absent in the instant tragic incident. The Commission is prima-facie of the view that due to apathy and lack of empathy coupled with complacency and connivance of the state officials, who neither remained vigilant at the threshold nor took timely action to save the precious human lives by providing them best medical treatment, it becomes imperative for the Commission to get an enquiry done by a team of its own. Hence, the Commission finds it appropriate to immediately send a team of its own, headed by a Member of the Commission to visit the affected districts of the State of Bihar for conducting an on the spot fact finding enquiry in the matter and to submit a report, at the earliest.

List of Deceased in Suspected Alcohol Poisoning

Date:- 19/12/2022

Sl. No.	Name of Deceased	Father's Name	Age	Address	Date of Death	Postmortum done (Yes/ NO)	Viscera Preserved (Yes/No)	Remarks
-1	Shailendra Ray	Dinesh ray	23	Baharauli, Masrakh	14-12-2022	yes	yes	
-2	Manoj Kumar	Bahadur Ray	20	Durauli, Masrakh	14-12-2022	yes	yes	Death at DH
-3	Ramesh Ram	Kahalya Ram	35	Mahavir Chawk, Masrakh	14-12-2022	yes	yes	
-4	Jagdev Singh	Late Binda Singh	48	Mahavir Chawk, Masrakh	14-12-2022	yes	yes	
-5	Lalan Ram	Kariman Ram	55	Mahavir Chawk, Masrakh	14-12-2022	yes	yes	
-6	Mukesh kumar Sharma	Baccha Sharma	30	Hanuman ganj , Mashrakh	14-12-2022	yes	yes	
-7	Kunal Kumar Singh	Yadu Singh	35	Yadu More, Masrakh	14-12-2022	yes	yes	
-8	Ram Ji Sah	Gopal saha	52	Shastri Toia, Masrakh	14-12-2022	yes	yes	
-9	Amit Ranjan Sinha	Vijendra kumar sinha	38	Doela, Issuapur	14-12-2022	yes	yes	Death at DH
-10	Bijendra Ray	Lt. Narsingha Ray	50	Doela, Issuapur	14-12-2022	yes	yes	
-11	Sanjay singh	Wakil singh	40	Doela, Issuapur	14-12-2022	yes	yes	
-12	Prem Chandra saha	Lt. Bunni Lal Sah	50	Rampur Atauli, Issuapur	14-12-2022	yes	yes	Death at DH
-13	Bharat Ram	Mohar Ram	40	Tarut, mashrakh	14-12-2022	yes	yes	
-14	Ajay Giri	Suraj Giri	35	Baharauli, Masrakh	14-12-2022	yes	yes	Death at DH
-15	Dinesh Thakur	Ashrafi Thakur	30	Mahuli, Issuapur	14-12-2022	yes	yes	Onway to PMCH
-16	Sita Ram Ray	Lt. Sipahi Ray	30	Baharauli, Masrakh	14-12-2022	yes	yes	
-17	Govind Ray	Lt. Ghinawan Ray	70	Pachkhandā , Mashrakh	14-12-2022	yes	yes	Death at DH
-18	Vishwakarma Patel	Jata Sah	37	Malmaliya road, Masrakh	14-12-2022	yes	yes	Onway to PMCH
-19	Nur Hasan Ansari	Maksood Ansari	32	Baharauli, Masrakh	14-12-2022	yes	yes	Death at PMCH
-20	Kamlesh sah	Mathura Sah	35	Baharauli, Masrakh	14-12-2022	yes	yes	Onway to PMCH.
-21	Suraj kumar	Mathura Sah	25	Baharauli, Masrakh	14-12-2022	yes	yes	Postmortum done at PMCH
-22	Ram Narayan Mianji	Gumani Mianji	52	Baharauli, Masrakh	14-12-2022	yes	yes	Death at PMCH
-23	Jai Prakash Singh	Shashi Bhusan Singh	48	Ramghat, Masrakh	14-12-2022	yes	yes	Death at PMCH
-24	Surendra Mahato	Lt. Jamuna Mahato	65	Gopal Bari, Masrakh	15-12-2022	yes	yes	Death at PMCH
-25	Vicky Kumar	Lal Babu mahato	25	Lalapur, Marhara	15-12-2022	yes	yes	Onway to PMCH
-26	Jatan Sah	Lt. Kripal Sah	65	Baharauli, Masrakh	15-12-2022	yes	yes	
-27	Dasrath Mahato	Lt. Keshar Mahato	50	Ghogiya, Mashrakh	15-12-2022	yes	yes	
-28	Naresh Sah	Phulena Sah	65	Mahuli, Issuapur	15-12-2022	yes	yes	Onway to PMCH
-29	Mukesh Kumar Ram	Chandrika Ram	50	Baharauli, Masrakh	15-12-2022	yes	yes	Onway to PMCH
-30	Surendra Singh	Sachidanand Singh	60	Gogiya, Masrakh	15-12-2022	yes	yes	Onway to PMCH
				Sirsiya, Amnaur	15-12-2022	yes	yes	Onway to PMCH

12/12/22
MS

Sl. No.	Name of Deceased	Father's Name	Age	Address	Date of Death	Postmortum done (Yes/ NO)	Viscera Preserved (Yes/No)	Remarks
31	Brajesh Ray •	Nagina Ray	27	Baharauli, Masrakh	15-12-2022	yes	yes	
32	Doodh Nath Singh •	Babuial Singh	50	Gogiya, Masrakh	15-12-2022	yes	yes	
33	Hari Kishore Ray •	Mukhtar Ray	45	Sham Koriya, Mashrakh	16-12-2022	yes	yes	
34	Mukesh kumar •	Dharam Nath Singh	45	Gopal Bari, Masrakh	16-12-2022	yes	yes	Death at DH
35	Manoj Singh •	Babu Lal Singh	45	Ghogiya, Mashrakh	16-12-2022	yes	yes	
36	Mithiles Ray •	Rajnath Ray	23	Siswa, Issua pur	16-12-2022	yes	yes	
37	Abhay Giri •	Raj Deo Giri	25	Siswa, Issua pur	16-12-2022	yes	yes	Onway to PMCH
38	Rakesh kumar Singh •	Lt. Bharat Singh	35	Siswa, Issua pur	16-12-2022	yes	yes	
39	Pintu Ray •	Chandradev Ray	35	Pojhi, Daryapur	16-12-2022	yes	yes	Death at PMCH
40	Vinod Singh	Ramdeo Singh	50	Narauli Tola, Jamalpur, Marhaura	16-12-2022	yes	yes	Death at PMCH
41	Akhilesh Thakur	Harishankar Thakur	40	Pashim tola, Bangara, Masrakh	16-12-2022	yes	yes	Brought Dead at PMCH
42	Suresh Pratap Yadav •	Ram Ayodhya Ray	45	Moglahiya, Masrakh	18-12-2022	yes	yes	Death at PMCH

Dr. S. Singh
22.12.22
Civil Surgeon, Saran

DH, Chapra 9470003711

Bihar - List of Victims of Liquor Tragedy in Saran and Siwan Districts (Dec. 2022)

Sl. No.	Name of Deceased	Age	Name of Father	Village	PS	Distt.	Category	Occupation	SES	Death/ Inj/ Survived/	Pod/Pot	PME	Source (Official)	Source (N.P)	Dt. of Visit Dec 2022	Team
1	Salauddin Mia	37	Vakil Mia	Hussepur	Amnour	Saran	OBC	Driver Delhi	P	D	T	N	-	I.P	21	T1
2	Umesh Rai	35	Shivpujan Rai	Hussepur	Amnour	Saran	OBC	Farmer	VWP	D	T	N	-	I.P	21	T1
3	Upendra Ram	32	Achhelal Ram	Hussepur	Amnour	Saran	SC	Labourer	P	D	T	N	-	I.P	21	T1
4	Chhotu Sah	30	Late Mukti Sah	Kharouni	Marhaura	Saran	Gen.	Private Job	P	D	T#	Y	-	-	22	T1
5	Vikram Raj	37	Hari Narayan Srivastava	Kharouni	Marhaura	Saran	Gen.	Reporter, Danik Jagran	Av	D	T	N	-	-	22	T1
6	Vinod Sharma	35	Lal Bahadur Sharma	Jagdev Sirsiya	Amnour	Saran	OBC	Labourer	VWP	D	T	N	-	-	21	T1
7	Jai Narain Rai	60	Late Jagannath Rai	Mani Sirsiya Hussepur	Amnour	Saran	OBC	Farmer	VWP	D	T	N	-	-	21	T1
8	Manju Devi	44	w/o Joginder Rai	Mahuli	Isuapur	Saran	OBC	Labourer	VP	D	PMC H	N	-	P.K	22	T2
9	Dasrath Mahto	70	Keshar Matho	Mahuli	Isuapur	Saran	OBC	NA	VWP	D	T	Y	Off	-	22	T2
10	Dinesh Thakur	30	Ashrafi Thakur	Mahuli	Isuapur	Saran	OBC	Barber	Av	D	T	Y	Off	I.P, R.S	22	T2
11	Hari Kishore Ray	48	Mukhtar Ray	Mahuli	Isuapur	Saran	OBC	Labourer	P	D	DHS	Y	Off	P.K	22	T2
12	Premchand Sah	50	Bunni Lal Sah	Rampur Attoli	Isuapur	Saran	OBC	Hawker	VWP	D	DHS	Y	Off	I.P, R.S	22	T2
13	Mithlesh Ray	24	Rajnath Ray	Siswa	Isuapur	Saran	OBC	S/o Chowkidar	VWP	D	T	Y	Off	P.K	22	T2
14	Rakesh Kr Singh	26	Late Bharat Singh	Siswa	Isuapur	Saran	Gen.	Labourer	VWP	D	DHS	Y	Off	P.K	22	T2
15	Ramesh Mahto	45	Yamuna Mahto	Lalapur	Marhaura	Saran	OBC	Labourer	VWP	D	H	N	-	D.B	22	T1
16	Surendra Mahto	60	Yamuna Mahto	Lalapur	Marhaura	Saran	OBC	Labourer	VWP	D	T	Y	Off	D.B	22	T2

17	Vicky Kumar	25	Lal Babu Mahto	Bahrauli	Mashrak	Saran	OBC	Farmer	VP	D	T	Y	Off	-	NV
18	Ajay Giri	35	Suraj Giri	Bahrauli	Mashrak	Saran	OBC	Labourer	VWP	D	DHS	Y	Off	I.P, R.S, N.I	21 T2
19	Anil Thakur	48	Parma Thakur	Bahrauli	Mashrak	Saran	OBC	Barber	VWP	D	H	N	-	-	21 T2
20	Chandreshwar Shah	39	Bhikhar Shah	Bahrauli	Mashrak	Saran	Gen.	Farmer	VWP	D	T	N	-	D.B	21 T3
21	Doodh Nath Tiwari	43	Mahavir Tiwari	Bahrauli	Mashrak	Saran	Gen.	Farmer	VWP	D	H	N	-	I.P	21 T2
22	Brijesh Ray	27	Nagina Ray	Bahrauli	Mashrak	Saran	OBC	Labourer	VWP	D	T	Y	Off	P.K	21 T2
23	Jaglal Shah	67	Bharata Shah	Bahrauli	Mashrak	Saran	Gen.	Farmer	VWP	D	T	N	-	-	21 T2
24	Kamlesh Shah	35	Mathura Shah	Bahrauli	Mashrak	Saran	OBC	Shopkeeper	VWP	D	T	Y	Off	D.B, PK	21 T2
25	Naresh Shah	65	Late Fulena Shah	Bahrauli	Mashrak	Saran	OBC	NA	VWP	D	T	Y	Off	D.B	21 T2
26	Rupesh Sah	28	Mishri sah	Bahrauli	Mashrak	Saran	OBC	Factory	P	D	NH	Y	-	D.B	21 T2
27	Shailendra Rai	45	Dinanath Rai	Bahrauli	Mashrak	Saran	OBC	Labourer	VWP	D	T	Y	Off	-	21 T2
28	Sitaram Rai	30	Sipahi Rai	Bahrauli	Mashrak	Saran	OBC	Labourer	P	D	T	Y	Off	I.P	21 T2
29	Suraj Shah @ Chamcham Shah	25	Mathura Shah	Bahrauli	Mashrak	Saran	OBC	Labourer	VWP	D	PMC H	Y	Off	D.B, P.K	21 T2
30	Ramesh Ram	25	Kanhaiya Ram	Bain Chapra	Mashrak	Saran	SC	Driver	VWP	D	T	Y	Off	I.P, R.S, N.I	21 T2
31	Jatan Sah	65	Kirpal Sah	Ghogiya	Mashrak	Saran	OBC	NA	VWP	D	T	Y	Off	-	21 T2
32	Manoj Singh	45	Late Babu Lal Singh	Ghogiya	Mashrak	Saran	OBC	Fisherman	VWP	D	DHS	Y	Off	P.K	21 T2
33	Jay Prakash Singh	45	Shashi Bhushant Singh	Gopal Bari	Mashrak	Saran	Gen.	Farmer	VWP	D	PMC H	Y	Off	-	22 T3

34	Mukesh Kumar	35	Dharmnath Singh	Gopal Bari	Mashrak	Saran	Gen.	Farmer	VVP	D	T	Y	Off	P.K	22	T3**
35	Mukesh Sharma	30	Baccha Sharma	Haumanganj	Mashrak	Saran	OBC	Plumber	P	D	MH	Y	Off	I.P, N.I	22	T3
36	Lalan Ram	50	Kariman Ram	Mashrak Paschim Tola	Mashrak	Saran	SC	Riksha Puller	VVP	D	T	Y	Off	I.P, R.S	22	T3
37	Premnath Tiwari	66	Late Sita Ram Tiwari	Mashrak Shashtri Tola	Mashrak	Saran	Gen.	Retired from Jute Mill	Av	D	PMC H	N	-	P.K	21	T3
38	Teni Miyan	50	Hardis Miya	Mashrak Shashtri Tola	Mashrak	Saran	OBC	Mason	P	D	T	N	-	-	21	T3
39	Harender Ram	42	Ganesh Ram	Mashrak Takhat	Mashrak	Saran	SC	Labourer	VVP	D	T	N	-	I.P, R.S, N.I	21	T3
40	Md. Nasir Hussain	65	Shamshuddin Miyaan	Mashrak Takhat	Mashrak	Saran	OBC	Labourer	VVP	D	T	N	-	I.P, R.S, N.I	21	T3
41	Vishwakarma Patel	45	Late. Shivnath Patel @ Jatan Shah	Mahavir Chauk, Gopal Bari	Mashrak	Saran	Gen.	Lifti-Sabji Stall	VVP	D	T	Y	Off	-	22	T3
42	Bharat Ram	36	Mohar Kumar	Mashrak	Mashrak	Saran	SC	Labourer	VVP	D	T	Y	Off	I.P, R.S, N.I	21	T3
43	Chandrama Ram	62	Jitaram @ Hemraj Ram	Mashrak Takhat	Mashrak	Saran	SC	Labourer	VVP	D	H	N	-	I.P, R.S, N.I	21	T3
44	Mangal Rai	70	Guljar Rai	Mashrak	Mashrak	Saran	Gen.	Retired - jute mill	P	D	T	N	-	I.P, N.I	21	T3
45	Ram Narayan Manjhi	52	Gayani Singh	Mashrak	Mashrak	Saran	SC	Farmer / Labourer	VVP	D	PMC H	Y	Off	-	21	T3
46	Govind Ray	70	Ghindawan Ray	Pachkhanda	Mashrak	Saran	OBC	Farmer	VVP	D	DHS	Y	Off	I.P, R.S, N.I	22	T3

	Kunal Kumar Singh	36	Yadu Singh	Yadu-More Tola @ Shastri Tola	Mashrak	Saran	Gen.	Pan-Shop	P	D	DHS	Y	Off	I.P, R.S, N.I, P.K	T3**
47															
48	Ramji Shah	45	Gopal Shah	Yadu-More Tola @ shastri Tola	Mashrak	Saran SC	SC	NA	P	D	T	Y	Off	I.P, R.S, N.I, P.K	21 T3**
49	Nathuni Ram	55	Bircha Ram	Taraiya	Taraiya	Saran SC	SC	Labourer	VVP	D	DHS	N	-	P.K	22 T1
50	Abhay Giri	25	Raj Deo Giri	Siswa	Isuapur	Saran Gen.	Gen.	S/o Chowkidar	P	D	T	Y	Off	P.K	22 T2
51	Noor Hassan	25	Maksood Ansari	Bahrauli	Mashrak	Saran OBC	OBC	Tailor	VVP	D	PMC H	Y	Off	-	21 T2
52	Virender Ram	45	Rupam Ram	Taraiya	Taraiya	Saran SC	SC	Labourer	P	D	T	N	-	P.K	22 T1
53	Baliram Singh	64	Ram Dayal Singh	Chakhan	Isuapur	Saran Gen.	Gen.	Worked at Hotel	VVP	D	T	N	-	P.K	22 T2
54	Gauri Devi	70	Shri Narayan Rout	Hanuman Ganj	Mashrak	Saran SC	SC	Unemployed	VVP	D	H	N	-	-	22 T2
55	Shri Narayan Rout	70	Subhal Rout	Hanuman Ganj	Mashrak	Saran SC	SC	Unemployed	VVP	D	H	N	-	-	22 T2
56	Doodh nath Singh	50	Babu lal Singh	Ghogiya	Mashrak	Saran OBC	OBC	Fisherman	VVP	D	T	Y	Off	-	21 T2
57	Yogender Kuwar	62	Kedar nath Kuwar	Behrauli	Mashrak	Saran Gen.	Gen.	Pan-Shop	Av	D	Pvt. H	N	-	-	21 T2
58	Chhotu Manjhi	17	Sudama Manjhi	Behrauli	Mashrak	Saran SC	SC	Unemployed	VVP	D	Pvt. H	N	-	-	21 T2
59	Suresh sah	45	Jatan sah	Ghogiya	Mashrak	Saran OBC	OBC	Factory	P	D	T	N	-	-	21 T2
60	Munna Mehboob	30	Najeer Ahmad	Masrakh Takhat	Mashrak	Saran SC	SC	CKicken Shop	P	D	T	N	-	-	21 T3
61	Sipahi Ray	40	Jitan Ray	Muglahiyani	Mashrak	Saran OBC	OBC	Labourer	VVP	D	PMC H	N	-	-	21 T3
62	Manoj Ram	18	Sapoot Ram @ Bahadur ray	Durgoli	Mashrak	Saran SC	SC	Labourer	VVP	D	DHS	Y	Off	I.P, R.S, N.I	22- T3

63	Suresh Pratap Yadav	40	Ram Ayodhya Ray	Muglahiyan	Mashrak	Saran	OBC	Farmer	VVP	D	PMC H	Y	Off	-	23	T3
64	Jaydev Singh	48	Lt. Binda Singh	Bain Chapra	Mashrak	Saran	SC	NA	VVP	D	DHS	Y	Off	I.P., R.S., N.I	22	T3
65	Aamir Manjhi	40	Phoolan Manjhi	Berahmsthan	Bhagwan pur Hat	Siwan	SC	Labourer	VVP	D	T	N	-	P.K	23	T2
66	Awadh Manjhi	41	Anarsi Manjhi	Berahmsthan	Bhagwan pur Hat	Siwan	SC	Chowkidar	VVP	D	T	N	-	P.K	23	T2
67	Mahesh Rai	61	Dhuri Rai	Berahmsthan	Bhagwan pur Hat	Siwan	OBC	Farmer	VVP	D	H	N	-	P.K	23	T2
68	Sambhu Yadav	36	Balli rai	Berahmsthan	Bhagwan pur Hat	Siwan	OBC	Labourer	VVP	D	SSH	Y	-	P.K	23	T2
69	Rajendra Pandit	35	Ram Ayodhya Pandit	Saundhani	Bhagwan pur Hat	Siwan	OBC	Carpenter	VVP	D	Local Clinic	N	-	P.K	23	T2
70	Surender Singh	60	Sacchidanand Singh	Mani Sirsiya Hussepur	Amnour	Saran	Gen.	NA	-	D	T	Y	Off	D.B	NV	-
71	Mukesh Kumar Ram	50	Chandrika Ram	Amnour	Amnour	Saran	OBC	NA	-	D	T	Y	Off	-	NV	-
72	Pintu Rai	35	Chandrev Rai	Pojhi	Demi	Saran	OBC	Farmer	-	D	PMC H	Y	Off	-	NV	-
73	Amit Ranjan	38	Virender Singh	Dolla	Isuapur	Saran	Gen.	Shopkeeper	Av	D	DHS	Y	Off	I.P., R.S., N.I	NV	-
74	Sanjay Singh	40	Vakil Singh	Dolla	Isuapur	Saran	Gen.	Farmer	-	D	-	Y	Off	I.P., R.S., N.I	NV	-
75	Bijendra Rai	50	Narsingh Rai	Doila	Isuapur	Saran	OBC	Labourer	-	D	-	Y	Off	-	NV	-
76	Vinod singh.	50	Ramdeo Singh	Narauli Tola	Marhaura	Saran	-	-	-	D	PMC H	Y	Off	-	NV	-
77	Akhilsh Thakur	40	Harishankar Thakur	Pashim Tola	Mashrak	Saran	-	-	-	D	T	Y	Off	-	NV	-
78	Chandrika Shah	42	Parsu Ram Shah	Harpur	Baniyapur	Saran	Gen	Kirana shop Owner	-	D?	-	NK	Other s*	-	NV	-

79	Ramayan Giri	55	Kanchan Giri	Marcha	Baniyapur	Saran	Gen	Labourer	-	D?	-	NK	Other s*	-	NV
80	Sandeep Poddar	25		Purani Bazar	Teghra	Begus aral				D?	-	NK	-	P.K	NV
81	Ghanshyam Poddar	28		Purani Bazar	Teghra	Begus aral				D?	-	NK	-	P.K	NV
82	Damodar Rai	42	Late Bhagar Rai	Pojhi	Derni	Saran	OBC	Farmer		D?	-	NK	Other s*	-	NV
83	Amanuddin Mian	50	Baharan Mian	Mani Sirsiya	Amnour	Saran	OBC	Driver Delhi	P	Inj	Pvt. H	NA	-	-	21 T1
84	Raju Sharma	25	Vishwanath Sharma	Hussepur	Amnour	Saran	OBC	Shuttering	P	Inj	DHS	NA	Off	-	21 T1
85	Shiv Kr Mahto	20	Dhora Mahto	Hussepur	Amnour	Saran	OBC	Brick Making	P	Inj	DHS	NA	Off	-	21 T1
86	Laibabu Mahto	53	Paras Mahto	Lalapur	Marhaura	Saran	OBC	Farmer	VVP	Inj	NH	NA	-	-	22 T1
87	Shankar Shah	45	Atma Shah	Behrauli	Mashrak	Saran	OBC	Tea Seller	VVP	Inj	Pvt. H	NA	-	-	21 T2
88	Rajesh Shah	38	Fulenna Shah	Bahrauli	Mashrak	Saran	OBC	Labourer	VVP	Inj	Pvt. H	NA	Off	-	21 T2
89	Mukesh Kumar	40	Lt. Satya Naryaranan Singh	Taraiya	Taraiya	Saran	OBC	Labourer	VVP	Inj	PMC H	NA	Off	-	23 T3
90	Arvind Mahto		Babban Mahto	Lalapur	Marhaura	Saran				S	-	-	Off	-	NV
91	Bharat Shah	48	Gopal Shah	Mashrak	Mashrak	Saran	Gen	Farmer		S	-	-	Off	I.P., R.S	NV
92	Baharan Rai		Safial Rai	Hussepur	Amnour	Saran				S	-	-	Off	-	NV
93	Jayram Mahto @ Jagnath Mahto		Rama Mahto	Lalapur Ward 16	Marhaura	Saran				S	-	-	-	P.K	NV
94	Sonu Kumar		Lal Bahadur Mahto	Lalapur	Marhaura	Saran				S	-	-	Off	-	NV
95	Triloki Mahto		Rambahal Mahto	Lalapur	Marhaura	Saran				S	-	-	Off	-	NV
96	Laddu Ray	20	Dinesh Ray	Mashrak	Mashrak	Saran				S	MH	-	Off	-	NV

97	Diwakar Tiwari	45	Andkishor Tiwari	Mashrak	Mashrak	Saran				S	MH	-	Off	-	NV
98	Pramod Tiwari	30	Lt. Vishwanath Tiwari	Mashrak	Shastri Tola Mashrak	Saran				S	MH	-	Off	-	NV
99	Ajay Sah	34	Ramnarayan Sah	Mashrak	Gopalwari Mashrak	Saran				S	MH	-	Off	-	NV
100	Sanjay Ray	35	Birendra Ray	Mashrak	Gopalwari Mashrak	Saran				S	MH	-	Off	-	NV
101	Guddu Kumar Singh	35	Mahip Narayan Singh	Taraiya	Dih Chhapliya Taraiya	Saran				S	MH	-	Off	-	NV
102	Jagadish Ram	56	Lt. Ramayan Ram	Isuapur	Dumarichaphiya Issuapur	Saran				S	MH	-	Off	-	NV
103	Arun Kumar Ram	23	Dev Kumar Ram	Isuapur	Chapiya Bintoli	Saran				S	IH	-	Off	-	NV
104	Manjhi	42	Mahajan Manjhi	Isuapur	Mahuli	Saran				S	IH	-	Off	-	NV
105	Anjun Ram	45	Lt. Yougesh War	Isuapur	Chhapli Bintoli	Saran				S	IH	-	Off	-	NV
106	Satyendra Mahto	50	Munna Mahot	Isuapur	Chahpura	Saran				S	IH	-	Off	-	NV
107	Ashok Mahto	38	Chandrika Mahto	Isuapur	Chahpura	Saran				S	IH	-	Off	-	NV
108	Munna Kumar	25	Jawahir Prasad	Isuapur	Chapiya Bintoli	Saran				S	IH	-	Off	-	NV
109	Praneshwar Rawat	45	Devnath Rawat	Isuapur	Chapiya	Saran				S	IH	-	Off	-	NV
110	Mukesh Ray	35	Shivanath Ram	Isuapur	Chapiya	Saran				S	IH	-	Off	-	NV
111	Dhanjit Kumar	22	Vinod Rawat	Isuapur	Chapiya	Saran				S	IH	-	Off	-	NV
112	Sikendra Kumar	28	Nagulal Rawat	Isuapur	Chapiya	Saran				S	IH	-	Off	-	NV
113	Bairam Kumar	25	Shivji Rawat	Isuapur	Chapiya	Saran				S	IH	-	Off	-	NV
114	Guri Ray	40	Amir Ray	Isuapur	Chakahan	Saran				S	IH	-	Off	-	NV

115	Bhagwan Ray	55	Late Sitaram Ray	Siswa	Isuapur	Saran				S	IH	Off	NV
116	Ashok Pandit	50	Shiv Kumar Pandit	Doila, Isuapur	Isuapur	Saran				S	DHS	Off	NV
117	Sachin Sah	30	Dhaneshwar Sah	Baharauli, Mashrak	Mashrak	Saran				S	DHS	Off	NV
118	Sujit Shah	26	Dhaneshwar Sah	Baharauli	Mashrak	Saran				S	Off	Off	NV
119	Krishna Thakur	60	Late Bhuteli	Gopalbari, Ma Mashrak	Mashrak	Saran				S	DHS	Off	NV
120	Md Muslim Miya	45	Yusuf Miya	Doila, Isuapur	Isuapur	Saran				S	DHS	Off	NV
121	Nageshwar Sah	55	Late Vidyarthi Sah	Baharauli, Mashrak	Mashrak	Saran				S	DHS	Off	NV
122	Pappu Kumar Singh	30	Prithvi Raj Singh	Adda No.2, Town Thana, Chapra	Town Thana	Saran				S	DHS	Off	NV
123	Birendra Prasad Yadav	39	Late Ratan Yadav	Mani Sirsiya	Amnour	Saran				S	DHS	Off	NV
124	Parmeshwar Raut	45	Devnath Ray	Chhapiya, Bintoli	Mashrak	Saran				S	DHS	Off	NV
125	Hare Ram Singh	65	Late Rajendra Singh	Ghoghiya, Mashrak	Mashrak	Saran				S	DHS	Off	NV
126	Sanjay Mahto	33	Hotali Mahto	Doila, Isuapur	Isuapur	Saran				S	DHS	Off	NV
127	Shankar Ram	60	Chaturan Ram	Mani Sirsiya	Amnour	Saran				S	DHS	Off	NV
128	Surendre Rai	40	Chote Lal Ram	Mani Sirsiya	Amnour	Saran				S	DHS	Off	NV
129	Parmod Ray	37	Madan Lal Yadav	Sikti, Bhikhampur, Mashrak	Mashrak	Saran				S	DHS	Off	NV
130	Umesh Manjhi	40	Late Badn Manjhi	Chhitauni Sahajitpur	Sahajitpur	Saran				S	DHS	Off	NV
131	Manoj Singh			Isuapur	Isuapur	Saran				S		P.K	PNF

132	Rajesh Rai	Ramnath Rai	Hussepur	Amnour	Saran	-	S	-	Off	-	PNF
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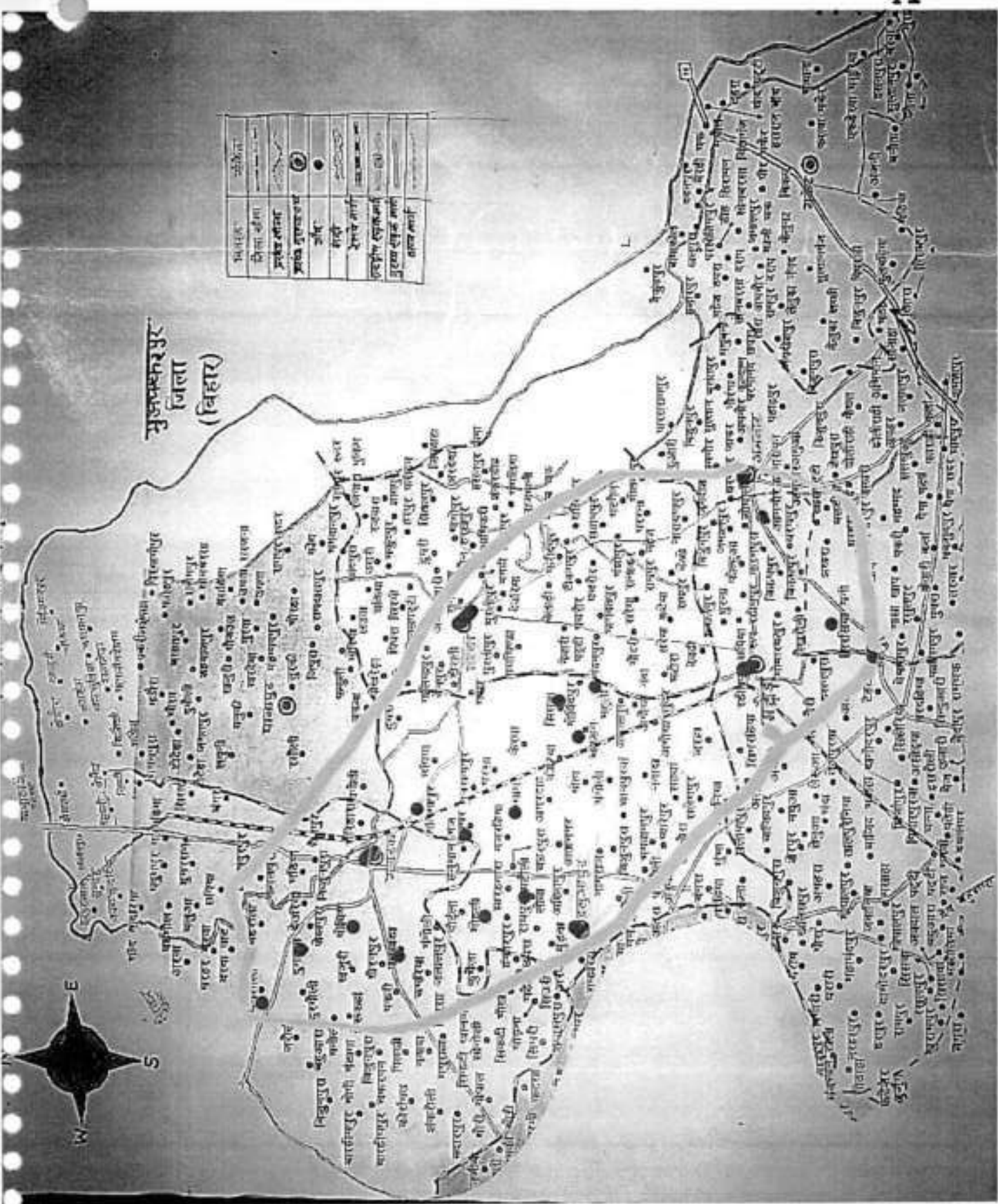
ABBREVIATIONS

1. **Category = Gen.-** General, **OBC-** Other Backward Classes, **SC-** Schedule Caste, **ST-** Schedule Tribe
2. **Occupation = NA-** Not Available
3. **SES =** Socio-Economic Status (**VVP-** Very Very Poor, **VP-** Very Poor, **P-** Poor, **Av-** Average)
4. **D-** Death, **Inj-** Injured, **S-** Survived, **D?** - Death Not Confirmed
5. **PoD/PoT =** Place of Death/Place of Treatment [**T-** Transit, **H-** Home, **DHS-** District Hospital Saran, **MH-** Mashrak Hospital, **NH-** Nalanda Hospital, **Pvt. H-** Private Hospital] **IH-** Isuapur Hospital, **PMCH-** Patna Medical College and Hospital, **SSH-** Siwan Sadar Hospital, **NK-** Not Known) #Post-Mortem at Kishan Ganj (Died in Train)
6. **PME =** Post-Mortem Examination (**N-** No, **Y-** Yes, **NA-** Not Applicable, **NK-** Not Known)
7. **Source = Off.-** Official
8. **N_P =** Newspaper (**P.K-** Prabhat Khabar, **I.P-** INX Patna, **N.I-** Naya India, **R.S-** Rashtriya Sahara, **D.B-** Danik Bhaskar, ***Others-** Names learnt locally, but unverified)
9. **DoV =** Date of Visit (**NV-** Not visited, **PNF-** Person Not Found)
10. **T1 =** HM RJ, **DG(I) MY,** **PO MS,** **DySP IS,** **Insp. BSS,** **JRC DB;** **T2 =** DIG SKM, **Dy SP RS;** **T3 =** AR (Law) BS, **Insp. NKO,** **JRC KV.**

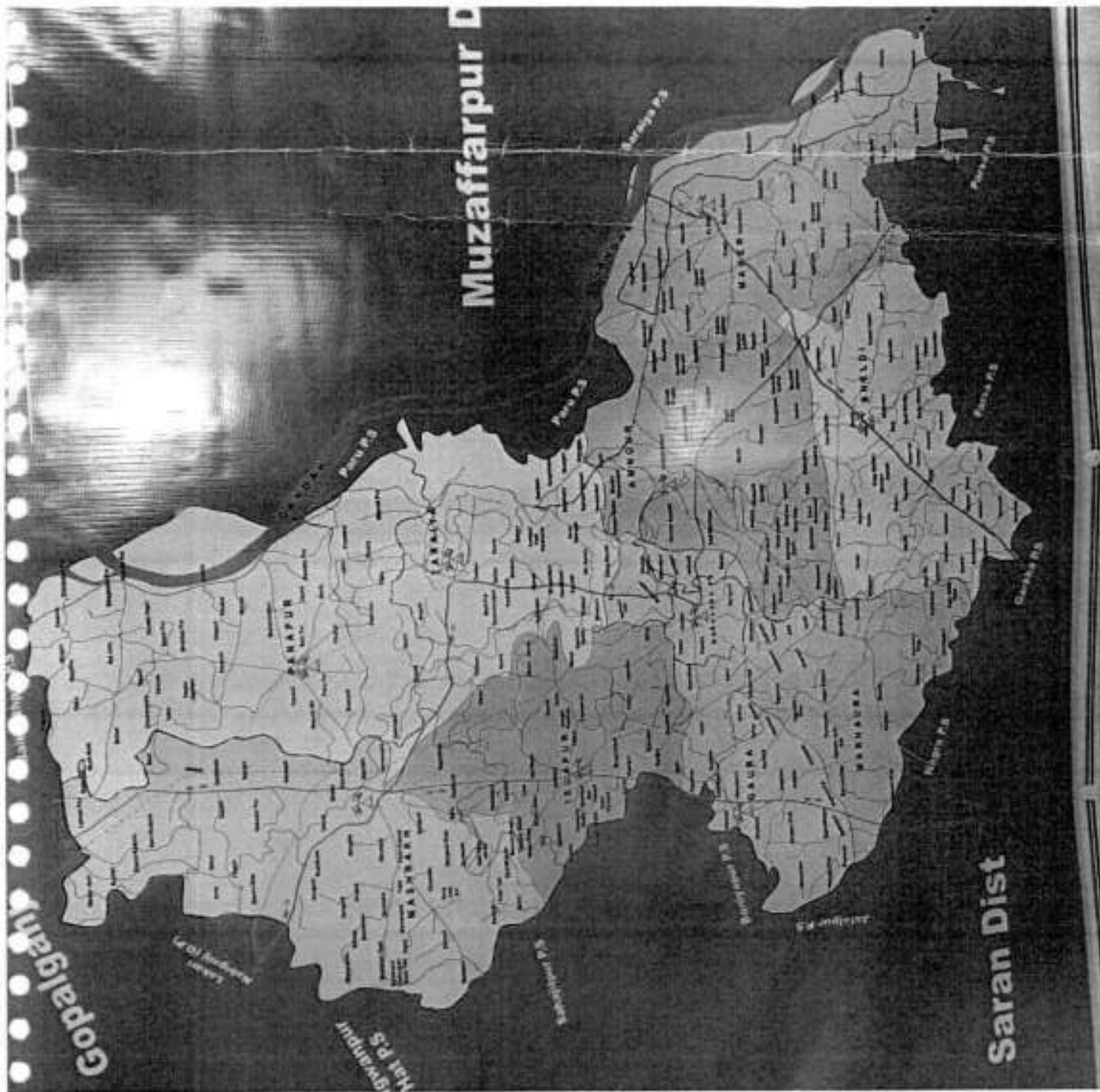
**FIR accused

●	शहर
○	ग्राम
—	राज्य
—	जिला
—	तहसील
—	पंचायत
—	सड़क
—	रेलवे
—	नदी
—	खेत

मिहिर (विहार)
जिला



355



Gopalganj

Muzaffarpur D

Saran Dist

NHRC : List of cases of deaths due to consumption of liquor in Bihar (2022)

S.No.	NHRC CASE No.	No. of deaths as per complaint	Date of incident
1.	144/4/24/2022	10+	14.01.2022
2.	336/4/24/2022	07	15.01.2022
3.	390/4/7/2022	05	26.01.2022
4.	434/4/24/2022	13	16.01.2022
5.	846/4/32/2022	17	21.01.2022
6.	2011/4/32/2022	37+	18.03.2022 to 28.04.2022 (from Holi to April 23)
7.	2216/4/5/2022	23	12.03.2022 to 22.03.2022
8.	2272/4/2/2022	06+	24.05.2022
9.	3341/4/0/2022	37+	18.03.2022 to 22.04.2022 (from Holi to April 22)
10.	3941/4/32/2022	07	04.08.2022
11.	4041/4/39/2022	03	05.08.2022
12.	4846/4/39/2022	03 +	28.08.2022 to 29.08.2022
13.	6352/4/32/2022	17+	13.12.2022 to 16.12.2022

REPORT IN NHRC CASE No. 2011/4/32/2022

44

1. The enquiry committee of NHRC led by Hon'ble Member Rajiv Jain visited District Saran and Siwan for spot enquiry in large-scale deaths due to consumption of spurious liquor. During the visit of the NHRC team to village Chainpur, PS Taraiya, District Saran, it was learnt that Ramnagina Singh and Vicky Kumar Singh had died due to consumption of liquor. Hence, the enquiry team visited their homes. Their next of kin stated that they had died earlier in April 2022. Having reached their place, the enquiry team proceeded to examine their next of kin. The death of both these persons figured in NHRC Case No. 2011/4/32/2022 relating to several deaths in district Saran due to consumption of spurious liquor. This case had been registered on the complaint of Radhakant Tripathy (HRD). The enquiry team found as follows:-

Death of Ramnagina Singh

2. The enquiry team took down statements of next of kin of deceased Ramnagina Singh. Ranjan Kumar Singh s/o Ram Pravesh, age 30 years, r/o Village Chainpur, PS Taraiya, Distt. Saran, narrated that his uncle Ramnagina Singh used to drink liquor regularly. On 23.04.2022, after consuming liquor, his health suddenly deteriorated and he could not see anything. They took him to hospital where he died during treatment. They performed last rites without post-mortem. Police did not take cognizance of the case. The wife of the deceased also corroborated the version of Ranjan Kumar Singh.
3. It is worth mentioning here that, during this spot visit of NHRC team, DSP Inderjit Baitha, SDPO, Marhaura, was also present. However, the team had to enquire from villagers to locate the house of deceased because DSP Inderjit Baitha or accompanying Police personnel did not know that. During questioning, neither the DSP Inderjit Baitha nor family members of Ramnagina Singh identified each other.
4. Subsequently, the records of NHRC were checked. It was learnt that Case No. 2011/4/32/2022 had been registered on the complaint of Sh.

Radhakant Tripathy, Advocate. This complaint alleged death of many persons, including Ramnagina Singh, due to consumption of spurious liquor. The Commission sought an action taken report from the concerned authorities. On 01.11.2022, response was received from the DM, Saran, in which enquiry report of DSP/SDPO, Marhaura, Saran, Inderjit Baitha, was attached. The report mentioned that Ramnagina Singh died due to old age, instead of liquor.

5. Given the fact that, during the spot visit of the NHRC team, neither the said DSP Inderjit Baitha nor the family members of Ramnagina Singh identified each other and also that the said DSP did not know the location of the house of the deceased, it can be reasonably inferred that he submitted his enquiry report without visiting the spot and meeting the victim's family. Hence, his version that the death was due to old age was fallacious and the version of the NOK of deceased, that he died due to consumption of liquor, appeared to be true.

Death of Vicky Kumar Singh

6. Since the enquiry team was informed that the residence of Vicky Kumar Singh s/o Sanjay Singh, who had allegedly died due to consumption of liquor, is located close by, the enquiry team visited his residence in village Chainpur. The enquiry team spoke to Sanjay Singh, father of the deceased, who stated that, on 23.4.2022, two persons, namely, Arun Kumar Patel and Amit Pandey, came to his home around 6 p.m. and Vicky went out for dinner with them. After having dinner with them in a restaurant, Vicky returned home around 9 p.m. According to Sanjay Singh, the deceased Vicky Kumar Singh had informed his family members that he had been given poisoned food during the dinner at a hotel in Rambagh.
7. After sometime Vicky Kumar Singh developed abdominal pain. When he was taken for treatment by his family members to referral hospital, Taraiya, he was declared dead by the doctors on the night intervening April 23-24. Subsequently, an FIR of murder by poisoning and conspiracy was registered at Police Station Tariya on the complaint of

Sanjay Singh. One Kameshwar Singh and 8 others were named as accused in the FIR.

8. The widow of the deceased Vicky Kumar Singh also corroborated the statement of her father-in-law, Sanjay Singh.
9. The NHRC team asked Sanjay Singh that, if the food in the restaurant was poisoned, then why the friends of deceased Vicky Kumar Singh, namely, Amit Pandey and Arun Kumar Patel, were not affected by the poison in the food. Sanjay Singh was not able to give any reply to this question. During further questioning, Sanjay Singh admitted that he has prior dispute with the FIR named accused. DSP Inderjit Baitha, who accompanied the NHRC team, informed that no arrest had been made in Case FIR No.126 dated 24.4.2022 u/s 328/302/120B IPC because the viscera examination report was yet to be received.
10. Subsequently, the records of NHRC were checked. It was learnt that NHRC Case No. 2011/4/32/2022 had been registered on the complaint of Sh. Radhakant Tripathy, Advocate, and action taken report was called from the concerned authorities. The death of Vicky Kumar Singh figures in this complaint. A report had been received from District Collector, Saran, vide his letter No. 99/HR Cell dated 01.11.2022, in which cases of four suspected hooch deaths were mentioned. This report mentions the same reasons for the death of Vicky Kumar Singh as alleged by Sanjay Singh in his statement.
11. It appeared to the enquiry team that Vicky Kumar Singh had died due to consumption of liquor, instead of having been murdered as alleged by his father. The latter version lacked credence because, firstly, although NOK of deceased claimed that he had been poisoned in food during dinner, yet the persons with whom he had dinner did not die. Secondly, the persons with whom he had dinner were not accused in the FIR. Thirdly, Sanjay Singh has a prior dispute with Kameshwar Singh and others against whom he registered the FIR for alleged murder of Vicky. Fourthly, local villagers maintained that Vicky died due to consumption of liquor and that is how the enquiry team learnt about it. Fifthly, his

death occurred in the same village and on the same day as others who died due to consumption of liquor.

Conclusion

12. Thus, in both the cases of deaths of Ramnagina Singh and Vicky Kumar Singh, the enquiry team inferred that the deaths occurred due to consumption of liquor but were ascribed to extraneous causes by the local Police.
13. Copies of the above statements are attached herewith alongwith copy of proceedings in NHRC case No. 2011/4/32/2022 and report of the DM Saran and DSP Inderjit Baitha (mentioned above). Let the originals be sent to the Registry to put up before the Bench dealing with that case.

*** _ ***

24.12.22.

वपन रंजन कुमार सिंह पुत्र जी
 रामप्रवेश सिंह, उम्र 30 साल,
 निवासी गाँव चैनपुर, थाना तुरैया
 प्रिया हार

वपन प्रिया कि छोटे चाचा जी
 जी राधा लक्ष्मी सिंह की हत्या 28.04.22
 को हो गई थी। वे गाँव में डाक्टरों
 का काम करते थे। वह नियमित रूप
 से शराब पीते थे। इस दिन शराब
 पीने के पश्चात् उनकी तबियत खराब
 हुई और कहा कि मुझे साधने वाला
 हनुमान मंदिर नगर नदी का रहा है।
 उसके बाद उन्हें तुरैया ब्लॉक में
 सरकारी अस्पताल में ले गए।
 "वहाँ उन्होंने कहा कि डॉक्टरों को
 लेगल डायर नहीं हो सके हैं और
 सदर इंफॉर्म कर दिया। सदर अस्पताल
 वपन में ले गए पर वहाँ ठीक
 शलाका नहीं हुआ। उसके बाद
 हनुमान मंदिर नगर नदी
 रंजन के पास, मोबिलिटी नंबर 88888

में ले गए वही वो रात मर रहे
 उनका इलाज हुआ ।
 सुबह लगभग चार से पहले
 उनकी मृत्यु हो गई । हम डबल लेजर
 का गए । एम्बुलेंस मगार थी ।
 फिर घर लाकर उनका दाह संस्कार
 कर दिया ।

राजन कुमार

मेरी अरोला

910232 पडदा

वपान पदातीक

मैं - इस वपान से पूर्णतया सहमत हूँ ।

शुनीला देवी

(सुनीला देवी)

पत्नी श्री रामजीजीजी

Statement of Mr. Manoj Yadava, Director General (Investigation), NHRC

The undersigned had visited the residence of Shri Sanjay Singh, father of the deceased Vicky Kumar Singh at Taraiya, District Saran in the afternoon of 22.12.2022 as part of the NHRC spot enquiry team for enquiring into the deaths due to consumption of spurious liquor. Earlier, in first half of 2022, a complaint had been received from a Human Rights Defender that one Vicky Kumar Singh s/o Sanjay Singh had died due to consumption of illicit liquor.

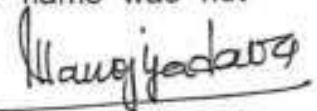
In this connection, the undersigned asked Shri Sanjay Singh as to how his son had died. Shri Sanjay Singh stated that on 23.04.2022 two persons namely Arun Kumar Patel and Amit Pandey (both known to his son) had arrived at his home at about 6.00 p.m. in the evening. After sometime his son Vicky Kumar Singh has gone out for having dinner with them. Shri Vicky Kumar Singh returned home at about 9.00 p.m. after having dinner. Later in the night Vicky Kumar Singh developed abdominal pain and informed his wife and Shri Sanjay Singh that he had been given poisoned food during the dinner at the Hotel in Rambagh.

Shri Sanjay Singh stated that he immediately took Vicky Kumar Singh to the referral hospital at Taraiya where he was declared dead by the doctors on the intervening night of 23-24 April, 2022.

Subsequently, Shri Sanjay Singh lodged a complaint at Police Station Taraiya that his son Vicky Kumar Singh had been poisoned by one Kameshwar Singh and eight others. A Case FIR No.126 dated 24.4.2022 u/s 328/302/120B IPC was registered at Police Station Taraiya. No arrest has been made so far as the viscera report is yet to be received.

The undersigned asked a pointed question to Shri Sanjay Singh that if food at the dinner had been poisoned, why Arun Kumar Patel and Amit Pandey who had taken the dinner along with Vicky Kumar Singh did not suffer any problem or ill health. Shri Sanjay Singh was not able to give any satisfactory response to this query. The undersigned also asked him whether he had any previous enmity with Kameshwar Singh and his family members, to this question Shri Sanjay Singh replied in affirmative.

The same questions were also put up to the widow of Late Shri Vicky Kumar Singh who gave identical replies. However, her name was not ascertained.



(Manoj Yadava)
Director General (Inv)
NHRC, New Delhi
22.12.2022

National Human Rights Commission
New Delhi

52

Case Number 2011/4/32/2022 Action Date 11/05/2022
Diary Number 6817/IN/2022 Due Date 18/06/2022
Commission JUSTICE SHRI ARUN MISHRA Completion Date Not Completed

Action Action Taken Report Called for(ATR)

Authority (To) THE CHIEF SECRETARY
government of bihar
SITAMARHI BIHAR
Email- cs-bihar@nic.in

Authority (Cc)

Complainant RADHAKANTA TRIPATHY, ADVOCATE
Address 27, OLD LAWYERS CHAMBERS, SUPREME COURT OF INDIA, NEW
DELHI

District and State SARAN (CHAPRA) , BIHAR

Victim AKHILESH THAKUR AND 5 OTHERS
Address TARAIYA, SARAN DISTRICT, BIHAR
District and State SARAN (CHAPRA) , BIHAR

PROCEEDING

The complainant states that around 6 persons have died due to the consumption of illicit liquor. The families of the victims allege that they are being pressurized by the police to state that the deceased persons died due to the consumption of jack-fruit and rice. They allege that the police is colluding with the liquor mafia. The complainant requests for an investigation into the matter.

Let a copy of complaint be transmitted to the Chief Secretary, Government of Bihar calling for an Action Taken Report within four weeks.

Put up after four weeks.

समाहरणालय, सारण (बिहार)

Collectorate, saran

:06152-240001 (Off)

E-mail :- dm-saran.bih@nic.in

:06152-240002 (Res)/240006 (Fax)

Web:-https://saran.nic.in

(मानवाधिकार कोषांग)
पत्र संख्या 99(39)मानवाको0

प्रेषक,

जिलाधिकारी,
सारण, छपरा।

सेवा में,

उप निबंधक (विधि)
एम-2 सेक्शन
राष्ट्रीय मानवाधिकार आयोग,
मानवाधिकार भवन, ब्लॉक-सी0जी0पी0ओ0 कम्पलेक्स,
आई0एम0ए0, नई दिल्ली-110023

सहायक निबंधक (विधि)
एम-1 सेक्शन
राष्ट्रीय मानवाधिकार आयोग,
मानवाधिकार भवन, ब्लॉक-सी0जी0पी0ओ0 कम्पलेक्स,
आई0एम0ए0, नई दिल्ली-110023

छपरा, दिनांक 11/11/2022

विषय:-

दिनांक 25.05.2022 को टाइम्स ऑफ इंडिया में प्रकाशित खंडर "Spurious Liqueur Kills Six in Bihar in 24 hrs" के संबंध में राष्ट्रीय मानवाधिकार आयोग में दायर वाद संख्या-2272/4/2/2022 दिनांक 25.05.2022 एवं 2011/4/32/2022 दिनांक 11.05.2022 के संबंध में।

प्रसंग:-

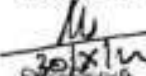
NHRC Case No-2011/4/32/2022 दिनांक 11.05.2022 एवं तथा वाद संख्या 2272/4/2/2022 दिनांक 25.05.2022 एवं संयुक्त आयुक्त, मधे निचेद, बिहार, पटना का पत्र सं0-13/अ0श0-(मानवाधिकार)-4-54/22-6325-अनु0 दिनांक 16.08.2022

महोदय,

उपर्युक्त विषयक प्रासंगिक वाद से संबंधित सारण जिला अन्तर्गत तौरया बाना क्षेत्र में दिनांक 29.04.2022 को जहरीली शराब के सेवन से 06 व्यक्तियों की मृत्यु के आरोप से संबंधित पुलिस अधीक्षक, सारण, छपरा द्वारा अपने पत्रांक-1148 दिनांक 12.10.2022 से प्रतिवेदन आपको भेजते हुए उसकी प्रति अग्रोहस्ताक्षरी को उपलब्ध करायी गयी है, जिसकी प्रति छायाप्रति संलग्न कर भेजा जा रहा है।

अनु0:-सर्वोक्त।

विश्वासनाम


जिलाधिकारी,
सारण, छपरा

विलोपिकारी एवं समाहर्ता
15 OCT 2022
साारण छपरा

पुलिस अधीक्षक,
सारण, छपरा।

उप निबंधक (विधि)
एम-2 सेक्शन

R.R.NO - 1214
19.10.22

1497
12/10/22

राष्ट्रीय मानवाधिकार आयोग
मानवाधिकार भवन, ब्लॉक-सी0जी0पी0ओ0
कम्पलेक्स, आई0एन0ए0, न्यु दिल्ली-110023

सहायक निबंधक (विधि)
एम-1 सेक्शन

राष्ट्रीय मानवाधिकार आयोग
मानवाधिकार भवन, ब्लॉक-सी0जी0पी0ओ0
कम्पलेक्स, आई0एन0ए0, न्यु दिल्ली-110023

छपरा, दिनांक-12/10/22

राष्ट्रीय मानवाधिकार आयोग नई दिल्ली का वाद संख्या-2011/4/32/2022 दिनांक-11.05.22 एवं आयोग का हायरी सं0-6817/In /2022 दिनांक-01.05.2022 तथा वाद संख्या-2272/4/2/2022 दिनांक-25.05.22 एवं आयोग का हायरी सं0-81043 दिनांक-25.05.2022 तदनुसार संयुक्त आयुक्त मद्य निषेध विहार पटना का पत्र सं0-13/अ0श0-(मानवाधिकार)-4-54/22-6325-अनु0 दिनांक-16.08.22

विषय- सारण जिला अन्तर्गत तरैया वाना क्षेत्र में दिनांक-29.04.22 को जहरीली शराब के सेवन से 06 व्यक्तियों की मृत्यु के आरोप से संबंधित घटना के संबंध में जांच प्रतिवेदन।
महाशय,

440
13/10/22
Pr. 60
Mu in file
immediatly
प्रसंग:-
17/10/22

उपर्युक्त विषय के संबंध में आयोग के प्रांसजिक वाद में प्राप्त पत्र के द्वारा सारण जिले के तरैया वाना क्षेत्र में दिनांक-29.04.22 को 06 व्यक्तियों की जहरीली शराब पीने से मृत्यु होने की आयोग को प्राप्त सूचना के संदर्भ में प्रतिवेदन समर्पित करने का निर्देश दिया गया है।

इस संबंध में सूचित करना है कि इस जिले के तरैया वाना क्षेत्र में दिनांक-29.04.22 को जहरीली शराब पीने से मृत्यु की घटना नहीं हुई है, अपितु दिनांक-23/24.04.22 को तरैया वाना क्षेत्र अन्तर्गत तीन व्यक्तियों की अन्य कारणों से मृत्यु की घटना प्रतिवेदित हुई थी, जिस संबंध में अनुमण्डल पुलिस पदाधिकारी मदीश से जांच करायी गयी थी, तथा इससे संबंधित विवरण निम्न प्रकार है:-

01. तरैया वाना क्षेत्र अन्तर्गत ग्राम नवरतनपुर के निवासी दशई साह की मृत्यु संबंधी घटना:-

इस संबंध में कराई गई जांच से यह बात प्रकाश में आई कि ग्राम नवरतनपुर के दशई साह के यहाँ दिनांक-28.04.22 को विवाह समारोह निर्वाहित था। इसके पूर्व दिनांक-23.04.22 को दशई साह अपने घर से घाघल एवं कटहल की सब्जी खाकर विवाह संबंधी नार्कीटा करने गये थे। परिजनो के बताये अनुसार दशई साह शान में घर लौटने के उपरान्त करैले की सब्जी एवं रोटी खाकर सो गये थे। इसके बाद दिनांक-23/24.04.22 की रात्रि करीब 01:00 बजे दशई साह की तन्बियत अचानक काफी खराब हो गई एवं परिजनो द्वारा दशई साह को बेहतर ईलाज हेतु पटना ले जाने के दौरान रास्ते में ही उनकी मृत्यु हो गई। मृत्यु के उपरान्त दशई साह के परिजनो द्वारा बिना पुलिस को कोई सूचना दिये मृतक दशई साह का अंतिम संस्कार कर दिया गया। इस मामले में जांच के दौरान दिये गये बयान के क्रम में मृतक की पत्नी रिकु देवी सहित अन्य परिजनो द्वारा दशई साह के मृत्यु का कारण कटहल की सब्जी खाने एवं बिमारी के कारण होने का उल्लेख किया है।

02. तरैया वाना क्षेत्र अन्तर्गत ग्राम चैनपुर के निवासी रामनगीना सिंह की मृत्यु संबंधी घटना :-

इस संबंध में कराई गई जांच से यह बात प्रकाश में आई कि ग्राम चैनपुर के रामनगीना सिंह (उम्र करीब 60 वर्ष) स्थानीय ग्रामीण डॉक्टर थे। दिनांक-23/24.04.22 की रात्रि उनकी तन्बियत अचानक खराब हो गई एवं

इनके परिजनो द्वारा राम नगीना सिंह को बेहतर इलाज हेतु ले जाये जाने के दौरान रास्ते में उनकी मृत्यु हो गयी घटना में भी मृतक रामनगीना सिंह के परिजनो द्वारा बिना पुलिस को कोई सूचना दिये मृतक का दाह संस्कार कर गया। जाँच के दौरान उनकी मृत्यु का कारण स्पष्ट नहीं हो पाया किन्तु स्थानीय ज्ञान पंचायत राज बौधपुर के मुखिया सरपंच के द्वारा लिखित रूप में बताया गया है कि रामनगीना सिंह की मृत्यु अधिक उम्र हो जाने के कारण हुई है।

03. तैरिया वाना क्षेत्र अन्तर्गत ज्ञान तैरिया के दिक्की कुमार सिंह की मृत्यु संबंधी घटना :-

इस घटना के संबंध में कराई गई जाँच से यह बात प्रकाश में आई की दिनांक-23.04.22 की करीब 06:00 बजे अरुण कुमार पटेल एवं अमित पाण्डेय दिक्की कुमार सिंह को उसके घर से बुलाकर रेस्टोरेन्ट ले गये। और रेस्टोरेन्ट में दिक्की कुमार को खाता खिलाये दे। दिक्की कुमार सिंह देर संध्या करीब 09:00 बजे घर आते अपने परिजनो को, कुछ लोगो द्वारा उन्हें (दिक्की कुमार सिंह को) रामबाग स्थित होटल ले जाकर खाना में जहरीला मिलाकर खिला देने का उल्लेख किये। इस दौरान दिक्की कुमार सिंह के पेट में दर्द होने लगा एवं इलाज के लिए इनके परिजनो रेफरल अस्पताल तैरिया ले जाने पर चिकित्सक द्वारा दिनांक-23/24.04.22 की रात्रि दिक्की कुमार को मृत घोषित कर दिया गया। इस घटना के संबंध में मृतक के पिता संजय सिंह पिता स्व० समाप्ति सिंह ज्ञान+ तैरिया जिला सारण के फर्द बयान के आधार पर कुल 09 प्राथमिकी अभियुक्तो के विरुद्ध वादी के पुत्र को खाना में मिलाकर खिला देने एवं इस कारण वादी के पुत्र की मृत्यु हो जाने के आरोप में तैरिया वाना कांड सं०-126 दिनांक-24.04.22 घारा-328/302/120(बी०) अंकित किया गया है। अभी तक के अनुसंधान एवं पर्वेक्षण से मृतक विसरा प्रतिवेदन विधि विज्ञान प्रयोगशाला से प्राप्त होने के बाद एवं कुछ अन्य बिन्दुओ पर गहराई से जाँच के उपर अभियुक्तकरण के बिन्दु पर निर्णय लिया जाना उचित प्रतीत होना पाया गया है।

यहां यह भी सूचित करना है कि इस संबंध में अनुमंडल पुलिस पदाधिकारी मदैरा सारण के उ प्रतिवेदन झापांक-2467/अनु दिनांक-16.09.22 में इसी समयावधि में ज्ञान नवचतनपुर के अखिलेश ठकुर (उम्र 30 वर्ष पिता नगेश ठकुर की मृत्यु वृ. लगने से हो जाने की अतिरिक्त प्राप्त सूचना भी का उल्लेख किया गया है। इस मामले में भी मृतक अखिलेश ठकुर के परिजनो द्वारा इस घटना के संबंध में बिना पुलिस को कोई सूचना दिये मृतक अंतिम संस्कार कर दिया गया। जाँच के क्रम में मृतक अखिलेश ठकुर की पत्नी रेखा देवी द्वारा बताया गया की उन पति अखिलेश ठकुर की मृत्यु वृ. लगने से हुई है। साथ ही ज्ञान पंचायत राज हुमरी के मुखिया, प्रमुख एवं सरपंच द्वारा भी लिखित रूप से उक्त सूचना की पुष्टी की गई है। इस प्रकार उक्त उपलब्ध तथ्यों से जिले के तैरिया वाना क्षेत्र में मृत्यु से संबंधित उपरोक्त घटनाओं का संबंध जहरीली धारा पीने से हुई मृत्यु के आरोप से होने की पुष्टी नहीं हुई है।

इस संबंध में अनुमंडल पुलिस पदाधिकारी मदैरा सारण के जाँच प्रतिवेदन झापांक-2467/अनु दिनांक-16.09.22 की ध्याप्रति-इस पत्र के साथ संलग्न कर कृपया अवलोकनार्थ भेजी जा रही है।

कृपया सूचनार्थ प्रेषित।

अनुलग्नक-सोपपरि।

विश्वासभाजन,

प्रतिलिपि-01. संदुक्त आयुक्त गद्य निवेद्य विहार पटना को उनके प्रासंगिक पत्र के संदर्भ में कृपया सूचनार्थ प्रेषित।

02. जिलाधिकारी सारण को उनके कार्यालय पत्र सं०-1369/मा०को० दिनांक-05.09.22 के संदर्भ में कृपया सूचनार्थ प्रेषित।

पुलिस अधीक्षक, सारण

पत्रांक-1148/मा0को0
पुलिस अधीक्षक का कार्यालय, सारण।

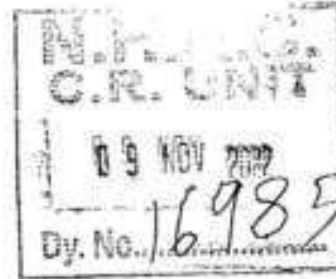
प्रेषक,

पुलिस अधीक्षक,
सारण, छपटा।

सेवा में,

उप निबंधक (विधि)
एम-2 सेक्शन
राष्ट्रीय मानवाधिकार आयोग
मानवाधिकार भवन, ब्लॉक-सी0जी0पी0ओ0
कम्पलेक्स, आई0एन0ए0, न्यु दिल्ली-110023

FC



सहायक निबंधक (विधि)

एम-1 सेक्शन

राष्ट्रीय मानवाधिकार आयोग
मानवाधिकार भवन, ब्लॉक-सी0जी0पी0ओ0
कम्पलेक्स, आई0एन0ए0, न्यु दिल्ली-110023

छपटा, दिनांक-12/10/22

प्रसंग:-

राष्ट्रीय मानवाधिकार आयोग नई दिल्ली का वाद संख्या-2011/4/32/2022 दिनांक-11.05.22 एवं आयोग का डायरी सं0-6817/in /2022 दिनांक-01.05.2022 तथा वाद संख्या-2272/4/2/2022 दिनांक-25.05.22 एवं आयोग का डायरी सं0-81043 दिनांक-25.05.2022 तदनुसार संयुक्त आयुक्त नव निपेय बिहार पटना का पत्र सं0-13/अ0श0-(मानवाधिकार)-4-54/22-6325-अवु0 दिनांक-16.08.22

विषय:-

सारण जिला अन्तर्गत तरैया वाना क्षेत्र में दिनांक-29.04.22 को जहरीली शराब के सेवन से 06 व्यक्तियों की मृत्यु के आरोप से संबंधित घटना के संबंध में जांच प्रतिवेदन।

महाराज,

उपर्युक्त विषय के संबंध में आयोग के प्रांसजिक वाद में प्राप्त पत्र के द्वारा सारण जिले के तरैया वाना क्षेत्र में दिनांक-29.04.22 को 06 व्यक्तियों की जहरीली शराब पीने से मृत्यु होने की आयोग को प्राप्त सूचना के संदर्भ में प्रतिवेदन समर्पित करने का निर्देश दिया गया है।

इस संबंध में सूचित करना है कि इस जिले के तरैया वाना क्षेत्र में दिनांक-29.04.22 को जहरीली शराब पीने से मृत्यु की घटना नहीं हुई है, अपितु दिनांक-23/24.04.22 को तरैया वाना क्षेत्र अन्तर्गत तीन व्यक्तियों की अन्य कारणों से मृत्यु की घटना प्रतिवेदित हुई थी, जिस संबंध में अनुमण्डल पुलिस पदाधिकारी मढ़ौरा से जांच करावी गयी थी, तथा इससे संबंधित विवरण निम्न प्रकार है:-

01. तरैया वाना क्षेत्र अन्तर्गत ग्राम नवरतनपुर के निवासी दशई साह की मृत्यु संबंधी घटना:-

इस संबंध में कराई गई जांच से यह बात प्रकाश में आई कि ग्राम नवरतनपुर के दशई साह के यहाँ दिनांक-28.04.22 को विवाह समारोह निर्धारित था। इसके पूर्व दिनांक-23.04.22 को दशई साह अपने घर से घाघल एवं कटहल की सब्जी ख़ाकर विवाह संबंधी मार्केटिंग करने गये थे। परिजनो के बताये अनुसार दशई साह शाम में घर लौटने के उपरान्त कौले की सब्जी एवं रोटी ख़ाकर सो गये थे। इसके बाद दिनांक-23/24.04.22 की रात्रि करीब 01:00 बजे दशई साह की तबियत अचानक काफी खराब हो गई एवं परिजनो द्वारा दशई साह को बेहतर इलाज हेतु पटना ले जाने के दौरान रास्ते में ही उनकी मृत्यु हो गई। मृत्यु के उपरान्त दशई साह के परिजनो द्वारा बिना पुलिस को कोई सूचना दिये मृतक दशई साह का अंतिम संस्कार कर दिया गया। इस मामले में जांच के दौरान दिये गये बयान के क्रम में मृतक की पत्नी रिक्कु देवी सहित अन्य परिजनो द्वारा दशई साह के मृत्यु का कारण कटहल की सब्जी खाने एवं बिमारी के कारण होने का उल्लेख किया है।

02. तरैया वाना क्षेत्र अन्तर्गत ग्राम चैनपुर के निवासी रामनगीना सिंह की मृत्यु संबंधी घटना :-

इस संबंध में कराई गई जांच से यह बात प्रकाश में आई कि ग्राम चैनपुर के रामनगीना सिंह (उम्र करीब 60 वर्ष) स्थानीय प्राणीय डॉक्टर थे। दिनांक-23/24.04.22 की रात्रि उनकी तबियत अचानक खराब हो गई एवं

इनके परिजनो द्वारा राम नगीना सिंह को बेहतर इलाज हेतु ले जाये जाने के दौरान रास्ते में उनकी मृत्यु हो गई। इस घटना में भी मृतक रामनगीना सिंह को परिजनो द्वारा बिना पुलिस को कोई सूचना दिये मृतक का दाह संस्कार कर दिया गया। जाँच के दौरान उनकी मृत्यु का कारण स्पष्ट नहीं हो पाया किन्तु स्थानीय जाम पंचायत राज चैनपुर के मुखिया एवं सरपंच के द्वारा लिखित रूप में बताया गया है कि रामनगीना सिंह की मृत्यु अधिक उम्र हो जाने के कारण हुई है।

03. तौरया वाना क्षेत्र अन्तर्गत जाम तौरया के दिक्की कुमार सिंह की मृत्यु संबंधी घटना :-

इस घटना के संबंध में कराई गई जाँच से यह बात प्रकाश में आई की दिनांक-23.04.22 की संख्या करीब 06:00 बजे अरुण कुमार पटेल एवं अमित पाण्डेय दिक्की कुमार सिंह को उसके घर से बुलाकर रेस्टोरेन्ट ले गये थे। और रेस्टोरेन्ट में दिक्की कुमार को खाना खिलाये थे। दिक्की कुमार सिंह देर संख्या करीब 09:00 बजे घर आये एवं अपने परिजनो को, कुछ लोगो द्वारा उन्हे (दिक्की कुमार सिंह को) रामबाण रियत होटल ले जाकर खाना में जहरीला पदार्थ मिलाकर खिला देने का उल्लेख किये। इस दौरान दिक्की कुमार सिंह के पेट में दर्द होने लगा एवं इलाज के लिए इनके परिजनो रेफरल अस्पताल तौरया ले जाने पर चिकित्सक द्वारा दिनांक-23/24.04.22 की रात्रि दिक्की कुमार सिंह को मृत घोषित कर दिया गया। इस घटना के संबंध में मृतक के पिता संजय सिंह पिता स्व० सभापति सिंह जाम+वाना तौरया जिला सारण के फर्द बयान के आधार पर कुल 09 प्राथमिकी अभियुक्तो के विरुद्ध वादी के पुत्र को खाना में जहर मिलाकर खिला देने एवं इस कारण वादी के पुत्र की मृत्यु हो जाने के आरोप में तौरया वाना कांड सं०-126/22 दिनांक-24.04.22 घारा-328/302/120(बी०) अंकित किया गया है। अभी तक के अनुसंधान एवं पर्यवेक्षण से मृतक के विषरा प्रतिवेदन विधि विज्ञान प्रयोगशाला से प्राप्त होने के बाद एवं कुछ अन्य बिन्दुओ पर गहराई से जाँच के उपरान्त अभियुक्तिकरण के बिन्दु पर निर्णय लिया जाना इधित प्रतीत होना पाया गया है।

यहां यह भी सूचित करना है कि इस संबंध में अनुमंडल पुलिस पदाधिकारी मद्रैरा सारण के जाँच प्रतिवेदन हार्पांक-2467/अनु दिनांक-16.09.22 में इसी समयावधि में जाम नवरतनपुर के अखिलेश ठकुर (उम्र 30 वर्ष) पिता गणेश ठकुर की मृत्यु तू लगने से हो जाने की अतिरिक्त प्राप्त सूचना भी का उल्लेख किया गया है। इस मामले में भी मृतक अखिलेश ठकुर के परिजनो द्वारा इस घटना के संबंध में बिना पुलिस को कोई सूचना दिये मृतक का अंतिम संस्कार कर दिया गया। जाँच के क्रम में मृतक अखिलेश ठकुर की पत्नी रेखा देवी द्वारा बताया गया की उनके पति अखिलेश ठकुर की मृत्यु तू लगने से हुई है। साथ ही जाम पंचायत राज हुमरी के मुखिया, प्रमुख एवं सरपंच द्वारा भी लिखित रूप से उक्त सूचना की पुष्टी की गई है। इस प्रकार उक्त उपलब्ध तथ्यों से जिले के तौरया वाना क्षेत्र में हुई मृत्यु से संबंधित उपरोक्त घटनाओं का संबंध जहरीली शराब पीने से हुई मृत्यु के आरोप से होने की पुष्टी नहीं हुई है।

इस संबंध में अनुमंडल पुलिस पदाधिकारी मद्रैरा सारण के जाँच प्रतिवेदन हार्पांक-2467/अनु दिनांक-16.09.22 की छायाप्रति इस पत्र के साथ संलग्न कर कृपया अवलोकनार्थ भेजी जा रही है।

कृपया सूचनाई प्रेषित।

अधुलवनक-ययोपरे।

विश्वासभाजन,

पुलिस अधीक्षक, सारण

प्रतिलिपि:-01. संयुक्त आयुक्त मद्य निषेध विहार पटना को उनके प्रासंगिक पत्र के संदर्भ में कृपया सूचनाई प्रेषित।

02. जिलाधिकारी सारण को उनके कार्यालय पत्र सं०-1369/मा०को० दिनांक-05.09.22 के संदर्भ में कृपया सूचनाई प्रेषित।

पुलिस अधीक्षक, सारण

इनके परिजनो द्वारा राम नगीना सिंह को बेहतर इलाज हेतु ले जाये जाने के दौरान रास्ते में उनकी मृत्यु हो गई। इस घटना में भी मृतक रामनगीना सिंह के परिजनो द्वारा बिना पुलिस को कोई सूचना दिये मृतक का दाह संस्कार कर दिया गया। जाँच के दौरान उनकी मृत्यु का कारण स्पष्ट नहीं हो पाया किन्तु स्थानीय ग्राम पंचायत राज पैनपुर के मुखिया एवं सरपंच के द्वारा लिखित रूप में बताया गया है कि रामनगीना सिंह की मृत्यु अधिक उमर हो जाने के कारण हुई है।

03. तरैया वाना क्षेत्र अन्तर्गत ग्राम तरैया के विकी कुमार सिंह की मृत्यु संबंधी घटना :-

इस घटना के संबंध में कराई गई जाँच से यह बात प्रकाश में आई की दिनांक-23.04.22 की रात करीब 06:00 बजे अरुण कुमार पटेल एवं अमित पाण्डेय विकी कुमार सिंह को उसके घर से हुलाकर रेस्टोरेन्ट ले गये थे। और रेस्टोरेन्ट में विकी कुमार को खाना खिलाये थे। विकी कुमार सिंह देर संध्या करीब 09:00 बजे घर आये एवं अपने परिजनो को, कुछ लोगो द्वारा उन्हें (विकी कुमार सिंह को) समबाग स्थित होटल ले जाकर खाना ले जहरीला पदार्थ मिलाकर खिला देने का उल्लेख किये। इस दौरान विकी कुमार सिंह को पेट में दर्द होने लगा एवं इलाज के लिए इनके परिजनो रेफरल अस्पताल तरैया ले जाने पर चिकित्सक द्वारा दिनांक-23/24.04.22 की रात्रि विकी कुमार सिंह को मृत घोषित कर दिया गया। इस घटना के संबंध में मृतक के पिता संजय सिंह पिता स्व० समापति सिंह ग्राम+वाना तरैया जिला सारण के फर्द बयाल के आधार पर कुल 09 प्राथमिकी अभियुक्तो के विरुद्ध वादी के पुत्र को खाना ले जहर मिलाकर खिला देने एवं इस कारण वादी के पुत्र की मृत्यु हो जाने के आरोप में तरैया वाना कांड सं०-126/22 दिनांक-24.04.22 धारा-328/302/120(बी०) अंकित किया गया है। अभी तक के अनुसंधान एवं पर्यवेक्षण से मृतक के विषय प्रतिवेदन विधि विज्ञान प्रयोगशाला से प्राप्त होने के बाद एवं कुछ अन्य बिन्दुओ पर गहराई से जाँच के उपरान्त अभियुक्तिकरण के बिन्दु पर निर्णय लिया जाना उचित प्रतीत होना पाया गया है।

यहां यह भी सूचित करना है कि इस संबंध में अनुमंडल पुलिस पदाधिकारी मजौर सारण के जाँच प्रतिवेदन धापांक-2467/अनु दिनांक-16.09.22 में इसी समयाधि में ग्राम शहरतनपुर के अधिलेश ठकुर (उम 30 वर्ष) पिता गणेश ठकुर की मृत्यु खू लगने से हो जाने की अतिरिक्त प्राप्त सूचना भी का उल्लेख किया गया है। इस मामले में भी मृतक अधिलेश ठकुर के परिजनो द्वारा इस घटना के संबंध में बिना पुलिस को कोई सूचना दिये मृतक का अंतिम संस्कार कर दिया गया। जाँच के क्रम में मृतक अधिलेश ठकुर की पत्नी रेखा देवी द्वारा बताया गया की उनके पति अधिलेश ठकुर की मृत्यु खू लगने से हुई है। साथ ही ग्राम पंचायत राज हुमरी के मुखिया, प्रमुख एवं सरपंच द्वारा भी लिखित रूप से उक्त सूचना की पुष्टी की गई है। इस प्रकार उक्त उपलब्ध तथ्यों से जिले के तरैया वाना क्षेत्र में हुई मृत्यु से संबंधित उपरोक्त घटनाओं का संबंध जहरीली शराब पीने से हुई मृत्यु के आरोप से होने की पुष्टी नहीं हुई है।

इस संबंध में अनुमंडल पुलिस पदाधिकारी मजौर सारण के जाँच प्रतिवेदन धापांक-2467/अनु दिनांक-16.09.22 की छायाप्रति इस पत्र के साथ संलग्न कर कृपया अवलोकनार्थ भेजी जा रही है।

कृपया सूचनाई प्रेषित।

अनुलग्नक-सवोपरि।

विश्वासभाजन,

पुलिस अधीक्षक, सारण

प्रतिलिपि-01. संयुक्त आयुक्त मद्य निषेध विहार पटना को उनके प्रासंगिक पत्र के संदर्भ में कृपया सूचनाई प्रेषित।

02. जिलाधिकारी सारण को उनके कार्यालय पत्र सं०-1369/मा०को० दिनांक-05.09.22 के संदर्भ में कृपया सूचनाई प्रेषित।

पुलिस अधीक्षक, सारण

सेवा में,

पुलिस अधीक्षक,
सारण, छपरा।

प्रसंग:- भवदीय के कार्यालय का ज्ञापक 924/मा०को० दिनांक 22.08.22.
विषय:- दिनांक 25.05.22 को टाईम्स ऑफ इंडिया में प्रकाशित खबर "Spurious Liquor Kills Six in Bihar in 24 hrs" के संबंध में।

महाशय,

उपर्युक्त विषयक प्रसंगिक पत्र के संदर्भ में सादर सूचित करना है कि दिनांक 29.04.22 को तरैया थाना क्षेत्र में शराब पीने से 06 व्यक्तियों की मृत्यु होने से संबंधित कोई घटना घटित नहीं हुई है। दिनांक 23/24.04.22 को तरैया थाना अन्तर्गत कुछ लोगों की संदिग्ध परिस्थिति में मृत्यु हुई है, जिसके शराब पीने से मृत्यु होने की संभावना व्यक्त की जा रही है से संबंधित जाँच प्रतिवेदन निम्नवत है:-

1. घटित घटना का संक्षिप्त विवरण:- दिनांक 23.03.22 को ग्राम नवरतनपुर थाना तरैया निवासी दशई साह की मृत्यु होने की सूचना मिली थी। सूचना के सत्यापन के क्रम में मृतक दशई साह के परिजनो द्वारा बताया गया कि दिनांक 28.04.22 को मृतक दशई साह के घर में शादी समारोह था। दिनांक 23.03.22 को मृतक दशई साह अपने घर से चावल एवं कटहल की सब्जी खाकर शादी का मार्केटिंग करने के लिये बाजार गये थे। दशई साह शाम में जब अपने घर लौटे तो रात्रि में करैला का सब्जी एवं रोटी खाकर सोये थे। रात्रि समय करीब 01:00 बजे अचानक दशई साह का तबियत खराब हो गया। उनके परिजन लोग बता रहे थे दशई साह बोल रहे थे कि मन धबरा रहा और पेट में घुंघुं जैसा हो रहा है। देखते ही देखते दशई साह का तबियत काफी सिरियस हो गया। दशई साह के परिजन दशई साह को इलाज के लिये पटना लेकर जा रहे थे कि रास्ते में ग्राम डूमरी के पास दशई साह की मृत्यु हो गई। मृतक दशई साह के परिजनो द्वारा दशई साह का दाह संस्कार कर दिया गया। मृतक के परिजनो द्वारा थाना पर कोई लिखित आवेदन नहीं दिया। मृतक दशई साह के परिजनो द्वारा स्पष्ट रूप से बताया गया कि दशई साह की मृत्यु बिमारी के कारण हुई है। जाँच के क्रम में मृतक की पत्नी रिकु देवी द्वारा इस संबंध में लिखित प्रतिवेदन उपलब्ध कराया है, जिसमें प्रति साथ संलग्न है, जिसमें उल्लेख किया गया है कि उनके पति दशई साह की मृत्यु कटहल की सब्जी खाने से हुआ है।

उसी दौरान अखिलेश ठाकुर उम्र 30 वर्ष पिता गणेश ठाकुर ग्राम नवरतनपुर थाना तरैया की मृत्यु लू लगने से हुई थी। मृतक अखिलेश ठाकुर के परिजन द्वारा भी मृतक का बिना पोस्टमार्टम कराये दाह संस्कार कर दिया गया तथा इनलोगो के द्वारा थाना में कोई लिखित सूचना नहीं दिया गया था। जाँच के क्रम में मृतक अखिलेश ठाकुर की पत्नी रेखा देवी बतायी की उनके पति अखिलेश ठाकुर की मृत्यु लू लगने से हुई है तथा इस संबंध में एक लिखित प्रतिवेदन भी दिया गया है, जिसकी प्रति साथ संलग्न है। उक्त प्रतिवेदन में मृतक की पत्नी रेखा देवी द्वारा उल्लेख किया गया है कि उनके पति अखिलेश ठाकुर की मृत्यु लू(ताव) लगने से हुआ था। जाँच के क्रम में ग्राम पंचायत राज डूमरी के मुखिया कमल देवी, प्रमुख प्रिति कुमारी एवं एवं सरपंच इंदु देवी के द्वारा भी अपने-अपने लेटर पैड पर यह प्रमाणित किया गया है कि मृतक अखिलेश ठाकुर की मृत्यु लू(ताव) लगने से तथा दशई साह की मृत्यु कटहल की सब्जी खाने से हुई है। जनप्रतिनिधियों द्वारा निर्गत प्रमाण पत्र की छाया प्रति संलग्न है।

दिनांक 23.04.22 को ग्राम चैनपुर निवासी रामनगीना सिंह की मृत्यु की सूचना पर अधोहस्ताक्षरी द्वारा ग्राम चैनपुर जाकर जाँच पड़ताल किया गया। जाँच के क्रम में मृतक रामनगीना सिंह के परिजनो एवं अन्य लोगों के द्वारा बताया गया कि रामनगीना सिंह ग्रामीण डाक्टर थे। रामनगीना सिंह का उम्र करीब 60 वर्ष से अधिक था। दिनांक 23.04.22 को रात्रि में अचानक रामनगीना सिंह का तबियत खराब हुआ और उनके परिजन इलाज के लिए ले जा रहे थे कि रास्ते में ही रामनगीना सिंह की मृत्यु हो गयी। मृतक रामनगीना सिंह परिजन द्वारा पुलिस को बिना सूचना दिये ही रामनगीना सिंह के शव को दाह संस्कार कर दिया गया। उल्लेखित है कि रामनगीना सिंह की मृत्यु अचानक हुई है। यह स्पष्ट नहीं

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हो पाया कि रामनगीना सिंह की मृत्यु कैसे हुई। जाँच के क्रम में ग्राम पंचायत राज चैनपुर के मुखिया जयश्री देवी एवं सरपंच किरण के द्वारा अपने-अपने लेटर पैड पर यह प्रमाणित किया गया है कि रामनगीना सिंह उम्र 70 वर्ष पिता स्व० शम्भू सिंह का अधिक उम्र हो जाने के कारण मृत्यु हो गई है। जनप्रतिनिधियों द्वारा निर्गत प्रमाण पत्र की छाया प्रति संलग्न है।

दिनांक 23.04.22 को ग्राम तरैया निवासी विक्की कुमार सिंह की मृत्यु की सूचना पर अचोहस्तसरी द्वारा मृतक के घर पर जाकर जाँच पड़ताल किया गया। जाँच के क्रम में मृतक विक्की कुमार सिंह के पिता संजय सिंह के द्वारा बताया गया कि दिनांक 23.04.22 को 08:00 बजे संध्या में अरुण कुमार पटेल एवं अमित पाण्डेय मृतक विक्की सिंह को उनके घर से बुलाकर ले गये और रेस्टोरेट में खाना खिलाये थे। मृतक अमित कुमार 09 बजे रात्रि में अपने घर आया और अपने परिजनो से बोला कि कुछ लोगो द्वारा घनंजय कुमार सिंह उर्फ मिरा सिंह के रामबाग स्थित होटल पर ले जाकर खाना में जहरीला धिज मिलाकर खिला दिये थे। विक्की कुमार सिंह के पेट में दर्द होने लगा। विक्की कुमार सिंह के परिजनो द्वारा विक्की कुमार को ईलाज के लिये रेफरल अस्पताल तरैया ले गये, ईलाज के क्रम में चिकित्सक द्वारा विक्की कुमार सिंह को मृत घोषित कर दिया गया।

उक्त घटना के संबंध में मृतक के पिता संजय सिंह पे० स्व० समापति सिंह ग्राम+थाना तरैया जिला सारण के फर्दव्यान के आधार पर तरैया थाना कांड संख्या 126/22 दिनांक 24.04.22 धारा 328/302/120(बी)/भा०द०वि० के तहत प्राथ०अभि० 1.कामेश्वर सिंह सहित अन्य 08 नामजद अभियुक्तों के विरुद्ध कांड दर्ज कराया गया है।

अनुसंधान एवं पर्यवेक्षण से इस कांड में मृतक का वेसरा से संबंधित जाँच प्रतिवेदन विधि-विज्ञान प्रयोगशाला से प्राप्त होने के पश्चात एवं कुष्ठेक विन्दुओं पर गहराई से जाँच के पश्चात ही कांड के स्वरूप एवं अभियुक्तिकरण के विन्दु पर निर्णय लिया जाना उचित प्रतीत होना पाया गया है।

अनुसंधानकर्ता द्वारा इस कांड के मृतक का वेसरा जाँच हेतु विधि-विज्ञान प्रयोगशाला भेजा गया है। जाँच प्रतिवेदन अप्राप्त है। कांड अनुसंधान अन्तर्गत है।

अतः श्रीमान् को सादर सूचनार्थ।

अनुलग्नक:-यथोपरि।

विश्वासमाजन
20/04/22
(इन्द्रजीत बेठा) 16/09/22

अनुमण्डल पुलिस पदाधिकारी,
मदौरा, सारण।

जहरीली शराब से 30 की मौत



जहरीली शराब से जख्म बरसे के लोग

CONCERN

19 लोगों का पीछेछोड़ करके घरेलू के विषाक्त अनाजों से शराब बनाए गए

PATNA (14 Dec) - अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है। पीछेछोड़ करके घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है। पीछेछोड़ करके घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।



घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

पीछेछोड़ करके अनाजों से शराब

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है। पीछेछोड़ करके घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

30 लोगों की हुई मौत

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

घातियों से बचा, सुनेजल सिविली है देरी शराब

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

राज राय जल किया भादक अनुसंधान चौक

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

जहां शराबपति लगे, वहां भी जहरीली शराब से मौत

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

विधानसभा में विपक्ष के हंगामे पर नाराज सीएम नीतीश बोले

'शराबी हो तुम लोग'



PATNA (14 Dec) - बिहार के विधानसभा में शराबी शराब से जख्म बरसे के लोग के बारे में विधानसभा में जहां भी शराबपति लगे, वहां भी जहरीली शराब से मौत हो चुकी है।

विधानसभा में शराबी शराब से जख्म बरसे के लोग के बारे में विधानसभा में जहां भी शराबपति लगे, वहां भी जहरीली शराब से मौत हो चुकी है।

घरेलू अनाजों से शराब

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।

जहां शराबपति लगे, वहां भी जहरीली शराब से मौत

अतिरिक्त सचिव के. विष्णु के नेतृत्व में टीएम के सदस्यों को साथ में 21 की संख्या में घरेलू अनाजों से शराब बनाए जाने के कारण, अनुपम, मधुपुर में अनाजों के 30 लोगों की मौत हो चुकी है।



बिहार में जहरीली शराब से 25 की मौत

UCCN ■ नवम दिसंबर 2022

शराबबंदी वाले राज्य बिहार में एक बार फिर जहरीली शराब से चर्चे का मंचन में मोह लेने की खबर आ रही है। राज्य का उच्चतम न्यायालय ने बताया कि पर जहरीली शराब से 25 लोगों की मौत हो गई थी। यह लगभग 25 की संख्या बताई जा रही है, जिसका अंश अलग-अलग हिस्सों में इलाके में भी विपक्षी पार्टियों ने विधानसभा में उभारा पूरा इलाका जिसे लेकर विधानसभा में तब विपक्ष और मधुप्रदेशों के बीच लड़ाई प्रारंभ हो रही है।

बदलाव, जहरीली शराब से मौत का मामला उभारने के इरादे से शराब बंदी का है। जल्द ही यह है कि शराब बंदी की मौत

काय में हो रही थी। कुछ लोगों को भी अस्पताल भेजे और कुछ अन्य लोग दुर्घटनाग्रस्त हो गए। जल्द ही राज्य सरकार अस्पताल में भर्ती कराए गए थे। बताया जा रहा है कि कुछ लोग स्थानीय स्तर पर शराब से इलाज करा रहे हैं। बिहार में शराब की खरीद बिल्कुल और बंद हो गई है।

जहरीली शराब पीकर मृतक में हर समुदाय के लोग शामिल हैं। जल्द ही मृतक में विपक्षी पार्टियों ने विधानसभा में उभारा पूरा इलाका जिसे लेकर विधानसभा में तब विपक्ष और मधुप्रदेशों के बीच लड़ाई प्रारंभ हो रही है।

की मौत हुई है। पुलिस ने उभारा पूरा इलाका जिसे लेकर विधानसभा में उभारा पूरा इलाका जिसे लेकर विधानसभा में तब विपक्ष और मधुप्रदेशों के बीच लड़ाई प्रारंभ हो रही है।

इस क्षेत्र बिहार विधानसभा में शराबबंदी का विचार बमका देगा है। उच्चतम न्यायालय ने जहरीली शराब से मौत का मामला उभारने के इरादे से शराब बंदी का है। जल्द ही यह है कि शराब बंदी की मौत काय में हो रही थी। कुछ लोगों को भी अस्पताल भेजे और कुछ अन्य लोग दुर्घटनाग्रस्त हो गए। जल्द ही राज्य सरकार अस्पताल में भर्ती कराए गए थे। बताया जा रहा है कि कुछ लोग स्थानीय स्तर पर शराब से इलाज करा रहे हैं। बिहार में शराब की खरीद बिल्कुल और बंद हो गई है।

मैं पु०अ०नि० सुजीत कुमार चौधरी उम 43 वर्ष पे० श्री शशी भूषण चौधरी ग्राम + पोस्ट ऑफिस + थाना =
फुलवारीशरीफ जिला पटना का स्थाई निवासी हूँ। वर्तमान में मैं अमनौर थाना, जिला सारण में थानाध्यक्ष के पद पर
पदस्थापित हूँ अमनौर थाना के यू० डी० कांड संख्या 11/22 दिनांक 15.12.2022 के जाँच के क्रम में आज दिनांक
19.12.2022 को 17 : 40 बजे यह बात प्रकाश में आई की ग्राम पंचायत हुस्सेपुर में संदिग्ध परिस्थिति में मिलावटी
शराब सेवन करने से लोगों की मृत्यु हुई है जाँच के क्रम में ही पता चला की चन्द्रभान कुमार सिंह उर्फ चन्दन
कुमार सिंह पिता सुरेन्द्र सिंह ग्राम हुस्सेपुर मणि सिरसिया से पूछने पर बताया कि इनके पिता किसान थे दिनांक
14.12.2022 को दिन में नशे की हालत में मेरे पिता अपने घर आए और उनकी तबीयत खराब होने लगी तब गांव से ही दवा
लाकर दिए हम लोगों को लगा कि इन्हें ठंडा लगा हुआ है लेकिन इनको ज्यादा तबीयत खराब हुआ तो सदर अस्पताल,
सारण में इलाज कराने ले गए जहां इलाज के दौरान मेरे पिता की मृत्यु हो गई। लाश को हम लोग अपने घर ले आए और
मेरे पिता के शव को पंचनामा बनाकर विधिवत पुलिस की उचित अभिरक्षा में पोस्ट मोर्टम कराने हेतु सदर अस्पताल
सारण यहां भेजा गया। दिनांक 15.12.2022 को सूचना मिला की ग्राम हुस्सेपुर मणि सिरसिया में कुछ व्यक्तियों
की मिलावटी शराब का सेवन करने के कारण स्थिति गम्भीर हो गई है जिसके कारण कुछ व्यक्तियों को गम्भीर
हालत में अस्पताल में भर्ती कराया गया है जिस सम्बन्ध में ग्राम हुस्सेपुर मणि सिरसिया में जाकर स्थानीय लोगों
के समक्ष जाँच की गई तो किसी भी व्यक्ति द्वारा स्पष्ट कारण नहीं बताया गया। इसी क्रम में मिलावटी शराब
के सेवन से 1. सुरेन्द्र सिंह पिता स्व० सच्चीदानंद सिंह 2. मुकेश राम पिता चन्द्रिका राम सकिनान हुस्सेपुर मणि
सिरसिया थाना अमनौर जिला सारण की मृत्यु हो गई है दोनों का पोस्ट मोर्टम सदर अस्पताल, सारण, छपरा
में कराया गया है इस सम्बन्ध में दोनों के परिजनों से सम्पर्क किया गया परन्तु परिजनों द्वारा ना ही लिखित
आवेदन दिया गया और ना ही कोई भी फर्दब्यान देने को तैयार हुआ। तब मैंने स्वयं घटना की गुप्त रूप से जाँच
की गई तो जाँच के क्रम में यह बात प्रकाश में आई की इनदोनों के किसी अन्य अज्ञात व्यक्ति मशरख गए थे
और मशरख से ही मिलावटी शराब को किसी अज्ञात व्यक्ति से खरीदकर लाये थे और अपने साथी के साथ मिलकर
नशीला मिलावटी शराब का सेवन किये जिससे धीरे - धीरे इनलोगों की स्थिति गम्भीर होने लगी जिसके उपरान्त
इनलोगों को गम्भीर हालत में अस्पताल में भर्ती कराया गया जहां इलाज के क्रम में 1. सुरेन्द्र सिंह पिता स्व०
सच्चीदानंद सिंह 2. मुकेश राम पिता चन्द्रिका राम सकिनान हुस्सेपुर मणि सिरसिया थाना अमनौर जिला सारण
की मृत्यु हो गई है और अन्य की हालत चिन्ताजनक बनी हुई है। मुझे पूर्ण विश्वास है की किसी अज्ञात व्यक्ति
द्वारा मिलावटी शराब की बिक्री करने के कारण ही 1. सुरेन्द्र सिंह 2. मुकेश राम की मृत्यु हुई है एवं अन्य की
हालत चिन्ताजनक बनी हुई है और वर्तमान में अस्पताल में अपना - अपना इलाज करवा रहे हैं।

अतः बिहार राज्य में पूर्ण शराबबंदी के बावजूद अवैध शराब परिवहन करना, रखना, क्रय-विक्रय करना फल स्वरूप
गलत शराब के सेवन से मृत्यु एवं गंभीर बीमारी होना एक संज्ञेय अपराध है इस अपराध के लिए धारा 272/ 273 / 328 /
307 / 304 / 120 (बी) / 34 भा०द०वि० एवं 30 (a) / 37 (b) / 33 / 34 बिहार मद्य निषेध एवं उत्पाद अधिनियम 2018 के
अंतर्गत अज्ञात के विरुद्ध आरोपित करता हूँ।

Registered Amnour P.S. Case No 377/22 Date 19.12.2022

U/s 272/273/328/307/304/120 (B)/34 I.P.C. and 30(a)/37(b)/33/34 Bihar Prohibiting Liquor and Excise Act 2018 and B.I. Tej Pratap Singh will please investigate of this case Sufat for chandlay

विश्वकामाजन
Sufat
सुजीत कुमार चौधरी
19.12.2022

19.12.2022 • पु०अ०नि० सह थानाध्यक्ष
ST Cum S.H.O.
Amnour P.S. Saran अमनौर थाना, सारण।

मैं पु.अ.नि संजय राम पिता स्व० सकुन राम साकिन - गौरा, थाना - आंदर, जिला - सिवान का निवासी हूँ. वर्तमान में इसुआपुर थाना में थानाध्यक्ष के पद पर पदास्थापित हूँ. आज 14/12/22 को 12:00 बजे दिन में सदर अस्पताल के इमरजेंसी वार्ड में अपना स्वयं का बयान अंकित करता हूँ कि आज दिनांक 14/12/22 को 8:00 बजे शुबह अफवाहन सूचना मिली की दिनांक 13/12/22 को संध्या में अमित रंजन सिन्हा, दिनेश ठाकुर, प्रेमचंद साह, संजय सिंह एवं बिचंद्र बीमार पड़े तथा इलाज हेतु पी.एच.सी मशरक गए हैं तथा गंभीर हालत में कुछ सदर अस्पताल छपरा गए हैं सनहा सं० 324/22 दिनांक 14-12-2022 दर्ज कर वरीय पदाधिकारीको सूचित कर सनहा सत्यापन में पु.अ.नि नववेश कुमार, पु.अ.नि स्वर्ण सुप्रिया, स.अ.नि उपेन्द्र राय, स.अ.नि उमाकांत यादव एवं सशस्त्र बल के साथ ग्राम डोइला, रामपुर अटौली, महुली पहुंचा तो लोगों एवं महाल चौकीदार के द्वारा बताया गया कि अमित रंजन सिन्हा पिता-विजेंद्र सिन्हा, संजय सिंह पिता-वकील सिंह, विचेन्द्र राय पिता-नरसिंह राय एवं अन्य लोग कई गांव से संदिग्ध हालत में बीमार हो गये तथा इलाज के लिए PHC मशरक गये हैं तथा इलाज के लिए PHC मशरक गये हैं मैं बल के साथ PHC मशरक पहुंचा | PHC मशरक के रजिस्टर अवलोकन से पाया की विचेन्द्र राय पिता-स्व० नरसिंह राय एवं संजय सिंह पिता-वकील सिंह का मृत्यु समीक्षा रिपोर्ट स.अ.नि विपिन कुमार मशरक थाना द्वारा बनाया गया अन्य गंभीर बीमार होने के कारण सदर अस्पताल छपरा रेफर किए गए हैं | मशरक थाना पहुंचा तथा स.अ.नि विपिन कुमार से संपर्क किया तो उनके द्वारा विचेन्द्र राय एवं संजय सिंह की मृत्यु समीक्षा रिपोर्ट दिया तथा बताया गया कि मृतक के परिजन कोई वयान नहीं दिए महाल चौकीदार एवं परिजन द्वारा बताया गया कि अमित रंजन सिन्हा पिता-विजेंद्र सिन्हा ग्राम-डोइला, थाना-इसआपुर, जिला-सारण, हरेराम महतो पिता-स्व० हीरा महतो ग्राम- डोइला, थाना-इसआपुर के द्वारा शराब लाकर अपने पुत्र सूरज कुमार से पौंउच बनाकर किराना दुकान के पिछे छिपाकर बेचवाते हैं | उसी के यहाँ से अमित रंजन सिन्हा शराब पिए हैं तथा कुछ अन्य लोग सनोज राय पिता-बाबुलाल राय ग्राम- महुली, थाना- इसुआपुर जा अपने घर से आगे कुछ दूरी पर स्थित पुल के पास छिपा कर शराब बेचते हैं उनके पास से शराब का सेवन किये हैं हरेराम महतो पिता-स्व० हीरा महतो एवं सूरज कुमार उम 21 वर्ष पिता हरेराम महतो दोनों ग्राम- डोइला एवं सनोज राय पिता- स्व० बाबूलाल राय ग्राम-महुली दोनों थाना-इसआपुर, जिला-सारण के द्वारा अवैध शराब बिक्री किया जाता है | PHC मशरक से सदर अस्पताल छपरा के लये प्रस्थान किये, समय 12:00 बजे सदर अस्पताल छपरा पहुंचा तथा पाया की दिनेश ठाकुर पिता-असरफ़ी ठाकुर ग्राम- महुली तथा प्रेमचन्द्र साह पिता-स्व० बुनोलाल साह ग्राम- रामपुर अटौली दोनों थाना -इसआपुर सदर अस्पताल में इलाजरत है तथा वेहोशी की हालत में हैं | उनके परिजन कोई वयान देने हेतु उपस्थित नहीं हुए | अमित रंजन का मृत्यु समीक्षा रिपोर्ट भगवान बजार थाना से प्राप्त हुआ तथा बताया गया की कोई परिजन वयान नहीं दिया |

अतः बिहार राज्य में पूर्ण शराब बंदी के बावजूद शराब रखना, शराब को परिवहन करना, बिक्री करना, फलस्वरूप मिलावटी शराब के सेवन से मृत्यु होना एवं गंभीर बीमारी होना एक संज्ञेय अपराध है | इस अपराध के लिए धारा 272/273 /328 /308/ 304/ 120 (B) भा.द.वि एवं 33/34 बिहार मध् निषेध एवं उत्पाद अधिनियम 2016 के अंतर्गत (1) हरेराम महतो पिता-स्व० हीरा महतो (2) सूरज कुमार उम 21 वर्ष पिता हरेराम महतो दोनों ग्राम-डोइला एवं (3) सनोज राय पिता- बाबूलाल राय ग्राम-महुली दोनों थाना-इसआपुर एवं अन्य अज्ञात माल उपलब्ध कराने वाले के विरुद्ध उपरोक्त धारा में आरोपीत किया जाता है | थाना पहुंच कर औपचारिक प्राथमिकी दर्ज की जायेगी |

टंकक - ^{EO} Vishwakarma Kumar

Return & Registered Isuapur P.S. Case No. 289/22 dt. 14/12/22 U/S
272/273/328/308/304/120(B) P.C & 33/34 Bihar Prohibition

Sanjay Ram
14/12/22
272/273/328/308/304/120(B) P.C & 33/34 Bihar Prohibition
S.H. CHHAPRA
SARAN

मैं पु०नि० सह थानाध्यक्ष राकेश कुमार सिंह थाना-मढौरा जिला-सारण मे पु०नि० सह थानाध्यक्ष के पद पर पदस्थापित हूँ। आज दिनांक-18.12.22 को समय 15.00 बजे मढौरा थाना मे अपना टकित ब्यान अंकित करता हूँ। दिनांक-15.12.22 को समय करीब 09.00 बजे सूचना मिली कि ग्राम-लालापुर थाना-मढौरा जिला-सारण मे कुछ व्यक्तियों की नशीला पदार्थ/जहरीली शराब का सेवन करने के कारण स्थिती गम्भीर हो गई है। जिस कारण कुछ व्यक्तियों को गम्भीर हालत मे अस्पताल मे भर्ती कराया गया है। जिस संबंध मे ग्राम-लालापुर जाकर स्थानीये ग्रामीणो के समक्ष जाँच की गयी तो किसी भी व्यक्ति द्वारा स्पष्ट कारण नही बताया गया। इसी क्रम मे नशीला पदार्थ/जहरीली शराब के सेवन से सुरेन्द्र महतो उर्फ रंगीला महतो पे०-जमुना महतो सा०-लालापुर थाना-मढौरा जिला-सारण की मृत्यु हो गयी। जिसका सदर अस्पताल सारण छपरा मे पोस्टमार्टम कराया गया। जिस संबंध मे उसके परिजनो से कई बार सम्पर्क किया गया परन्तु उनके परिजनो द्वारा भय से कुछ भी बोलने से मना कर दिया गया एवं न तो लिखित आवेदन न ही फर्दब्यान के लिए तैयार हुए। तत्पश्चात् घटना की गुप्त रूप से जाँच की गयी तो जाँच के क्रम मे ज्ञात हुआ कि दिनांक-13.12.22 को लाल बाबु महतो पे०-स्व० पारस महतो सा०-लालापुर थाना-मढौरा जिला-सारण अपने भतीजा सुरेन्द्र महतो उर्फ रंगीला महतो पे०-जामुन महतो एवं अरविन्द महतो पे०-बबन महतो दोनो ग्राम-लालापुर थाना-मढौरा जिला-सारण के साथ अपनी भतीजी का रिस्ता के लिए लडका देखने मशरख थाना क्षेत्र मे गये थे। मशरख से लौटने के क्रम मे ही मशरख रेलवे लाईन के पास रुक कर हल्का नाश्ता लिये एवं वही पर किसी अज्ञात व्यक्ति से नशीला पदार्थ/जहरीली शराब खरीदकर लाये एवं घर ग्राम-लालापुर आकर दोस्तो एवं रिश्तेदारो के बीच नशीले पदार्थ/जहरीली शराब का सेवन किये। जिससे धीरे-धीरे इन लोगो की स्थिती बिगडने लगी एवं धीरे-धीरे स्थिती गम्भीर हो गयी। इसके बाद इनलोगो को गम्भीर हालत मे मढौरा अस्पताल लाये। जहाँ से चिकित्सक द्वारा स्थिती की गम्भीरता को देखते हुए सदर अस्पताल सारण रेफर कर दिया गया। जहाँ ईलाज के क्रम मे सुरेन्द्र महतो उर्फ रंगीला महतो पे०-जामुना महतो सा०-लालापुर थाना-मढौरा जिला-सारण की मृत्यु हो गयी एवं अन्य की हालत चिन्ताजनक बनी हुई है।

मुझे पूर्ण विश्वास है कि किसी अज्ञात व्यक्ति द्वारा नशीला पदार्थ/जहरीली शराब की बिक्री करने तथा जिसका सेवन करने के कारण ही सुरेन्द्र महतो उर्फ रंगीला महतो की मृत्यु हुई है एवं अन्य की हालत चिन्ताजनक बनी हुई है, जो वर्तमान मे ईलाजरत है।

Rakesh Kumar Madhura P.S. Case No. 807/20-22 dt 18/12/22 v/s 3287/308/304/1206/34 J.P.C.S 3069/33/34 (b)/39 (b) (w) Bham Prabhakar Er vice Act (Amended) 2008, S.1. Law Enforce Proviso will. Xantash Hencov

RK
18/12/22
राकेश कुमार सिंह
पु०नि०
सह
थानाध्यक्ष मढौरा

प्राथमिकी-(F.I.R.)

186092

(सं 20 सं०की धारा 154 के अधीन)

*जिला सारण *अनुमंडल मैदौरा *थाना भगारक *वर्ष 2022 प्राथमिकी सं० 583/22 तिथि 14/12/22

(Distt.) (S.Div.) (P.s.) (Yr.) (F.I.R.No.) (Date)

(i) *अधिनियम (Act) आपत्तिति *घाराएँ (Section) 272/273/328

(ii) *अधिनियम (Act) X *घाराएँ (Section) 303, 304-120 (B)

(iii) *अधिनियम (Act) X *घाराएँ (Section) X

(iv) *अन्य अधिनियम एवं घाराएँ (Other Acts and Section) 30(a), 33/34 तिथि से 14/12/22 तिथि तक आपत्तिति

(क) अपराध की घटना (Act) उत्पाद अधिविन *तिथि से 14/12/22 *तिथि तक आपत्तिति

(Occurrence of Offence) (Day) (Date From) (Date to)

*समयावधि (पहर) पुश्म पहर *बजे से 06:30 बजे बजे तक

(Time Period) (Time From) (Time to)

(ख) थाना में प्राप्त सूचना तिथि 14/12/22 समय 03:30 बजे

(ग) प्राथमिकी दर्ज करने की तिथि 14/12/22 समय 03:30 बजे

(घ) थाना दैनिकी संदर्भ-प्रविष्टी सं० 03/37 बजे

सूचना का प्रकार (Type of Information) आवेदन *लिखित/मौखिक (Written/Oral)

घटनास्थल - (क) थाना से दिशा एवं दूरी करीब 1/2 कि०मी० पश्चिम गड्डत सं० V

(ख) *पता (Address) शा० भगारक भद्र मोड, थाना-भगारक, जिला-सारण

(ग) थाना की सीमा से बाहर होने की दशा में थाना का नाम X जिला X

परिवादी/सूचना दाता :

(क) नाम पु० अनिल रिश्मा कुमार सिन्हा (अज्ञात)

(ख) पिता/पति का नाम श्री० अनिल सिन्हा

(ग) जन्म तिथि 31-38 वर्ष (घ) राष्ट्रीयता भारतीय

(ड.) पारपत्र सं० X निर्गम तिथि X निर्गम स्थान X

(व) पेशा मीकरो

(छ) पता शा० विन्ड वलिया थाना-भदनी जिला-बैरिया (उ०प्र०)

वर्तमान-थानाटयस भगारक थाना-सारण

गांव से बीमार है जो अपना ब्यार करके है

ज्ञात/सदस्य/अज्ञात अभियुक्त का विवरण (यदि आवश्यक हो तो अलग से पन्ना लगाए)

① मुकुण्ड सिंह पिता चमनाबाई सिंह साह जीपाल बाड़ी आना भगत
 ② सुरेश राय भाग-गलुआ आना तरेगा ③ अनिल सिंह आना जीपाल
 बाड़ी के सुशिला सिंह के लुना रा सिंह साह देविका ④ निरंजन
 सिंह साह जंगीवा की मंगल राय साह अजोयार, सुन्दर, आना कलुआ
 ⑤ अनोरजन सिंह के अंठ पारख सिंह साह जीपाल बाड़ी ⑥ अजय
 साह साह वटवाल ⑦ कुजाल सिंह साह-यदु मोड ⑧ रामजी साह

विरूपता तथा अन्य विवरण :-
 *विशेष-आखनिल शिला पाखी भुजा मंगल के जिला खारा पं अजय भुजा
 (Sex) (दिने/मास/वर्ष) शारीरिक गठन (Build) शी में (Height in Cms) (Complexion) (Identification Mark)


1	2	3	4	5	6
—	—	—	—	—	—

*विरूपता/विलक्षणता (Deformities/ peculiarities)	*दांत (Teeth)	*बाल (Hair)	*आँख (Eye)	*आदतें (habits)	*पहननावा (Dres Habits)
7	8	9	10	11	12
—	—	—	—	—	—

*भाषा/बोली (Language/Dialect)	*जले का निशान (Burn Mark)	*श्वेत कुष्ठ (Leucoderma)	*तिल (Mole)	*जखम चिन्ह (Scar)	*गोदना (Tattoo)
13	14	15	16	17	18
—	—	—	—	—	—


जैद संभव हो सके तब तक/संदिग्ध व्यक्ति द्वारा सदस्य व्यक्ति के संबंध में कोई एक या अधिक विधिप्रताये दी जाएं तभी इन तंत्रों में प्रतिक्रिया की जाएगी। इन तंत्रों का अनुसंधान के महापताथ केवल प्रारंभिक सुधार के प्रयोजन से ही किया जाएगा। इस प्रकार बनाया जा सके बाद में किसी सदस्य व्यक्ति को विभिन्न मानने, यदि कोई हो, से जोड़ेगा। तब जाते अनुसंधान निरन्तर किया जाए तब पूर्व-संदेह पर विचार के किए बिना सभी बातों से संबंधित व्यापक और पूर्ण आकड़े पुनः तैयार कि जायेंगे।

अमिलिखित तथान जो इस कांड का मूल कारण है कि मूल उक्ति मूल के साथ तथा कोया उक्ति अमिलिखित के साथ संलग्न है।


थाना टयस
मशरक थाना

कारवाई : चूंकि उपर्युक्त सूचना से मद सं० 2 में उल्लिखित धाराओं के अन्तर्गत अपराध किया जाना प्रकट होता कांड दर्ज किया गया एवं अनुसंधान प्रारम्भ किया राधेश्याम प्रसाद पदनाम प्रनिष्ठ का त्व करने का निर्देश दिया/अनुसंधान करने से इन्कार किया/अधिकारिता के प्रश्न पर मशरक के थाना को किया गया। प्राथमिकी परिवादी/सूचनादाता को पदकर सुनायी गयी। उसने उसे सही रूप में अमिलिखित किया कर स्वीकार किया और उसकी एक प्रति परिवादी/सूचनादाता को निःशुल्क दी गयी। (Action taken : Since ove report reveals Commission of offence (s) u/s as mentioned at Item No. 2 registered the case ok up the investigation/ directed* Rank to take up the investigation) थाना/सूचना दाता का हस्ताक्षर/अंगूठा का निशान।

1) न्यायालय में प्रेषण की तिथि एवं समय -


थाना प्रभारी का हस्ताक्षर
नाम (Name) रिश्ता कुमार सिन्हा
पदनाम (Designation) थाना टयस
मशरक थाना

71
SELF STATEMENT OF SH RITESH KUMAR MISHRA AGE ABOUT 38 YEARS OLD SON OF
N MISHRA VILL- BINDWALIYA P.S BHATNI DIST DEORIYA UP AT PRESENT SHO MASHRAK
POLICE STATION DIST SARAN RECORDED AT YADU MOR, HOUSE OF YADU SINGH P.S
MASHRAK, DIST-SARAN AT TIME 02:30 AM ON DATED 14-12-2022.

में पु.नि.रितेश कुमार मिश्रा उम्र-38 वर्ष पिता-टी एन मिश्रा ग्राम-निन्दवन्विया थाना-भटनी, जिला-
देवरिया (उत्तर प्रदेश) वर्तमान मशरक में थानाध्यक्ष के पद पर पदस्थापित हैं। आज दिनांक 14-12-22 को
02:30 बजे AM में यदु सिंह के दरवाजे पर ग्राम- मशरक यदु मोड़ गांव में अपना स्वतः बगान अंकित
करता हूँ की दिनांक 13-12-22 को समय 20:00 बजे सूचना मिला की थाना क्षेत्र के ग्राम-हनुमानगंज,
सियरभूखा, घोषिया, बेन छपरा, यदु मोड़, बहरोली दुर्गौली, मशरक तख्त शास्त्री टोला में लोग संदिग्ध
परिस्थिति में बीमार हो गये है। सूचना सनहा संख्या 384 दिनांक 13-12-2022 दर्ज किया। इस तथ्य का
सूचना पु.नि. मशरक अंचल, SDPO मद्रौरा एवं पुलिस अधीक्षक सारण को दिया। उक्त सनहा के सत्यापन
एवं आवश्यक कारवाई हेतु स.अ.नि. शृगुनाथ सिंह, स.अ.नि. विगिन कुमार, स.अ.नि. प्रमोद कुमार, स.अ.नि.
उपेन्द्र प्रसाद यादव, पु.अ.नि. लक्ष्मण प्रसाद एवं पुलिस बल के साथ टीम बनाकर विभिन्न गांव में उक्त
सनहा का सत्यापन हेतु थाना से प्रस्थान किये। सनहा का सत्यापन करते हुए समय 00:30 बजे ग्राम-
यदु मोड़ पहुंचा जो जानकारी मिली की कुणाल कुमार सिंह पिता- यदु सिंह की मृत्यु संदिग्ध परिस्थिति में
हो गई है और लाश को अपने घर पर रखे है। कुणाल कुमार सिंह पिता- यदु सिंह के घर पर पहुंचा तो
उसका लाश उसके घर पर पाया। कुणाल कुमार सिंह के परिवार एवं अनुसूच्य कुमार सिंह, रावेद विदारी
वताए की शाम में रामजी साह एवं प्रभुनारायण सिंह उर्फ मधु सिंह के साथ मुकेश सिंह पिता-धर्मनाथ
सिंह ग्राम- गोगाववाडी के यहाँ से दरु लाकर लिया था। दरु पीते ही कुछ देर बाद कुणाल कुमार सिंह का
तबियत अचानक बिगड़ने लगा। तब इलाज हेतु PHC मशरक ले गये, वहां पर गये तो देखे की (1) विवेन्द्र
राम पिता- स्व. नरसिंह राय (2) अंजय सिंह पिता- नकील सिंह (3) अमित रंजन सिन्हा पिता- विवेन्द्र सिंह
तीनों ग्राम- डोईला, थाना- इसआपुर एवं (4) ललन राम पिता- करीमन राम ग्राम- सियरभुका (5) रमेश राम
पिता- कन्हैया राय ग्राम- घोषिया दोनों थाना- मशरक, सभी जिला- सारण PHC में इलाज करवा रहे थे तथा
बेहतर इलाज हेतु सदर अस्पताल छपरा ले गया है। कुणाल कुमार सिंह का मृत्यु समीक्षा रिपोर्ट तैयार कर
चौकीदार के संरक्षण में पोस्टमार्टम हेतु सदर अस्पताल भेजा गया तथा मिले ग्राम सूचना के सत्यापन करते
हुए PHC मशरक पहुंचे। इसी विच उक्त सभी पदाधिकारी विभिन्न / उपरोक्त गांवों से सत्यापन करते हुए
PHC पहुंचे तथा वताए की (6) मुकेश कुमार शर्मा पिता- नन्दा शर्मा ग्राम- हनुमानगंज (7) शैलेन्द्र राय
पिता- दीनानाथ राय ग्राम- बहरोली (8) मनोज कुमार पिता- सुपुत राम उर्फ लालबाबु राम ग्राम-
दुर्गौली (9) भरत राम पिता- मनोहर राम ग्राम- मशरक तख्त (10) भोविन्द राय पिता- धिनामन राय ग्राम-
पचखंडा (11) अजय गिरी पिता- सूरज गिरी ग्राम- बहरोली (12) कमलेश साह पिता- मथुरा साह (13) सूरज
साह पिता- मथुरा साह (14) नूरहसन आलम पिता- मकसूद आलम तीनों ग्राम- बहरोली, सभी थाना-
मशरक, जिला- सारण मिलावटी शराब पिये से गंभीर रूप से बीमार पड़े है तथा अन्य कई लोग भी विभिन्न
गांव से बीमार है जो अपना इलाज करवा रहे है। भगवान बाजार पु.नि. सह थानाध्यक्ष को टेलिफोनिक



मुचना दिका की सदर अस्पताल छपरा में अगर उक्त बीमार लोग इलाज कराने गये है तो समुचित इलाज कराने की व्यवस्था करेंगे। गुप्त रूप से एवं स्थानीय चौकीदार तथा ग्रामीण से पूछ छाछ करने पर जानकारी मिली की (1) मुकेश सिंह पिता-धर्मनाथ सिंह ग्राम-गोपालवाड़ी, थाना-मशरक (2) सुरेश राय ग्राम-भनुआ, थाना-तरैया (3) अनिल सिंह ग्राम-गोपालवाड़ी (4) मुशिल सिंह पिता-प्रभुनाथ सिंह ग्राम-देवरिया (5) निरंजन सिंह ग्राम-गंगौली (6) मंगल राय ग्राम- अगोथर सुन्दर, थाना-इसब्रपुर (7) मनोरंजन सिंह पिता-स्व० पारस सिंह ग्राम- गोपालवाड़ी (8) अजय पाण्डेय ग्राम- बहरौली (9) कुणाल सिंह ग्राम- यदु मोड़ (10) रामजी साह ग्राम- शास्त्री टोला एवं अन्य अज्ञात अवैध शराब के शंका में शामिल है। उपरोक्त बीमार लोगो को यही लोग शराब आपूर्ति किये है जिसके सेवन से कुछ लोग मरे है तथा कुछ लोग गंभीर रूप से बीमार पड़े है। उपरोक्त लोगो के बारे में मुचना पाकर उपरोक्त लोगो के घर एवं अन्य स्थानों पर छापा मारी किये तो सभी फरार पाए परन्तु मुकेश सिंह पिता-धर्मनाथ सिंह ग्राम- गोपालवाड़ी, थाना-मशरक, जिला-सारण के दलान में एक काला रंग का जरकीन जिन्मे लगभग पांच लीटर स्पिरिट शराब तथा 20 प्रयोग किया हुआ पोलोथिन पाउच तथा 50 खाली पोलोथिन पाउच मिला जिसका विधिवत जती सूची तैयार करने के लिए स्वतंत्र साक्षी का खोजबीन किया किन्तु कोई स्वतंत्र साक्षी बनने को तैयार नहीं हुआ तत्पश्चात साच के बल (1) BHG 201910 शंकर कुमार पिता-जगजीतन राय ग्राम-बजहिया, थाना-इरियापुर (2) BHG 201667 सुनील कुमार राम पिता-रामेन्द्र राम ग्राम-रामपुर अतौला, थाना-इसब्रपुर दोनों जिला-सारण को स्वतंत्र साक्षी मानकर विधिवत जती सूची तैयार किया, जिसपर उक्त दोनों साक्षी ने स्वेक्षा पूर्वक अपना हस्ताक्षर बना दिए।

अतः बिहार राज्य में पूर्ण शराब बंदी के बावजूद शराब रखना, शराब को परिवहन करना, बिक्री करना, फलस्वरूप मिलावटी शराब के सेवन से मृत्यु होना एवं गंभीर बीमारी होना एक संज्ञेय अपराध है। इस अपराध के लिए धारा 272/273/328/308/304/120(B) भा.द.नि एवं 30(a)/33/34 बिहार मद्य निषेध एवं उत्पाद अधिनियम 2016 के अंतर्गत (1) मुकेश सिंह पिता-धर्मनाथ सिंह ग्राम-गोपालवाड़ी, थाना-मशरक (2) सुरेश राय ग्राम-भनुआ, थाना-तरैया (3) अनिल सिंह ग्राम-गोपालवाड़ी (4) मुशिल सिंह पिता-प्रभुनाथ सिंह ग्राम-देवरिया (5) निरंजन सिंह ग्राम-गंगौली (6) मंगल राय ग्राम-अगोथर सुन्दर, थाना-इसब्रपुर (7) मनोरंजन सिंह पिता-स्व० पारस सिंह ग्राम- गोपालवाड़ी (8) अजय पाण्डेय ग्राम- बहरौली (9) कुणाल सिंह ग्राम- यदु मोड़ (10) रामजी साह ग्राम- शास्त्री टोला एवं अन्य अज्ञात को उपरोक्त धारा में आरोप लगाया है। याता पट्टुय कर औपचारिक त्रायनिफी दर्ज की जायेगी।

टंकक C-943 रवि राज रंजन
14-12-2022
DAP 943 रवि राज रंजन

Handwritten signature
14/12/22
SHO
Muzaffarpur PS

Returned to P.S. of Registered Muzaffarpur P.S. Case No 583/22 dt. 14/12/22 U/s. 272, 273, 328, 308, 304, 120(B) I.P.C. & 30(a)/33/34 Bihar Prohibition & Excise Act 2016 C-1 Roshay Shyam Prasad Muzaffarpur C-1 with P.S. investigate this case.

Handwritten signature
14/12/22
SHO
Muzaffarpur PS



प्रसंग :-

1. तिथि व समय :- दिनांक - 14/10/2022 समय - 02:00 बजे अर्धरात्रि -

2. स्थान जहाँ तलाशी एवं जती की गई :- पूरबी सिट्ट पित्त लाम्पेनल सिट्ट अत्त ओपानलपत्ती
लागा मडपुड जिला अरुन के जमान से।

3. गवाहों का नाम /पता :- (जिनके समक्ष जत किया गया)

(1) BH0201910 अंडर कुमार पित्त - अजलीन अत्त
ग्राम - वजदिया प्रता - हरिआपुर

(2) BH0201667 सुनील कुमार अत्त पित्त - रामेवू अत्त
ग्राम - रामपुर अरोली ग्राम हनुआपुर हेलोकि - अरुन

4. जप्त समान का विवरण :-

(1) एक काला रंग का जौलन में लाम्पेनल 5 लीटर स्प्रैट बाराक

(2) 20 प्रमोज किमा हुआ पॉलीथिन पैच

(3) कुल 50 थकली पॉलीथिन पैच

5. जती के गवाहों का हस्ताक्षर :-

(1) शंकर कुमार

(2) सुनील कुमार राम

6. जप्त करने वाले पुलिस पदाधिकारी का हस्ताक्षर :-
कैम्प

14/10/2022
5110
पुलिस
Camp. Gopalwani

7. जात/सदस्य/अजात अभियुक्त का विवरण (यदि आवश्यक हो तो प्रत्येक से पन्ना लगाए)

1. सुरेश कुमार सिंह पिता लालचरण प्रसाद शर्मा भा. भगवत लाल शर्मा
 2. सुरेश कुमार सिंह पिता लालचरण प्रसाद शर्मा भा. सुधाकर शर्मा
 3. सुरेश कुमार सिंह पिता लालचरण प्रसाद शर्मा भा. सुधाकर शर्मा

सदस्य व्यक्ति की शारीरिक विशेषताएँ, विरूपता तथा अन्य विवरण :-

*लिंग (Sex)	*जन्मतिथि (दिनांक/मास/वर्ष Date of Birth (Date/Month/Year))	*शारीरिक गठन (Build)	*ऊँचाई सेंटीमीटर में (Height in Cms)	*वर्ण (Complexion)	*पहचान चिह्न (Identification Mark)
1	2	3	4	5	6
—	—	—	—	—	—
*विरूपता/विलक्षणता (Deformities/ peculiarities)	*दांत (Teeth)	*बाल (Hair)	*आँख (Eye)	*आदतें (habits)	*पहनावा (Dres Habits)
7	8	9	10	11	12
—	—	—	—	—	—
*भाषा/बोली (Language/ Dialect)	*जले का निशान (Burn Mark)	*श्वेत कुष्ठ (Leucoderma)	*तिल (Mole)	*जर्रम चिह्न (Scar)	*गोदना (Tattoo)
13	14	15	16	17	18
—	—	—	—	—	—

यदि पुराना/दीर्घकालीन घाते/घाइत व्यक्ति द्वारा साक्ष्य व्यक्ति के संबंध में कोई एक या अधिक विशेषताये दी जाएं तभी इन स्तंभों में प्रतीक के साथ इनका उल्लेख अनुसूचक के सहायताथे केवल प्रारंभिक सुधार के प्रयोजन से ही किया जाएगा। इस प्रकार बचाए गए आंकड़े बाद में किसी सदस्य व्यक्ति को विभिन्न घातों, यदि कोई हो, से जोड़ेगा। जब कोई अभियुक्त गिरफ्तार किया जाए तब पूर्व-संदेह पर विचार के किए बिना सभी बातों से संबंधित व्यापक और पूर्ण आंकड़े पुनः तैयार होंगे।

अनुसूची 47 प्रपत्र सं०-118
अनुसूची 80 प्रपत्र सं०-26 (नियम-143)

संख्या-B

186393

प्राथमिकी-(F.I.R.)

(दो प्र० सं०की धारा 154 के अधीन)

*जिला साँख *अनुमंडल मन्दिरा *थाना भारत *वर्ष 2022 प्राथमिकी सं० 5842 तिथि 14/12/22

(Distt.) (S.Div.) (P.s.) (Yr.) (F.I.R.No.) (Date)

(i) *अधिनियम (Act) *घाराएँ (Section)

(ii) *अधिनियम (Act) *घाराएँ (Section)

(iii) *अधिनियम (Act) *घाराएँ (Section)

(iv) *अन्य अधिनियम एवं घाराएँ (Other Acts and Section) उ०(२१) वि०(१२) अ०(१२)

(क) अपराध की घटना (Act) उत्पाद अधिक *दिन X *तिथि से 14/12/22 तिथि तक आयतन-2015

(Occurrence of Offence) (Day) (Date From) (Date to)

*समयावधि (पहर) दुसरा पहर *बजे से 04:00 बजे बजे तक

(Time Period) (Time From) (Time to)

(ख) थाना में प्राप्त सूचना तिथि 14/12/22 समय 05:00 बजे

(ग) प्राथमिकी दर्ज करने की तिथि 14/12/22 समय 05:00 बजे

(घ) थाना दैनिकी संदर्भ-प्रविष्टी सं० समय 05:00 बजे

सूचना का प्रकार (Type of Information) आवृत्त *लिखित/मौखिक (Written/Oral)

घटनास्थल - (क) थाना से दिशा एवं दूरी करीब 1/2 कि०मी० दक्षिण गृह सं० V

(ख) *पता (Address) ग्राम- भारत कसौग रोला मुखर रोला

(ग) थाना की सीमा से बाहर होने की दशा में थाना का नाम X जिला X

परिवादी/सूचना दाता :

(क) नाम स० आ० नि० प्रमोद कुशा

(ख) पिता/पति का नाम X

(ग) जन्म तिथि X (घ) राष्ट्रीयता भारतीय

(ङ) पारपत्र सं० X निर्गम तिथि X निर्गम स्थान X

(च) पेशा जीकरी

(छ) पता स० आ० नि० भारत भाना साँख

वादी भा आविल्ल गो इत भाड अ मूल
अपार हे कि मूल गति मूल के क्षमता
का गति अन्य गति के क्षम संलक्षणी

12/11/2022
वातायस
गभारक थाता

कारवाई : चूकि उपयुक्त सूचना से मद सं० 2 में उल्लिखित धाराओं के अन्तर्गत अपराध किया जाना प्रकट होता
कांड दर्ज किया गया एवं अनुसंधान प्रारम्भ किया आंशली प्रकाश पदनाम गुभारक को
जान करने का निर्देश दिया/अनुसंधान करने से इन्कार किया/अधिकारिता के प्रश्न पर गभारक थाता को
किया गया। प्राथमिकी परिवादी/सूचनादाता को पत्रकर सुनायी गयी। उसने उसे सही रूप में अभिलिखित किया
कर स्वीकार किया और उसकी एक प्रति परिवादी/सूचनादाता को निःशुल्क दी गयी। (Action taken : Since
above report reveals Commission of offence (s) u/s as mentioned at Item No. 2 registered the case
pick up the investigation/ directed* Rank to take up the investigation)
दी/सूचना दाता का हस्ताक्षर/अंगूठा का निशान।

से न्यायालय में प्रेषण की तिथि एवं समय -

12/11/2022
थाता प्रभारी का हस्ताक्षर

नाम (Name) रितीका कुशाटसिंह
पदनाम (Designation) वातायस
गभारक थाता

पृष्ठ सं.

साक्षरता आवेदन
महाराष्ट्र

महाराष्ट्र

साक्षर सुयोग्य करना है कि मैं साक्षरता प्रमोद कुमार कंपनी में साक्षरता प्रमाण पत्र प्रस्तुत कर रहा हूँ।
 आज दिनांक 14.12.22 को 03:30 बजे मुहल्लाक सि०-3208 रवाना सुन्दर सा०, सि०-1967 मेघनाथ
 राय (सि०-245) नामक साक्षरता कक्षा विधी कक्षा के साथ साक्षरता प्रमाण पत्र अद्यतन संकलन एवं
 छात्रावली में प्रस्थान किया। इसी क्रम में साक्षरता बाजार में 03:30 बजे था। तभी मुझ सूचना मिली कि सरिता
 देवी पति-निकेश राउत सा०-महाराष्ट्र दक्षिण टोला मुसहर टोली धाना-महाराष्ट्र जिला-साक्षर ने अपने घर में
 शराब बेचने के लिए रखी हुई है। इस संबंध में वरीय पदाधिकारी को सूचित करते हुए आदेशानुसार
 साक्षरता कक्षा के साथ साक्षरता कक्षा के साथ 04:00 बजे सुनिश्चित रूप से सरिता देवी के घर के पास
 पहुंचा तो देखा कि एक महिला दरवाजे पर खड़ी है। जो पुलिस गाड़ी को देखकर भागने लगी। जिस महिला
 को देवी के ससुराल से पकड़ लिया गया, और उसका नाम फता पूजा गया जो उसने अपना नाम सरिता देवी
 उम-22 वर्ष पति-निकेश राउत सा०-महाराष्ट्र दक्षिण टोला मुसहर टोली धाना-महाराष्ट्र जिला-साक्षर बताया।
 साक्षरता कक्षा उपलब्ध नहीं रहने के कारण छात्रावली दल में शामिल मुहल्लाक 2.सि०-3208 रवाना सुन्दर सा०
 सि०-3208 सूरज साह सा०-दहियॉवा टोला धाना-नगर 2.सि०-1967 मेघनाथ राय पे०-रामायण राय
 रा०-देगुआ धाना-मुफासिल दोनों जिला-साक्षर के साथ पकड़ायी महिला सरिता देवी के घर का तलाशी
 प्रारंभ किया तलाशी के क्रम में सरिता देवी के घर के अगले दरवाजे पर खाना बनाने वाला बना चूल्हा के पास
 बांटा से डक-कर छुपाकर रखा हुआ 05 लीटर वाला हरा रंग के गलन में भरा हुआ दंशों स्प्रांट शराब बरामद
 किया गया जिसका विधिवत जपती सूची तैयार किया गया। जिस पर उक्त दोनों साक्षी ने स्वीक्षा से अपना-अपना
 हस्ताक्षर बना दिया। बरामद शराब के संबंध में पकड़ायी महिला सरिता देवी से पूछने पर उसके द्वारा बताया
 गया कि यह शराब मुकेश सिंह पिता-धर्मनाथ सिंह सा०-गोपालवाडी धाना-महाराष्ट्र जिला-साक्षर से लायी
 थी और बेचने के लिए घर में रखी। तत्पश्चात बिहार में शराब बंदी कानून लागू होने के बाद भी दंशों स्प्रांट
 शराब रखने एवं बेचने के आरोप में सरिता देवी पति-निकेश राउत सा०-महाराष्ट्र दक्षिण टोला मुसहर टोली
 धाना-महाराष्ट्र जिला-साक्षर को विधिवत गिरफ्तार किया। बरामद शराब एवं गिरफ्तार महिला को साथ लेकर
 दल-बल के साथ धाना आकर अपना आवेदन दे रहा हूँ।

अतः प्रमाण से अनुबंध है कि उक्त महिला के विरुद्ध सुसंगत धाराओं के अंतर्गत
 प्राथमिकी दर्ज करने कि कृपा किया जाए।

Registered P.S. Case No. 587/22 dt. 14/12/22
 P.S. 30100 Effs. Prohibition & Excise Act-2016
 P.S. Anjali Pral. 159 with P.S. Investigate P.S. Case.


विश्वासनाजन
 14/12/22
 साक्षरता कक्षा
 साक्षरता कक्षा

14/12/22
 साक्षरता कक्षा
 साक्षरता कक्षा



जप्ती सूची

1. प्रसंग	
2. तिथि व समय	दिनांक 14/12/22
3. वह स्थान जहाँ से जप्त किया गया	पुलिस स्टेशन के पास स्थित एक दुकान में
4. गवाहों का नाम एवं पता जिनके समक्ष जप्त किया गया	B.मंजु - 3252, गवाह, पुणे जिला, महाराष्ट्र सा.म. बहि.भा.वा. नं. 14/12/22 B.मंजु - 14/12/22 - गवाह, पुणे जिला, महाराष्ट्र
5. जप्त सामानों की विवरणी	दो वस्तुएं, एक पाचु किराना सामान, एक कपड़ा अपराध का साक्ष्य (पाचु) और दो वस्तुएं संज्ञित कराव
6. गवाहों का हस्ताक्षर	① श्याम सुंदर दास
	② जे.ए.ए.ए.ए.ए.
7. पुलिस पदाधिकारी का हस्ताक्षर	जां.द.मा.ए. 14/12/22 स.म.म.म.म.म. म.म.म.म.म.


दिनांक 14/12/22

प्राथमिकी-(F.I.R.)

186074

(20 प्रो सं(क) धारा 154 के अधीन)

जिला खारण अनुमंडल मथुरा थाना भगवत वर्ष 2022 प्राथमिकी सं 585/22 तिथि 15/12/22
(Distt.) (S.Div.) (P.s.) (Yr.) (F.I.R.No.) (Date)

- i) अधिनियम (Act) धाराएँ (Section)
- ii) अधिनियम (Act) धाराएँ (Section)
- iii) अधिनियम (Act) धाराएँ (Section)

iv) अन्य अधिनियम एवं धाराएँ (Other Acts and Section) 30(ब) विद्युत कानून एवं उत्पाद अधिनियम 2016

v) अपराध की घटना (Act) उत्पाद अधिनियम *दिन *तिथि से 15/12/22 *तिथि तक 2016
(Occurrence of Offence) (Day) (Date From) (Date to)

vi) समयवधि (पहर) दुपहर *बजे से 15:30 बजे बजे तक बजे
(Time Period) (Time From) (Time to)

- a) थाना में प्राप्त सूचना तिथि 15/12/22 समय 16:00 बजे
- b) प्राथमिकी दर्ज करने की तिथि 15/12/22 समय 16:00 बजे
- घ) थाना दैनिकी संदर्भ-प्रविष्टी सं समय 16:00 बजे

vii) सूचना का प्रकार (Type of Information) आवेदन *लिखित/मौखिक (Written/Oral)

viii) घटनास्थल - (क) थाना से दिशा एवं दूरी करिब 1/2 कि.मी. पूर्व गणसं V
ख) *पता (Address) ग्राम - भगवत रोड थाना - भगवत जिला - खारण

ix) थाना की सीमा से बाहर होने की दशा में थाना का नाम जिला

x) शिकायती/सूचना दाता :

a) नाम श्री अशोक भूनाथ सिंह

b) पिता/पति का नाम

c) जन्म तिथि (घ) राष्ट्रीयता भारतीय

d) पारपत्र सं निर्गम तिथि निर्गम स्थान

e) पेशा मकुरी

f) पता श्री अशोक भूनाथ, थाना भगवत जिला खारण

7. ज्ञात / सदिग्ध / अज्ञात अभियुक्त का विवरण (यदि आवश्यक हो तो अलग से पन्ना लगाए)

बिनीट कुमार पिता गौलेशा लाल साहू साठ मझरुके रोजनवाँड
 धाना मझरुके जेठ वारा

सदिग्ध व्यक्ति की शारीरिक विशेषताएँ, विरूपता तथा अन्य विवरण :-

*लिंग (Sex)	*जन्मतिथि (तिथि / मास / वर्ष Date of Birth Date / Month / Year)	*शारीरिक गठन (Build)	*ऊँचाई से० मी० में (Height in Cms)	*वर्ण (Complexion)	*पहचान चिह्न (Identification Mark)
1	2	3	4	5	6

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*विरूपता / विलक्षणता (Deformities/ peculiarities)	*दाँत (Teeth)	*बाल (Hair)	*आँख (Eye)	*आदतें (habits)	*पहनावा (Dres Habits)
7	8	9	10	11	12

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*भाषा / बोली (Language / Dialect)	*जले का निशान (Burn Mark)	*श्वेत कुष्ठ (Leucoderma)	*तिल (Mole)	*जखम चिह्न (Scar)	*गोदना (Tattoo)
13	14	15	16	17	18

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यदि ज्ञात / सदिग्ध / अज्ञात व्यक्ति तथा सदिग्ध व्यक्ति के संबंध में कोई एक या अधिक विशेषताएँ दी जाएं तथा इन स्तंभों में जहाँ-जहाँ आवश्यक हो, प्रमाणों के सहायतवश केंद्र पर प्रारंभिक मुधार के प्रयोजन से ही किया जाएगा।
 इस प्रमाणपत्र में अज्ञात व्यक्ति का विवरण मांगे, यदि कोई हो, से जोड़ेगा।
 यह प्रमाणपत्र प्रमाणित किया जाए, तब पर सदिग्ध पर विचार के किए बिना सभी बातों से संबंधित व्यक्त और पूर्ण आकड़े पुनः तैयार

जाएँ।

वादी का लिखित आवेदन जो इसकाण्ड का
मुख आधार है कि मुक्त प्रति मुक्त है साथ तथा
वामाप्रति वामा प्रति है साथ संलग्न है

Ahauohary
15.12.2022
थाना प्रभारी
मशरुफुथाना

कारवाई : चूंकि उपर्युक्त सूचना से गद सं० 2 में उल्लिखित धाराओं के अन्तर्गत अपराध किया जाना प्रकट होना
कांड दर्ज किया गया एवं अनुसंधान प्रारम्भ किया हरिन्दु पुसाद पदनाम सा.अ.नि. का
ज्ञान करने का निर्देश दिया/अनुसंधान करने से इन्कार किया/अधिकारिता के प्रश्न पर मशरुफु थाना को
किया गया। प्राथमिकी परिवादी/सूचनादाता को पढ़कर सुनायी गयी। उसने उसे सही रूप में अभिलिखित किया
कर स्वीकार किया और उसकी एक प्रति परिवादी/सूचनादाता को निःशुल्क दी गयी। (Action taken : Since
above report reveals Commission of offence (s) w/s as mentioned at Item No. 2 registered the case
pick up the investigation/ directed* Rank to take up the investigation)

/सूचना दाता का हस्ताक्षर/अंगूठा का निशान।

न्यायालय में प्रेषण की तिथि एवं समय -

Ahauohary
15.12.2022
थाना प्रभारी का हस्ताक्षर
नाम (Name) राजेश चौधरी
पदनाम (Designation) थाना प्रभारी
मशरुफुथाना

The first part of the paper is devoted to a discussion of the
 various methods of determining the rate of reaction. It is shown
 that the most accurate method is the one in which the initial
 concentration of the reactants is known and the concentration
 of the products is measured at various intervals of time. This
 method is particularly applicable to reactions in which the
 concentration of the reactants changes rapidly and the
 concentration of the products changes slowly.

The second part of the paper is devoted to a discussion of the
 various factors which influence the rate of reaction. It is shown
 that the rate of reaction is influenced by the concentration of the
 reactants, the temperature, the presence of a catalyst, and the
 surface area of the reactants.

The rate of reaction is
 influenced by the
 concentration of the
 reactants, the
 temperature, the
 presence of a catalyst,
 and the surface area
 of the reactants.

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... विचारने का ...

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जप्ती सूची

1	प्रमाण	
2	तिथि व समय	15/12/22 सकल 15:30 घण्टे
3	जहाँ से जप्त किया गया	स. नि. प्र. वि. वि. - दुर्गा - जिला - उत्तर प्रदेश - पी. पी. प्र. वि. वि. - दुर्गा - जिला - उत्तर प्रदेश जिला - दुर्गा के अंतर्गत परिसर - दुर्गा -
4	गवाहों का नाम एवं पता A/T जिनके समक्ष जप्त किया गया	BH/नं-3756 हिरा बाग भदवा प्रो. ए. ए. डी. के. भदवा - रा. - गिरनी बाग - दुर्गा B/नं-3103 अजय प्रखण्ड प्रो. ए. ए. डी. के. भदवा - रा. - कोला कुँवारी बाग - दुर्गा प्रखण्ड - जिला - दुर्गा
5	जप्त सामानों की विवरणी	3 लिट्र ग्राह्य ऑर्गेनिसट पोवर्डिस फ्रूट 180 ml का को फ्रूट मात्रा - 360ml Blended & Packed by Allied Blenders and Distillers PVT. LTD For Sale in Uttar Pradesh only Batch No - 263 MFG - DATE - 04/12/22
6	गवाहों का हस्ताक्षर	① 3756 हिरा बाग भदवा ② 3103 अजय प्रखण्ड भदवा
7	पुलिस पदाधिकारी का हस्ताक्षर	15/12/2022 O. G. K. ... Camp. Station Road Masrui

प्रभुकी 47, प्रपत्र सं०-118

(1)

संख्या

आ० ह० प्रपत्र सं०-26 (नियम-143)

प्राथमिकी (F.I.R.)

712145

(द० प्र० सं० की धारा 154 के अर्धीन)

1. * जिला सिवर अनुमंडल 171008 थाना सिवर वर्ष 2022 * प्राथमिकी सं० 34/12 तिथि 12/12/22
(Dist.) (S.Div.) (P.S.) (Yr.) (F.I.R.No.) (Date)
2. (I) * अधिनियम (Act) 2106/10 * धाराएँ (Sections) 272/273/279/309/304
(II) * अधिनियम (Act) * धाराएँ (Sections) 301/120(B)
(III) * अधिनियम (Act) * धाराएँ (Sections) 7
(IV) * अन्य अधिनियम एवं धाराएँ (Other Acts and Sections) 30/02/33/34/37(b) सिविसीएल
सिवर प्रिन्सिपल फॉर 2011
3. (क) * अपराध की घटना 5:00 PM * दिन 12/12/22 * तिथि से 12/12/22 * तिथि तक
(Occurrence of offence) (Day) (Date from) (Date to)
- * समयवर्धि (पहर) 6:00 * बजे से 11:30 AM * बजे तक
(Time Period) (Time From) (Time to)
- (ख) थाना में प्राप्त सूचना तिथि 12.12.22 समय 11:20 AM
(ग) प्राथमिकी दर्ज करने की तिथि 12.12.22 समय 11:20 AM
(घ) थाना दैनिक संदर्भ-प्रविष्टी सं० 473 समय 11:20 AM
4. सूचना का प्रकार (Type of Information) * लिखित/मौखिक (Written/Oral) लिखित/मौखिक
5. घटना स्थल (क) थाना से दिशा एवं दूरी 3 KM पूरब में 7 मिनट गन्त सं० IV
(ख) * पता (Address) 2107 नुवासात गल्ल, कल्याणपुर हाट सिविसीएल
(ग) थाना की सीमा से बाहर होने की दशा में थाना का नाम _____ जिला _____
6. परिवारी/सूचना दाता :
(क) नाम सिद्धि 51115
(ख) पिता/पति का नाम _____
(ग) जन्म तिथि 1984 (घ) राष्ट्रीयता भारतीय
(ङ) पारपत्र सं० _____ निर्गत तिथि _____ निर्गम स्थान _____
(च) पेशा सिद्धि
(छ) पता 300 का सिविसीएल (सिवर प्रिन्सिपल फॉर 2011) सिविसीएल सिविसीएल सिविसीएल

7. जात/संदिग्ध/अज्ञात अभियुक्त का विवरण (यदि आवश्यक हो तो अलग से पन्ना लगाएं)

संदिग्ध व्यक्ति की शारीरिक विशेषताएँ, विरूपता तथा विवरण :

*लिंग (Sex)	*जन्मतिथि (तिथि/मास/वर्ष) Date of Birth (Date/Month/Year)	* शारीरिक गठन (Build)	* ऊँचाई (से.मी.में) (Height in Cms)	* वर्ण (Complexion)	* पहचान चिह्न (Identification Marks)
1	2	3	4	5	6
*विरूपता/विलक्षणता (Deformities / Peculiarities)	* दाँत (Teeth)	* बाल (Hair)	* आँख (Eye)	* आदतें (Habits)	* पहनावा (Dress Habits)
7	8	9	10	11	12
* भाषा/बोली (Language/ Dialect)	* जले का निशान (Burn Mark)	* श्वेत कुष्ठ (Leucoderma)	* तिल (Mole)	* जखम चिह्न (Scar)	* गोदना (Tattoo)
13	14	15	16	17	18

यदि परिवारी/इतिहास देने वाले/पीड़ित व्यक्ति द्वारा संदिग्ध व्यक्ति के संबंध में कोई एक या अधिक विशिष्टताएँ दी जाएँ तभी इन अर्थों में प्रतिशोध की जाएगी। इसका उपयोग अनुसन्धानक के सहायताार्थ केवल प्रारंभिक सुधार के प्रयोजन से ही किया जाएगा। इस प्रकार बनाए गए आंकड़े बाद में किसी संदिग्ध व्यक्ति को विभिन्न मामलों, यदि कोई हो, से जोड़ेगा। जब कोई अभियुक्त गिरफ्तार किया जाए जब पूर्ण संदिग्ध पर विश्वास के किए बिना सभी बातों से संबंधित व्यापक और पूर्ण आंकड़े पुनः तैयार किए जाएंगे।

अनुसूची 47, प्रपत्र सं०-118

(3)

8. परिवारों/सूचना शता द्वारा सूचना देने में हुए विलंब का कारण :
-
-
9. चुराई गई / अन्तर्ग्रस्त / बरामद सम्पत्तियों के व्योरे (यदि आवश्यक हो तो अलग से पन्ना लगावें)
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-
-
10. *चुराई गयी/अन्तर्ग्रस्त/बरामद सम्पत्तियों का कुल मूल्य (Total Value of Properties stolen/involved/recovered)
-
-
11. *अस्वाभाविक मृत्यु कांड सं०, यदि हो तो (U. D. Case No., If any)
-
-
12. प्रार्थमिकी का अन्तर्वस्तु (अलग से पन्ना लगावें, यदि आवश्यक हो)
-

लाठी का (परिवारिक) नाम को 511 नंबर का
मौजूदा डायरी है इस मुकाम प्रति मुकाम - 19-12-22
के लिए कक्षा प्रति 19-12-22

19-12-22
2022-12-22
2022-12-22

13. की गई कारवाई : चूंकि उपर्युक्त सूचना से मब सं-2 में उल्लिखित धाराओं के अन्तर्गत अपराध किया जाना प्रकट होता है अतः
कांड दर्ज किया गया एवं अनुसंधान प्रारम्भ किया* रानी कुमारी - पदनाम पु.स. अधिकारी

..... का अनुसंधान करने का निर्देश दिया/अनुसंधान करने से इन्कार किया/अधिकारिता के प्रश्न पर 2022-12-22

..... धाना को अंतरित किया गया। प्राथमिकी परिवारी/सूचनादाता को पढ़कर सुनायी गयी। उसने उसे सही रूप
में अभिलिखित किया गया, पाकर स्वीकार किया और उसकी एक प्रति परिवारी/सूचनादाता को निःशुल्क दी गयी। (Action

taken : Since the above report reveals commission of offence (s) u/s as mentioned at Item No.2
registered the case and took up the investigation / directed*

Rand to take up the investigation.)

14. परिवारी/सूचना दाता का हस्ताक्षर/अंगूठा का निशान। परिवारिक नाम पर

15. धाना से न्यायालय में प्रेषण की तिथि एवं समय-

रानी कुमारी
धाना प्रभारी का हस्ताक्षर

नाम (Name)..... रानी कुमारी

पदनाम (Designation)..... 19-12-22
2022-12-22
2022-12-22

Self Statement of S3 Sanjeev Kumar age about 40 years at
 Present SHO Bhagnanpur Hat P.S. Dist. Siwan, recorded at
 Bimhasthan. P.S. Bhagnanpur Hat, Dist. Siwan at Home
 15:30 P.M on dated 19/12/22.

मैं पुत्र आश्रित संजीव कुमार उम्र - 40 वर्ष, वर्तमान में भगवानपुर
 हाट ब्राह्मणवाड़ा के पद पर पदस्थपित्र हूँ। आज दिनांक 19/12/22
 को समय 15:30 बजे मैं भगवानपुर हाट ब्राह्मणवाड़ा ग्राम - ब्रह्म-
 स्वामंत्र में मैं अपना स्व-लिखित बयान संकित करता हूँ कि आज
 दिनांक 19/12/22 को समय 10:30 बजे मझारख गाँव में दण्डित
 यदुना को लेकर अपने ब्राह्मण में त्रिजानी/दापामारी व उसी
 में मैं, सा आश्रित बली राय, सि 419 पंकज कुमार, सि 755
 चंदन कुमार, सि 769 सोनू कुमार के साथ बाना से प्रस्थान
 किया। जब ग्राम ब्रह्मस्वामंत्र समय 14:10 बजे पहुँचा तो पुत्र
 सुलभा मिश्री कि दिनांक 14/12/22 को ① राजेश्वर पंडित उम्र - 36 वर्ष
 के रामलक्ष्मीया पति, साह - सोनधानी तथा ② जमीर मौंझी उम्र -
 55 वर्ष, फे - स्व. कुल्लु मौंझी, ③ अवध मौंझी, उम्र - 50 वर्ष,
 फे - स्व. उमरारी मौंझी, ④ झंभू राय, उम्र - 36 वर्ष, फे - बनी
 राय, ⑤ गेहना राय, उम्र - 60 वर्ष, फे - चुरी राय साह, ब्रह्मस्वामंत्र
 बाना - भगवानपुर हाट, जिला - सिवान कि मृत्यु संदिग्ध परिस्थिति
 में बिमार लेकर मृत्यु हुआ था। इस संबंध में मृतकों के परिवारों
 द्वारा प्राप्त आवेदन, जिसे एनप्रतिनिधी के द्वारा अज्ञातस्थिति की
 जाई थी, मिलिके संबंध में करिव पदाधिकारी को अवगत करके
 हुई, अनुरोध तथा मृतक झंभू राय की पत्नी देवानी देवी के
 आवेदन के आधार पर भगवानपुर हाट बाना 0-5 कांड सं - 8/22
 दि - 14/12/22 को दर्ज किया गया है। जब आज दिनांक 19/12/22
 को ग्राम - ब्रह्मस्वामंत्र में पहुँचा तो पुत्र सुलभा मिश्री कि अज्ञात
 मृतक की मृत्यु अहरीला पदार्थ/बलीना द्वारा पीने से हुई है।
 परंतु मृतकों के परिवारों के द्वारा स्वाभाविक मृत्यु स्पष्टकर
 जनका हाट - संस्कार करा दिया गया। अज्ञात मृतक ① यदुना
 राय, उम्र - 60 वर्ष, फे - स्व. सागर राय, साह - ब्रह्मस्वामंत्र बाना -
 भगवानपुर हाट, जिला - सिवान के लहकवे में आकर तथा कुल्लुमों
 के लहकवे सं - BR06P4J85 से ले लेकर, ② राधे मल्लो,
 फे - लीरा महतो, साह - चोयना, बाना - ईशुवापुर, जिला - ठपरा
 ③ जयंत सिंह, साह - जोकरवारी, बाना - मझारख, ④ सुजीत सिंह,
 फे - प्रभुनाथ सिंह, साह - देवरिया, के यहाँ ले जाकर जोई पत्नी
 चर्चा/सहोदारी रूप से पीला दिने से, मिलिके पड़नाद जलियों का
 स्वास्थ्य रक्षण से गया था, जिसे यमराय राय, कपड़े लाली सं -
 BR06P4J85 पर लद कर ग्राम - ब्रह्मस्वामंत्र को दिने में, ईलाप
 के पड़नाद अज्ञातस्थिति का ① राजेश्वर पंडित, ② जमीर मौंझी, ③
 जय मौंझी, ④ झंभू राय, ⑤ गेहना राय की मृत्यु ईलाप के

के क्रम में हो गया। जमदार राम, शोधे मल्लो, अनिल सिंह सुजिल सिंह तथा पुत्र अन्य अज्ञात लोग साक्षिज के तहत इस कदम को अंजाम दिये।

अतः बिलर राम में पूर्ण इराबंदी के बावजूद अस्म रचना, पिलमा, परिवहन कदम, पिलोने से मूल्य होता रूप यंभीर बिमारी होना एक संज्ञेक अपराध है। इस अपराध के लिये ① जमदार राम, पेश - मयल सागर राम, साह - बलमराम, आना - मजमनपुर हात, जिला - सिवान, ② शोधे मल्लो, पेश - शीर मल्लो साह - ओषला, आना - ईशुआपुर, जिला - हपरा, ③ अनिल सिंह, साह - जोकनवडी, आना - मजमराम, ④ सुजिल सिंह, पेश - मजमराम शोधे साह - देवदिया जिला - मजमराम, जिला - हपरा, ⑤ जेलियो साह - BR26P485 के दाहन मालिक तथा अज्ञात अभियुक्तों के विरुद्ध आता - 272/273/328/308/309/201/120(B) आठ न कि सब 30(a)/33/34/37(b) बिलर मधनिबध रूप उल्हाद अधिन 2016 के अंतर्गत प्राथमिकी दर्ज करना है। औपचारिक प्राथमिकी आना पहुँचने पर दर्ज किया जायेगा।

Return & Register Blagampur Hat P.S. In de -
 341/12 अन्व 17/12/12 प.स. 272/273/328/308/
 309/201/120(B) पी.स. अन्व 30(a)/33/34/37(b)

Bihar Prohibition and Excise Act 2016 -
 P.S. Razani Kumaari and P. Anusripur
 -/12/12

Safir Kumar
 19/12/12
 SHO
 P.S. Blagampur Hat
 Bihar

सी.ए.ए.ए.
 19/12/12
 सु.प्र.सि.
 आ.प्र.सि.
 P.S. Razani Kumaari
 Bihar

INDEX – WITNESSES

Sl. No.	Name of witness	Name of victims
1.	Sh Wakil Mian (80 years, OBC) S/o Sh Sahabjaan Mian R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 7739874698)	Salauddin Mia
2.	Sh Sunil Yadav (51 years, OBC) S/o Sh Mahavir Yadav R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 8871723620)	Umesh Rai (Yadav)
3.	Smt. Chanda Devi (55 years, SC) W/o Sh Upendra Ram (Deceased) R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 9504136728)	Upendra Ram
4.	Smt Madhu Devi (23 years, OBC) W/o Sh Chhotu Shah (deceased) R/o Kharauni, PS Marhaura, Distt. Saran, Bihar (Mob. No. 9613518573)	Chhotu Sah
5.	Sh Kundan Kumar Shrivastava (52 years, Gen) W/o Sh Harnarayan Srivastava R/o Kharauni, PS Marhaura, Distt. Saran, Bihar (Mob. No. 8709326384)	Vikram Raj
6.	Lal Bahadur Sharma (65 years, OBC) S/o Sh Late Mahavir Sharma R/o Village Srishiya Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 6200195562)	Vinod Sharma
7.	Smt. Lalita Devi (50 years, OBC) W/o Sh Jaynarayan Rai (Deceased) R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 8956546094)	Jai Narain Rai
8.	Joginder Ray (aged 55 yrs) S/o Ganesh Ray R/o Mohuli (Mob. No. 7856853558).	Manju Devi
9.	Devanti Devi (aged 60 yrs) W/o Dashrath Mehto R/o Village - Mahauli, PS-Ishuapur. (Mob. No. 9508834322)	Dashrath Mahto
10.	Binesh Thakur s/o Asharfi Thakur r/o Village Mahuli, PS Ishuapur, Distt. Saran, Bihar (Mob. 76662895596).	Dinesh Thakur
11.	Rajnish Yadav (aged 16 yrs) S/o Hari Kishore Ray R/o Chakhan (Mob. No. 9693181032).	Hari Kishore Ray
12.	Vikash Kumar s/o Late. Premchand Shah	Premchand Sah s/o Bunni lal
13.	Rajnath Ray (62 years) S/o Lt. Lakhraj Ray R/o Village-Shiswa, PS-Iswapur, Saran, Bihar.	Mithlesh Ray
14.	Rajesh Singh (aged 35 yrs) S/o Lt. Bharat Singh R/o Village Siswa, PS-Isuapur, Saran, Bihar. (Mob. No. 7044443175).	Rakesh Kr Singh
15.	Sh Yamuna Mahato (aged 80 years OBC) S/o Sh	(i) Ramesh Mahto

	Bansi Mahato R/o Lalapur, PS Marhaura, Distt. Saran, Bihar	(ii) Surendra Mahto (iii) Vicky Mahto
16.	Ajeet Singh (gram pradhan - village Bahrauli, Block - Masrakh (saran))	Details of 18 nos. victims of village Bahrauli
17.	Neelam (aged 32 yrs) W/o Lt. Ajay Giri R/o Bahrauli, Masrakh, Chhapra, Bihar. (9546791356)	Ajay Giri
18.	Sandeep Kumar (aged 19 yrs) s/o Anil Thakur r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 6359759408).	Anil Thakur
19.	Umravati W/o Chadreshwar @ Gyaneshwar Shah r/o Masrakh, Distt. Saran, Bihar (Mob. No. 9915448133)	Chandreshwar Shah
20.	Bachha Tiwari (aged 60 yrs) R/o Behrauli, Mashrakh.	Doodh Nath Tiwari
21.	Sahil Ray (aged 16 yrs) s/o Vinod Ray r/o Village Yadav Tola Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7643905239).	Brijesh Ray
22.	Manoj Shah (aged 40 years) s/o Lt. Jaglal Shah r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7667702125).	Jaglal Shah
23.	(i) Savita Devi (aged 25 yrs) w/o Lt. Sh. Kamlesh Shah and (ii) Gudiya Devi (aged 20 yrs) w/o Lt. Suraj Shah r/o Village Bahrauli, PS Masrakh, Distt. Chhapra, Bihar (Mob. No. 8521748899).	(i) Kamlesh Shah (ii) Suraj Shah @ Chamcham Shah
24.	Mrs. Jivat Kunwar (aged 50 years) w/o Lt. Fulena Shah r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7050637743).	Naresh Shah
25.	Mrs. Pratima Devi (aged 28 yrs) w/o Rupesh Shah r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 9199445532)	Rupesh Sah
26.	Rinku Kumari (aged 19 yrs) Victim - Shailendra Ray	Shailendra Rai
27.	Vijay Kumar (aged 27 yrs) s/o Lt. Sitaram Ray r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 9006263568).	Sitaram Rai
28.	Sachchida Ram (aged 30 yrs) s/o kanhaiya Ram R/o Ghogiya, Masrakh.	Ramesh Ram
29.	Joint Rahul Kumar (aged 22 yrs) s/o Suresh Shah R/o Ghogiya, Masrakh.	(i) Jatan Sah (ii) Surender Shah

	Singh R/o Gopalbari, Masrakh, Chhapra, Bihar. (Mob. No. 9631844327)	
32.	Mrs. Sangeeta Devi (aged 35 yrs) D/o Dharmnath Singh R/O Gopalbari, Markhas. (Mob. No. 9717988187)	Mukesh Kumar
33.	Bachcha Sharma (aged 66 yrs) S/o Lt. Hajari Sharma R/o Hanuman Ganj, Masrakh. (9801548152, 7004015572)	Mukesh Sharma
34.	Ramesh Ram (aged 25 yrs) S/O Lallan Ram R/O Paschim Tola, Mashrakh (Mob. No. 9951440130).	Lalan Ram
35.	Mrs. Malti Devi (aged 58 yrs) D/O Lt. Sarhar Tiwari R/O Shastri Tola (Mob. No. 8235454761).	Premnath Tiwari
36.	Mrs. Chaturi Begam (aged 50 yrs) W/o Lt Tenimiyan R/O Sashtritola, PS-Mashrakh, Saran (Chhapra), Bihar. (Mob. No. 9798012817).	Teni Miyan
37.	Mrs. Shila Devi aged 39 yrs w/o Harendrarai R/O Mashrakh takht (Mob. No. 809 2943 579).	Harender Ram
38.	Mrs. Naima Khatoon (aged 60 yrs) w/o Lt. Nasir Miyan R/o Masrakh Takhat (Saran), Bihar. (Mob.9939 178 099).	Md. Nasir Hussain
39.	Mrs. Pratima Devi (aged 35 yrs) w/o Lt. Sh. Vishwakarma Patel R/o Mahavir Chauk, Gopalbari, Masrakh, Chhapra, Bihar.	Vishwakarma Patil
40.	Shrimati Devi (aged 32 years) w/o Lt. Bharat Ram R/O Mashrakh takht, saran, Bihar.	Bharat Ram
41.	Smt. Laljhari Devi (aged 52 yrs) w/o Lt. Shri. Chandrama Ram R/o Masrakh Takhat, Saran, Bihar. (Mob. No. 8810271149)	Chandrama Ram
42.	Smt. Gulabi Devi (aged 65 yrs) W/O Lt. Mangal Ray R/o Pachkhanda, Masrakh, Saran (Chhapra), Bihar. (Mob. No. 8100182189).	Mangal Rai
43.	Rahul Kumar (Nephew of the disease) s/o Shubh Narayan Manjhi R/O/ Mashrakh Takht (Mob. No. 9971 291 860).	Ram Narayan Manjhi
44.	Mrs. Mantulna Devi (aged 62 yrs) w/o Lt. Govind Ray (yadav) R/o Pachkhanda, Masrakh (Mob. No. 7761000908)	Govind Ray
45.	Mrs Kajal Devi (aged 34 yrs) W/O Lt. Kunal Kumar Singh R/O Yadumor, Masrakh, (Saran), Bihar. (Mob. No. 7764972122).	Kunal Kumar Singh
46.	Mrs Sushila Devi aged 35 yrs w/o Lt. Ramji Shah R/O Shastri tola, Mashrakh (Mob. No. 9097253529).	Ramji Shah
47.	Sh Bhagwana Ram (SC) S/o Sh Nathuni Ram (Deceased) R/o Village Chhapiya Bintauli, PS Taraiya, Distt. Saran, Bihar.	Nathuni Ram

48.	Vikash (aged 27 yrs) S/o Rajdev Giri R/o Sishwa (Mob. No. 7462986179).	Abhay Giri
49.	Hashmu Tara Khatoon (aged 22 years) s/o Lt. Noor Hasan Ansari r/o Village Masrak Sarang, PS Masrakh, Distt. Saran, Bihar (Mob. No. 8971129200)	Noor Hassan
50.	Smt Chinta Devi (SC) W/o Sh Virendra Ram (Deceased) R/o Village Chhapiya Bintauli, PS Taraiya, Distt. Saran, Bihar	Virender Ram
51.	Joint statement of (i) Mrs. Pratibha Devi w/o Lt. Baliram Singh & (ii) Ankit Kumar S/o Lt. Baliram Singh R/o Village-Chakahan, PS-Isuwapur, Saran, Bihar. (Mob. No. 8294430203)	Baliram Singh
52.	Aman Kumar (aged 22 yrs) S/o Narayan Raut R/o Hanumaganj, Katalpur. (Mob. No. 7783008861).	(i) Gauri Devi (ii) Sh. Narayan Rout
53.	Angad Kumar (aged 30 yrs) s/o Yogendra Kuwar R/o Behrauli, Masrakh.	Yogender Kuwar
54.	Sunil Kumar Manjhi (aged 22 yrs) s/o Lt. Sudama Manjhi R/o Behrauli, Masrakh.	Chhotu Manjhi
55.	Abida Khatun aged 50 years R/O Marcus Takth (mob. No. 9199 714 327).	Munna Mehboob
56.	Ranjan Kumar (21 years) s/o Lt. Sipahi Ray r/o Village Muglaiyan, PS Masrakh, Distt. Saran, (Chhapra) Bihar (Mob. No. 7043180137)	Sipahi Ray
57.	Sh. Sapoot Ram @ Lal Bahadur Ram (aged 60 yrs) S/O Lt. Pahari Ram R/O Durgoli, Masrakh, Saran, Bihar. (Mob. No. 6205144976)	Manoj Ram
58.	Ram Ayodhya Ray (aged 81 yrs) s/o Lt. Chander Ray R/o Moghlahiyan, Masrakh, Saran (Chhapra). (Mob. No. 8340560751)	Suresh Pratap Yadav
59.	Mrs. Kusum Devi (aged 52 yrs) w/o Lt. Dev Kumar Singh R/o Ben-Chhapra, Masrakh, Chhapra, Bihar. (Mob. No. 8298753241).	Jaydev Singh
60.	(i) Guddu Kumar (aged 19 yrs) s/o Amir Manjhi R/o Behramsthan, PS- Bhagwanpur, Siwan (ii) Bira Manjhi s/o Late. Sh. Phulena Manjhi	(i) Aamir Manjhi (ii) Awadh Manjhi
61.	Ugmadevi (aged 60 yrs) w/o Mahesh Rai R/o Brahmasthan, Siwan.	Mahesh Rai
62.	Balli rai (aged 70 yrs) s/o Adalat R/o Berhmsthan, Siwan.	Sambhu Yadav
63.	Ram Darshan Pandit (aged 61 yrs) s/o Shivpujan Pandit R/o Saudhani, Siwan.	Rajendra Pandit
64.	Md Azad Ali (32 years, OBC) S/o Sh MD Nizamuddin R/o Village Mani Sirsiyan, PS Amnour,	Ayanuddin Khan @ Amanuddin Khan

	Distt. Saran, Bihar (Mob. No. 9631718948)	
65.	Sh Vishwanath Sharma (65 years, Gen) S/o Sh Ram Tirath Thakur R/o Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 6202928201)	Raju Sharma
66.	Sh Shiv Kumr Mahato (20 years, OBC) S/o Sh Dhora Mahato R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 7484892976)	Shiv Kr Mahto
67.	Sh Lal Babu Mahato (53 years, OBC) S/o Sh Paras Mahato R/o Lalapur, PS Marhaura, Distt. Saran, Bihar	Lalbabu Mahto
68.	Shankar Shah (aged 45 yrs) s/o Atma Shah R/o Behrauli, Mashrakh.	Shankar Shah
69.	Rajesh Shah (38 years) s/o Fulena Shah r/o Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7050637743)	Rajesh Shah
70.	Mukesh Sharma (aged 40 yrs) S/o Lt. Satya Narayan Singh R/o Ward No. 9, Village-Taraiya, PS & Post - Taraiya, Chhapra(Saran). (Mob. No. 9576080228)	Mukesh Kumar
71.	Ranjan Kumar s/o Ram Praves Singh	Ram Nagina

1. **Statement of Sh Wakil Mian (80 years, OBC) S/o Sh Sahabjaan Mian R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 7739874698)**

He stated that his son Salaluddin aged 45 years, who worked as a driver and earned approx. 2 lakh p.a., used to consume alcohol regularly. However, he was not aware of the source of alcohol. He further stated that on 13.12.2022 at around 13:30 the victim started vomiting and lost his vision. It was also stated that the deceased had consumed alcohol awhile ago. Ambulance was called but the deceased died while being taken to Marhaura Hospital, Distt, Saran. Inquest and Post-Mortem was not conducted as the family along with dead body returned home from the hospital and performed the last rites. They (family members) did not inform the police or any other authority about the consumption/sale of liquor. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone. The statement of Wakil Mian has supported by his son Sh Samsuddin and grandson Sh Shahnawaz Hussain (son of the deceased).

2. **Statement of Sh Sunil Yadav (51 years, OBC) S/o Sh Mahavir Yadav R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 8871723620)**

He stated that his relative Umesh yadav aged 35 years, who used to run a milk diary and earned approx. 70,000 p.a., used to consume alcohol occasionally. However, he was not aware of the source of alcohol. He further stated that on 13.12.2022 the victim started vomiting. Private Vehicle was called and while being taken to Marhaura Hospital, Distt, Saran the deceased died on the way to the hospital. Inquest and Post-Mortem was not conducted. They (the family members) did not inform the Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone. The administration had not done its job which it was supposed to do. The statement of Sunil Kumar was also supported by the deceased sister Smt. Saraswati Devi.

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3. **Statement of Smt. Chanda Devi (55 years, SC) W/o Sh Upendra Ram (Deceased) R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No 9504136728)**

She stated that her husband deceased Upendra Ram aged 32 years SC S/o Sh Akshaylal Ram, who worked as a farmer and earned approx. 1.2 lakh per annum. He rarely drinks alcohol, but he drank heavily on the day of the incident. However, she was not aware of the source of alcohol. On 14.12.2020, the victim started vomiting due to consumption of alcohol, but was conscious. He was brought to Arogya Hospital Amnour through bike, from where he was referred to Patana. She hired a private Ambulance and paid Rs. 4000 for it and paid Rs. 3000 to the hospital for the treatment. No action was taken by Excise department. After the incident of death, police personnel visited the residence of the deceased for interrogation. The family did not receive any help/ compensation from anyone. The statement of Smt. Chanda Devi has been supported by Sh Rakesh Kumar Ram (brother of the deceased) (Mob no. 7033188806)

4. **Statement of Smt Madhu Devi (23 years, OBC) W/o Sh Chhotu Shah (deceased) R/o Kharauni, PS Marhaura, Distt. Saran, Bihar (Mob. No. 9613518573)**

She stated that her husband Chhotu Shah aged 30 years, who worked as a cook and used to consume alcohol regularly. However, she was not aware source of liquor. On 15.12.2022 he consumed liquor and took train for Assam and died on the way at Kishanganj. She was informed by third person. Inquest and Postmortem was done by Govt Hospital Kishanganj. She did not inform the police or any other authority about the consumption/sale of liquor. The family did not receive any help/ compensation from anyone. No one from the police department or other Govt. Agencies visited the family of the deceased. The statement of Smt Madhu Devi has been supported by Sh Munna Shah S/o Sh Tulsi Shah (cousin brother of the deceased). He further stated that, the deceased had died in train and his dead body was kept in District Hospital Kishanganj. Co-passenger told that he was in anxiety. His cremation was done at Kishanganj.

5. Statement of Sh Kundan Kumar Shrivastava (52 years, Gen) W/o Sh Harnarayan Srivastava R/o Kharauni, PS Marhaura, Distt. Saran, Bihar (Mob. No. 8709326384)

He stated that his brother Vikram Raj aged 37 years, used to worked as a reporter in Dainik Jagran. He used to consume alcohol occasionally. However, he was not aware about source of liquor. He further stated that on 14.12.2022 the victim had consumed liquor and started vomiting and lost his vision. He was taken to Sadar Hospital Chhapra in a private vehicle from where he was sent to PMCH Patna by Ambulance. The doctors had given proper treatment with a cordial attitude. He died on the way to Patna. Inquest and postmortem was not conducted. He did not inform the police or any other authority about the consumption/sale of liquor. No action was taken by the Excise Department. The family did not receive any help/ compensation from anyone. Police personnel visited the family of the deceased and took phone number. The statement of Sh Kundan Kumar Shrivastava has been supported by the Sh Prem Ranjan Kumar Shrivastava another brother of the deceased.

6. Statement of Lal Bahadur Sharma (65 years, OBC) S/o Sh Late Mahavir Sharma R/o Village Srishiya Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 6200195562)

He stated that his son Vinod Sharma aged 35 years, who worked as a Motor cycle mechanic and earned approx. 1 lakh p.a., used to consume alcohol occasionally. However, he was not aware of the source of alcohol. He further stated that on 14.12.2022 in the night the victim started vomiting. It was also stated that he was taken to private hospital of Dr Brijesh Kumar at Marhaura from where he was referred to higher centre. Private Ambulance was called and while being taken to Sadar Hospital Chhapara, Distt, Saran the deceased died on the way to the hospital. Inquest and Post-Mortem was not conducted. They (the family members) did not inform the Police or any other authority. After the incident BDO and Police officials visited the resident of the deceased. No action was taken by the Excise Department. The family did not receive any help/ compensation from anyone. It is a poor family. The deceased has left behind his wife and three children's who need financial aid. In support of the above statement, Sh Tarkeshwar Sharma and Sh Chhote Lal Sharma, Cast ironsmiths, Village Jagdev Sirsiyan told that after the death of

the deceased, BDO, SDPO and SHO etc. came and asked to perform the last rites, because the person has died. The deceased had come home after drinking drink from outside. He used to do motorcycle repairing work in Rasulpur village.

7. Statement of Smt. Lalita Devi (50 years, OBC) W/o Sh Jaynarayan Rai (Deceased) R/o Village Hussepur, PS Annour, Distt. Saran, Bihar (Mob. No. 8956546094)

She stated that deceased Jaynarayan Rai aged 60 years OBC s/o Sh Jagannath Rai, was her husband who worked as a farmer and earned approx. 50 thousand per annum. He regularly drank alcohol and used to beat her up besides abusing. He drank heavily on the day of the incident. However, she was not aware of the source of alcohol. On 14.12.2020, the victim was neither able to stand nor could he make any sound, his knees were cold. He was brought to Tiwari Hospital (Private) through vehicle. After two hours the hospital deposited the money and referred him to Patna. He died on his way to Patna, and was brought back home. The matter was not informed to Police administration. After the incident of death, police personnel along with Excise department visited the residence of the deceased for searching. The family did not receive any help/ compensation from anyone. The statement of Smt. Lalita Devi has been supported by Sh Sonu Kumar S/o Sh Umesh Kumar (Mob no. 8956546094)

8. Statement of Joginder Ray (aged 55 yrs) S/o Ganesh Ray R/o Mohuli (Mob. No. 7856853558).

He stated that he is a labourer. He was in Punjab when got information about illness of family member. His wife Manju Devi (aged 44 yrs) had died before he could return home. People informed him that his wife had died due to consumption of alcohol. The deceased had complained about abdominal pain and started vomiting on 13.12.2022 and she was administered some medications. In the night of 14.12.2022, she again started vomiting then she was taken to private hospital at Iswapur then Govt. Hospital. From there, she was referred to Govt. Hospital, Chhapra and then further to PMCH Patna where she died. Doctors were available and their behavior was good. Inquest and postmortem was not conducted. Ambulance was called but no Ambulance was available. They (the family members) did not inform Police or any other

authority. No authority takes any action against the liquor seller. Chaukidar has been suspended as liquor is being sold in neighboring area. The family did not receive any help/ compensation from anyone. No authority except police visited the deceased family member.

9. Statement of Devanti Devi (aged 60 yrs) W/o Dashrath Mehto R/o Village - Mahauli, PS-Ishuapur. (Mob. No. 9508834322)

She stated that her husband deceased Dashrath Mehto (aged 70 yrs) S/o Lt. Keshar Mehto used to work at brick kiln and earned approx Rs. 1 lakh p.a. He used to consume alcohol daily but she was not aware about the identity of liquor seller. On 14.12.2022 at about 10 PM, Dasrath lost his vision. Ambulance was not called and he was taken to Chhapra Hospital by private vehicle where he died during treatment. Doctor's behavior was good in the hospital. Postmortem was done in the presence of family members. They (the family members) did not inform Police or any other authority. No one from the police department or other Govt. agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

10. Statement of Binesh Thakur s/o Asharfi Thakur r/o Village Mahuli, PS Ishuapur, Distt. Saran, Bihar (Mob. No. 76662895596).

He stated that his brother Dinesh Thakur, who worked in Haryana and earned approx. 1.5 lakh p.a., used to consume alcohol regularly. However, he was not aware of the source of alcohol. He further stated that on 13.12.2022 at around 13:30 the victim started vomiting and lost his vision. It was also stated that the deceased had consumed alcohol a while ago. Ambulance was called and while being taken to Marhaura Hospital, distt, Saran the deceased died on the way to the hospital. Inquest and Post-Mortem was not conducted as the family along with the dead body returned home from the hospital and performed the last rites. They (the family members) did not inform the Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

11. Statement of Rajnish Yadav (aged 16 yrs) S/o Hari Kishore Ray R/o Chakhan (Mob. No. 9693181032).

He stated that his father Hari Kishore Ray (aged 48 yrs) was a driver and earned approx Rs. 2.4 lakh p.a. He used to consume alcohol occasionally. His

father used to purchase liquor from one Mukesh Kumar from Chakhan. He consumed alcohol on 14.12.2022 and in the night of 15.12.2022, his health deteriorated. He felt nausea and his vision became blurry. Ambulance was not called. He was taken to Isuwapur Hospital but no treatment was provided there and the deceased was referred to Chhapra Hospital. Treatment was provided at Chhapra Hospital and doctor's behavior was also good. But subsequently the deceased died during treatment. Postmortem was conducted in the presence of family members. The family informed police and got a FIR registered. No action is taken by the excise department to stop liquor selling. He alleged that all are in connivance with each other and cashing in on it. No one from the police department or other Govt. Agencies visited the family of the deceased. The family received Rs. 5000 from Janak Singh (MLA), Rs. 5,000 and a blanket from Murari Baba (a saint).

12. Statement of Vikash Kumar (aged 22 yrs) s/o Late. Premchand Shah R/o Village - Rampur Atauli, PS-Ishwapur (Mob. No. 7004527853).

He stated that his father Lt. Premchandra Shah s/o Bunni Lal Shah was a peddler and earned approx Rs. 1 lakh p.a. He used to consume alcohol occasionally. In the intervening night of 13-14.12.2022, he started vomiting the he lost vision. He was taken to Chhapra Hospital by ambulance and Rs. 2,000 was paid to ambulance. He died during treatment in Chhapra Hospital. Postmortem was done in the presence of family member. Officials from excise department come in the area some times. They (the family members) did not inform Police or any other authority. No one except personnel from police department visited the family of the deceased. The family did not receive any help/ compensation from anyone.

13. Statement of Rajnath Ray (62 years) S/o Lt. Lakhraj Ray R/o Village-Shiswa, PS-Iswapur, Saran, Bihar.

He stated that he works as Chaukidar at PS- Iswapur. His son Mithlesh Ray (aged 24 yrs), used to do nothing and consumed alcohol occasionally. His son used to purchase liquor from Shyam Kodiya market but he did not know the name of the liquor seller. On the night of 14.12.2022 he started vomiting. He was taken to Ishuapur Hospital and then further to Sadar Hospital Chhapra from where he was further referred to NMCH but the deceased died on the way to NMCH. They had to hire a private Ambulance and spent Rs. 2200 on it.

Post mortem was conducted at Sadar Hospital. The doctors were there in the hospitals and their behavior was good. No compensation/help has been received from any authority. No officials except police officials visited them.

14. Statement of Rajesh Singh (aged 35 yrs) S/o Lt. Bharat Singh R/o Village Siswa, PS-Isuapur, Saran, Bihar. (Mob. No. 7044443175).

He stated that he works as Guard in Patna. His brother Rakesh Kumar (aged 26 yrs) used to work as labourer and he was unmarried. He was caring for elder brother's family who died in 2012. Rakesh used to consume alcohol occasionally, but he did not know that from where his brother used to get the liquor. On 16.12.2022, health condition of Rakesh deteriorated and he was taken to Sadar Hospital, Chhapra where doctors declared him brought dead. Inquest and postmortem was conducted in the presence of family members. They (the family members) did not inform the Police or any other authority. The family did not receive any help/ compensation from anyone. He demanded strict action against the liquor seller.

15. Statement of Sh Yamuna Mahato (aged 80 years OBC) S/o Sh Bansi Mahato R/o Lalapur, PS Marhaura, Distt. Saran, Bihar

He stated that his two sons deceased Surendra Mahato (aged 60 years) and deceased Ramesh Mahato (aged 45 years) died on 15.12.2022 due to consumption of liquor, and his grandson Vicki Mahato (aged 15 years) died on 14.12.2022 due to illness. His sons use to consume alcohol occasionally. However, he was not aware of the source of alcohol. He was sleeping when their health deteriorated. There was no vomiting but they had body ache. Surendra was brought in a private vehicle to Chhapra Hospital, where doctors were present and proper treatment was provided with cordiality. Ramesh & Vicky however, died at Home. Inquest and Post-Mortem of the body of the deceased Surendra was conducted by Chhapra Hospital and postmortem of the Body of the deceased Vicky and Ramesh were not conducted. They (family members) did not inform the police or any other authority about the consumption/sale of liquor. After the incident police personnel visited the family of the deceased. The family did not receive any help/ compensation from anyone. The statement of Yamuna Mahato has been supported by the Nagendra Singh R/o Saikhrauni (9264237805).

16. **Statement of Ajeet Singh (gram pradhan - village Bahrauli, Block - Masrakh (saran) given a written letter on its letter head. He stated that in his village Bahrauli total 14 have died and 4 lost their vision and all the people have been affected due to consuming spurious liquor.**

17. **Statement of Neelam (aged 32 yrs) W/o Lt. Ajay Giri R/o Bahrauli, Masrakh, Chhapra, Bihar. (Mob. No. 9546791356)**

She stated that her husband deceased Ajay Giri, used to work as a labourer and earned approx. 1 lakh p.a., He used to consume alcohol regularly. She stated that liquor is sold in her village. On 14.12.2022 at around 05:00 AM, Ajay Giri started vomiting. She took him to Govt. Hospital Masrakh and then to Chhapra Hospital by Ambulance. He died during treatment at Chhapra Hospital. Postmortem was conducted in presence of family members. They (the family members) did not inform Police or any other authority. No one except officials from police department visited the family of the deceased. The family did not receive any help/ compensation from anyone.

18. **Statement of Sandeep Kumar (aged 19 yrs) s/o Anil Thakur r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 6359759408).**

He stated that his father Anil Thakur (aged 45 yrs) s/o Parma Thakur, was running a saloon on rent and earned approx Rs. 72,000 p.a. He used to consume alcohol occasionally. Last time his father has consumed alcohol at his saloon on 12.12.2022, but he was not aware from where he got liquor. He started vomiting on 13.12.2022. He was given medication by a private doctor in the evening and he slept. Next morning, he was found dead. Postmortem was not conducted. They (the family members) did not inform Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the deceased.

19. **Umravati W/o Chadreshwar @ Gyaneshwar Shah r/o Masrakh, Distt. Saran, Bihar (Mob. No. 9915448133)**

She stated that her husband Chadreshwar @ Gyaneshwar Shah, worked as a blacksmith and earned approx. 1.4 lakh p.a. He used to consume alcohol occasionally. She came to know that her husband consumed alcohol when his health deteriorated. He was first taken to private hospital then Govt. Hospital but no test was done. He died while was being brought home. They (the family members) did not inform Police or any other authority. Officials visited the

family of the deceased nothing was done for the welfare. No one helped except Grampradhan who provided some food items (rice, pulses etc.).

20. Statement of Bachha Tiwari (aged 60 yrs) R/o Behrauli, Mashrakh.

He stated that his brother Doodhnath Tiwari used to stay alone. He was a Rickshaw puller and used to earn around 1 lakh p.a. He used to consume alcohol daily but did not tell the source of it. He drank alcohol and slept, the next morning he was found dead. Ambulance was available, but he was not taken to Hospital. There was a marriage in the house. No inquest or Post-mortem was conducted. No one from the district administration visited the deceased family. The family did not receive any help / compensation from anyone till now.

Pankaj Tiwari (son of the deceased) stated that he worked as mason in Bokaro and reached home after three (3) days of his father's death. Till now, no help/compensation was received. If received, it will be helpful, be added.

21. Statement of Sahil Ray (aged 16 yrs) s/o Vinod Ray r/o Village Yadav Tola Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7643905239).

He stated that his uncle deceased Brajesh Ray (aged 27 yrs) S/o Lt. Nagina Ray, who used to work as a labourer and earned approx. 1 lakh p.a., used to consume alcohol occasionally. However, he was not aware where from he bought the alcohol. In the night he started vomiting. He was taken to a private hospital in Nahan by private ambulance then further to Universal Hospital Patna where he died during treatment in the morning on 14.12.2022. We have spent Rs. 77 thousand for treatment. He is not satisfied with the treatment. He also said that doctor from Maan Sharda Seva Sadan Hospital said that take the patient to a private hospital where he would be treated better. Only death certificate was provided by the Hospital and no documents or bills were given. They (the family members) did not inform Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

22. Statement of Manoj Shah (aged 40 years) s/o Lt. Jaglal Shah r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7667702125).

He stated that his father Lt. Jaglal Shah (aged 67 yrs) S/o Lt. Bhrat Shah, used to consume alcohol occasionally. However, he was not aware from where

he got liquor. On 13.12.2022, in the morning he went in the village and returned at around 2-3 PM and started vomiting and smell of liquor was coming from his mouth. He was then taken to Masrakh Hospital but died on the way to Hospital. He was brought back home and last rites was performed. Postmortem was not conducted. We further said that his father died a natural death. No one from the police department or other Govt. Agencies visited the family of the deceased. The family has received Rs. 5,000 from Murarji Babu (a preacher) and Rs. 5,000 from Pappu Yadav.

23. Joint Statement of Savita Devi (aged 25 yrs) w/o Lt. Sh. Kamlesh Shah and Gudiya Devi (aged 20 yrs) w/o Lt. Suraj Shah r/o Village Bahrauli, PS Masrakh, Distt. Chhapra, Bihar (Mob. No. 8521748899).

They stated that her husband Lt. Sh. Kamlesh Shah (aged 35 yrs), was a ragman and earned approx. 1 lakh p.a. Her husband used to consume alcohol regularly. However, she was not aware of the source of alcohol. She further stated that on 13.12.2022, he had consumed alcohol. At around 04:00 PM, he started vomiting and was not able to see properly. He was taken to Govt. Hospital, Masrakh then Govt. Hospital, Chhapra and further to Patna Hospital by Ambulance. My husband and his brother Suraj Shah both died in Patna hospital. She stated that proper treatment was not provided in the hospital and said that due to negligence of doctors the deceased died. Postmortem was done in the presence of family members. They (the family members) did not inform Police or any other authority. Some officials visited and inquired about the incident. The family has received Rs. 5,000 from Pappu Yadav, Rs. 1,000 from Chandni Devi (District - Councilor) and Rice-pulses etc from Gram Pradhan. However, nothing has been received from the Govt.

24. Statement of Mrs. Jivat Kunwar (aged 50 years) w/o Lt. Fulena Shah r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7050637743).

She stated that her son Naresh Shah, used to work as a confectioner and earned approx. 1 lakh p.a. He used to consume alcohol occasionally. In the morning of 14.12.2022, in the morning his health deteriorated and he was taken to Masrakh Hospital, then to Chhapra Hospital and then he was referred to Patna Hospital. He died on the way to Patna on 14.12.2022. Another son Rajesh Shah also lost his vision due to consumption of alcohol.

Rajesh used to work as mason and earned approx 1 lakh. But now he has become blind due to liquor consumption.

25. Statement of Mrs. Pratima Devi (aged 28 yrs) w/o Rupesh Shah r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 9199445532)

She stated that her husband Roopesh Shah S/o Lt. Sh. Mishri, used to work in a factory in Surat and earned approx. 1.8 lakh p.a. He used to consume alcohol occasionally. However, he was not aware of the source of alcohol. He further stated that on 13.12.2022 at 09:00 PM when he started vomiting then they came to know that he had consumed alcohol. He was taken to Masrakh Hospital, then Chhapra Hospital and then to Nalanda Hospital Patna. Treatment and behavior of the doctors at hospitals were satisfactory. Postmortem was conducted in the presence of family members. They (the family members) did not inform Police or any other authority. Some officials alongwith police personnel were came and inquired about the incident. The family has received Rs. 5,000 from a preacher, Rs. 5,000 from Pappu Yadav and Rs. 1,000 from Chandni Devi (counselor).

26. Statement of Rinku Kumari (aged 19 yrs) Victim - Shailendra Ray r/o Bahrauli Masrakh (Mob. No. 7764815601)

She stated that her husband, who worked as a mason/labourer and earned approx. 1.5 lakh p.a., used to consume alcohol 3-4 times in a week. But she does not have any knowledge that from where her husband got alcohol. On 13.12.2022 her husband went to Mushrakh for work and came back home drunk. Around 1 hour later he started vomiting and feeling uneasiness. Ambulance was not called by them and he was taken to a doctor (Sitaram Pandey) in Mashrakh by a private vehicle (bolero) but the doctor was not available then he was taken to Sanjivini Hospital, Ishuapur where doctor declared him dead. Then dead body of her husband was brought back and after postmortem (conducted in Sadar Hospital, Chhapra) last rites was performed. FIR was lodged only after villager's agitation in this matter. No officials from Govt. came to record statement. The family of the deceased did not receive any help / compensation from anyone. She requested that help from the Govt.

27. Statement of Vijay Kumar (aged 27 yrs) s/o Lt. Sitaram Ray r/o Village Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 9006263568).

He stated that his father, who worked as a driver and earned approx. 2.4 lakh p.a., used to consume alcohol regularly. His father had told him that on 13.12.2022 he had consumed alcohol. When he started vomiting, he was taken to a Private Hospital in Masrakh and further referred to Patna PMCH. He died while on the way to Patna. He was taken by private vehicle. Postmortem was conducted at Sadar Hospital. The family of the deceased received Rs. 5,000 from Morari Babu and Rs. 5,000 from Pappu Yadav. He stated that around 80-90 thousand had been spent on the treatment of Sitaram Ray.

28. Statement of Sachchida Ram (aged 30 yrs) s/o Kanhaiya Ram R/o Ghogiya, Masrakh.

He stated that his brother (aged 25 yrs) s/o Kanhaiya Ram used to work as a driver in Shastri Tola, Masrakh. He used to consume alcohol occasionally, but the source is not known. He complained of headache, loss of eyesight and vomited. He was taken to Dr. Azaad and eye-drop was given to him. The next day, he was taken to Government hospital. Ambulance was not called. The doctors told us to return after seeing the patient. Inquest and Post-Mortem was conducted, the family was available. He stated that alcohol is sold in the area of Tola to Jaddu Mode. Kunal Singh also died. No information was given to the police. Excise department held people two-three times. MLA Sudhir Singh helped for Rs. 5000/-, District councilor helped for Rs. 2000. No help has been received from the authorities. He is survived by his mother, wife and a five year old child.

29. Joint Statement of Rahul Kumar (aged 22 yrs) s/o Suresh Shah R/o Ghogiya, Masrakh.

He stated that his father Suresh Shah (aged 45 yrs) and Grand Father Jatan Shah (aged 65 yrs) used to consume alcohol daily. Alcohol is available in the village Ghoghiya. On 13/12/2022, Both showed the same kind of symptoms such as headache, uneasiness and loss of sight. Ambulance was not available even after being called. They were taken to Private hospital, Masrakh by motorcycle but the treatment was not provided. Then, they were taken to Government Hospital, treatment was not provided there also. From there, they

were taken to Sadar Hospital Chhapra. The father died on the way to hospital while the grandfather died during treatment. The behavior of the doctors was not good. The post-mortem of grandfather was conducted while not of father. He further stated that, police pressurize for doing cremation without Post-Mortem. No information was shared with police or the excise department for the selling of alcohol. The Excise department just collects money but doesn't act. The gram chokidar is available, but never works properly. No one visited the deceased family. The family of the deceased did not receive any help / compensation from anyone. He stated that he is in need of financial help. His mother is heart patient and dependent on him.

30. Babu Lal Singh (aged 65 yrs) S/o Lt. Jayram Singh R/o Village - Ghoghiya, Distt. Masrakh, Chhapra, Bihar.

He stated that his two sons (1) Doodhnath Singh (aged 40 yrs) S/o Babu Lal & (2) Manoj Singh (aged 45 yrs) were doing fishing business. One of them used to consume alcohol occasionally and other regularly. He was not aware from where they got liquor. Complaint was made but no seller was caught. After consuming alcohol they were not able to see properly and felt nausea. Both of them was taken to Masrakh Hospital and then to Chhapra Hospital where Manoj Singh died during treatment whereas Doodh Nath died on the way to Patna hospital. He was not very much satisfied with the treatment and behavior of the doctors at Chhapra Hospital. He also said that doctors were using abusive words and saying "SALE PEEKAR AAYE HAIN YE, KIYAA ILAJ KARENGE". Blood test was got conducted outside of the hospital and spent Rs. 2200 for the test. Postmortem was conducted and he was present at that time. They (the family members) did not inform Police or any other authority. No one from the police department or other Govt. agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

31. Statement of Smt. Chinta Devi (aged 40 yrs) w/o Lt. Jay Prakash Singh R/o Gopalbari, Masrakh, Chhapra, Bihar. (Mob. No. 9631844327)

She stated that her husband Lt. Jay Prakash Singh (aged 45 yrs), used to work as farmer and earned approx Rs. 50,000 p.a. He used to consume alcohol occasionally and last time he had consumed alcohol near Jaddu mor. On the morning of 14.12.2022, he started vomiting. He was taken to a private doctor and then to Sadar Hospital Masrakh. From there he was further referred to Chhapra Hospital and further to PMCH, Patna. But he died on the

way to Patna. Postmortem was done at Chhapra Hospital in the presence of family members. They did not inform the police or any other agency. No one from the police department or other Govt. Agencies visited the family of the deceased. Political leader Sudheer Singh visited the deceased home. The family did not receive any help/ compensation from anyone.

32. Mrs. Sangeeta Devi (aged 35 yrs) D/o Dharmnath Singh R/O Gopalbari, Markhas. (Mob. No. 9717988187)

She stated that the deceased Mukesh Kumar Singh (aged 35 yrs) S/O Dharmnath Singh, was a farmer and earned Rs. 60,000 p.a. He used to consume alcohol occasionally. On 13.12.2022, he went to a marriage and consumed alcohol there. On 14.12.2022, he complained of abdominal pain and was taken to Sadar Hospital Chhapra. Postmortem was conducted in the presence of family members. They did not inform the police or any other agency. No one from the police department or other Govt. Agencies visited the family of the deceased. The family has received Rs. 10,000 from Pappu Yadav.

33. Statement of Bachcha Sharma (aged 66 yrs) S/o Lt. Hajari Sharma R/o Hanuman Ganj, Masrakh. (Mob. No. 9801548152, 7004015572)

He stated that his son Mukesh Sharma (aged 30 yrs), was a plumber and earned 75,000 p.a. He used to consume alcohol occasionally but he did not tell from where he got it. In the night of 13.12.2022, he started vomiting, suffered loose motions & lost his vision. Ambulance was not called. The deceased was taken to Govt. Hospital Masrakh where the doctor declared him brought dead. The PM was conducted at Sadar Hospital, Chhapra. They did not inform the police or any other agency. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone except Rs. 5,000 from one Morari Bapu and Rs. 500 from Nutan Sharma (a reporter - the print).

34. Statement of Ramesh Ram (aged 25 yrs) S/O Lallan Ram R/O Paschim Tola, Mashrakh (Mob. No. 9951440130).

He stated that his father, deceased Lallan Ram (aged 50 yrs), used to work as rickshaw puller and earned approx 70,000 Rs. p.a. He used to consume alcohol occasionally. He purchased it from Markhas Market. But he did not know the exact source in the market. On 14.12.2022, in the morning, his

he deteriorated. He died on the way to Chhapra Sadar Hospital while being taken by private vehicle as no Ambulance was available. Postmortem was done in the presence of family members. They did not inform the police. No action was taken against the liquor mafia. No one from the police department or other Govt. Agencies visited the family of the deceased. Political leader Sudheer Singh visited the deceased home. The family did not receive any help/ compensation from anyone.

35. Statement of Mrs. Malti Devi (aged 58 yrs) D/O Lt. Sarhar Tiwari R/O Shastri Tola (Mob. No. 8235454761).

Stated that her husband Prem Nath Tiwari age 66 years, who was retired from Jute mill used to consume alcohol regularly. However, she was not aware of the source of alcohol. She stated that in the night of 14.12.2022, her father felt problem in breathing and he was taken to PHC from where after treatment he was referred to Sadar Hospital Chhapra. However, no Ambulance was provided by the hospital. He was further referred to Patna Hospital. After his death, PM was not conducted. The doctor was in a hurry to send the dead body out of the hospital. They did not inform the Police or any other authority. No one from the police department or other government agencies listened to the family of the deceased. The family got 5000 rupees from Yuvraj Sudhir Singh and 10,000 rupees from Pappu Yadav (both local politicians)

36. Statement of Mrs. Chaturi Begam (aged 50 yrs) W/o Lt Tenimiyan R/O Sashtritola, PS-Mashrakh, Saran (Chhapra), Bihar. (Mob. No. 9798012817).

She stated that her husband Tenimiyan (aged 50 yrs), used to work as Mason and earned approx 108000 Rs. p.a. The deceased used to consume alcohol occasionally. He went to a marriage where he consumed alcohol. He further stated that on the night of 15.12.2022 at around 02:00 AM, the deceased started vomiting and lost vision. Ambulance was called and the victim was taken to Markhas Hospital and referred to Chhapra Hospital. The deceased died on the way to Chhapra Hospital. Post mortem was not conducted as the family brought back the dead body to home and buried it. They (the family members) did not inform the Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

37. Statement of Mrs Shila Devi aged 39 yrs w/o Harendrarai R/O Mashrakh takht (Mob. No. 809 2943 579).

She stated that her husband Harendra Ray (aged 39 yrs) s/o Sh Ganesh Ray, who was a labourer and earned approx 1 lakh Rs. p.a., used to consume alcohol occasionally. However, she was not aware of the source of alcohol. On 13.12.2022, at 06:00 PM, he complained of a headache and started vomiting. He was taken to a private hospital and from there he was referred to Govt. Hospital Masrakh where he died. Ambulance was not available. As advised by the villagers, due to fear of getting registration of a case, he did not get post-mortem conducted and the last rites was performed. However, doctors and police officials were there. They did not inform the police department or any other authority. No one from the police department or other government Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

38. Mrs. Naima Khatoon (aged 60 yrs) w/o Lt. Nasir Miyan R/o Masrakh Takhat (Saran), Bihar. (Mob. 9939 178 099).

She stated that her husband Lt. Nasir Miyan (aged 65 years), used to work as tailor and earn approx 1 lakh Rs. p.a. He used to drink alcohol occasionally and purchase the same from the local market but she did not know the exact source. On 12.12.2022, in the evening his health deteriorated and he died at home. Postmortem was not conducted. They did not inform the police or any authority. Some officials visited them but they did not know who they were. The family did not receive any help/ compensation from anyone.

39. Mrs. Pratima Devi (aged 35 yrs) w/o Lt. Sh. Vishwakarma Patel R/o Mahavir Chauk, Gopalbari, Masrakh, Chhapra, Bihar.

She stated that her husband Lt. Sh. Vishwakarma Patel (aged 45 yrs) s/o Lt. Shivrath Patel @ Jata Shah (7320815021), used to sell "LITTI & SABJI" at a stall. He used to consume alcohol occasionally. But he never told him that from where he used to purchase it. On 13.12.2022, at around 08:00 PM he started vomiting and complained about chest pain. Ambulance was called. First he was taken to Masrakh Hospital then to Chhapra Hospital by Ambulance and then to Patna MCH. While going to Patna MCH, he died on the way. Postmortem was conducted. They did not inform the police or any other agency. No one from the police department or other Govt. Agencies visited the family of the deceased. The family has received Rs. 5,000 from one Morari

Ba, Rs. 10,000 from Pappu Yadav & Rs. 5,000 from Yuvraj Sudheer Singh (both politician).

40. Statement of Shrimati Devi (aged 32 years) w/o Lt. Bharat Ram R/O Mashrakh takht, saran, Bihar.

She stated that her husband Bharat Ram (36 yrs) s/o Mohar Ram used or consumed alcohol occasionally, which he purchased from the market. However, she did not know about the exact source of alcohol. On 13.12.22, at around 10-11 PM, his health deteriorated. While he was being taken from Masrakh Health Centre to Chhapra Hospital by Ambulance, the deceased died on the way to Hospital. Postmortem was not got done due to the pressure of family members. They did not inform the police or any authority. No one from the police department or other government Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

41. Smt. Laljhari Devi (aged 52 yrs) w/o Lt. Shri. Chandrama Ram R/o Masrakh Takhat, Saran, Bihar. (Mob. No. 8810271149)

She stated that her husband Chandrama Ram (aged 62 yrs) S/O Jija Ram used to do labourer work. He used to consume alcohol occasionally and get it from the local market but she did not know the exact place in the market where the liquor is sold. On 13.12.2022, he started vomiting and died at home. Postmortem was not conducted. They were told not to inform the police and they performed last rites. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

42. Smt. Gulabi Devi (aged 65 yrs) W/O Lt. Mangal Ray R/o Pachkhanda, Masrakh, Saran (Chhapra), Bihar. (Mob. No. 8100182189).

She stated that her husband Mangal Ray (aged 70 yrs) was retired from jute mill and was a farmer. The deceased used to consume alcohol occasionally. However, she did not know about the source of alcohol. On the intervening night of 12-13.12.2022, he started vomiting. First a local unprofessional doctor was consulted then the deceased was taken to Ishuwapur for better treatment but he died on the way. Postmortem was not conducted. They (the family members) did not inform the Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the

deceased except officials from Asha (Anganwadi) who collected information. The family did not receive any help/ compensation from anyone.

43. Statement of Rahul Kumar (nephew of the disease) s/o Shubh Narayan Manjhi R/O/ Mashrakh Takht (Mob. No. 9971 291 860).

He stated that his uncle ramnarayan Manjhi (52 years) s/o Gyani Singh, who was a labourer and earned approx 72 thousand Rs. p.a., used to consume alcohol occasionally. However, he was not aware of the source of alcohol. If further stated that on 14.12.2022, in the morning when his uncle felt uneasiness, he was taken to Sadar Hospital from where he was referred to Chhapra hospital and then further to Patna Hospital where the disease died during treatment. Ambulance was available to carry the disease to the hospital. Post mortem was conducted in the presence of family members. They did not inform the police department of any other authority. No one from the police department or other government agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

44. Mrs. Mantulna Devi (aged 62 yrs) w/o Lt. Govind Ray (yadav) R/o Pachkhanda, Masrakh (Mob. No. 7761000908)

She stated that her husband Lt. Govind ray (aged 70 yrs) S/o Ghinavan Ray, was a farmer and earned 25,000 p.a. He used to consume alcohol occasionally and used to purchase it from an unknown seller Masrakh market. On 14.12.2022, his health deteriorated and he was taken to Isuwapur PHC. From there, he was referred to Chhapra Hospital where he died. Ambulance was not provided. Postmortem was done at Chhapra Hospital. They did not inform the police or any other agency. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

45. Mrs Kajal Devi (aged 34 yrs) W/O Lt. Kunal Kumar Singh R/O Yadumor, Masrakh, (Saran), Bihar. (Mob. No. 7764972122).

She stated that her husband Kunal Kumar Singh (aged 36 yrs) was having Betel-leaf stall (PAN Shop) and earned approx Rs. 1,00,000 p.a. He used to consume alcohol occasionally but she did not know about the source of it. On 13.12.2022, his health deteriorated and he was taken to Masrakh Sadar Hospital and from where he was further taken to Chhapra Govt. Hospital in an Ambulance where the doctor declared him dead. Inquest and postmortem

was one in the presence of family members. Police came and talked to them, and went away. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/compensation from anyone.

46. Statement of Mrs Sushila Devi aged 35 yrs w/o Lt. Ramji Shah R/O Shastri tola, Mashrakh (Mob. No. 9097253529).

She stated that her husband Ramji Shah (aged 45 yrs), used to work in a sweet shop and earn approx 36 thousand annually. He used to consume alcohol occasionally. However, she did not know about the source of alcohol. On 13.12.22, at around 10-11 PM, he started vomiting. Since, Ambulance was not available, he was taken to Markhas Hospital then Chhapra by their own vehicle. He died on the way to Hospital. Postmortem was done in the presence of family members. They did not inform police or any authority, However, officials from the police and excise department reached the Hospital and left after gathering information. She is not aware of any officials from the police or any Govt. agencies visited them or not. They got Rs. 10,000 , 10 Kg rice and 10 Kg wheat from Pappu yadav (local politician).

47. Statement of Sh Bhagwana Ram (SC) S/o Sh Nathuni Ram (Deceased) R/o Village Chhapiya Bintauli, PS Taraiya, Distt. Saran, Bihar.

He stated that deceased Nathuni Ram s/o Sh Jagannath Rai, is his father who worked as a farmer. On 14.12.2020 at about 06.00 a.m. he consumed alcohol alone. At about 02.30 pm he complained of stomach pain, head ache and lost his eye vision. The local doctor gave him medicine, which caused vomiting, then he was taken to Mashrakh Private Hospital (Dr Mintu Singh), who refused to give treatment. Then he was taken to Govt. Hospital Chhapra, where Doctor examined him and declared brought dead. He was cremated on 15.12.2022. Police of PS Taraiya came but no one asked for post mortem. The family did not receive any help/ compensation from anyone. Some private persons helped him by Rs 5000/- and Rs 1500/- was paid by Mukhiya. The statement of Sh Bagwana Ram has supported by Sh Bahara Ram another son of the deceased and Sh Manuku Kumar.

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48. Statement of Vikash (aged 27 yrs) S/o Rajdev Giri R/o Sishwa (Mob. No. 7462986179).

He stated that his younger brother Abhay Giri (aged 25 yrs) used to be a auto driver and earned approx Rs. 1.4 lakh p.a. He used to consume alcohol occasionally. But they did not know from where he used to obtain the liquor. He consumed alcohol on 14.12.2022 and at about 10 AM on 15.12.2022 he started vomiting, lost vision and felt cold. He was taken to Sadar Hospital. Ambulance was provided from Chhapra Hospital, where from he was taken to JSW Hospital where he died. Govt. Hospital provided free treatment and doctor's behavior was also satisfactory. Postmortem was done in his presence. They (the family members) did not inform Police or any other authority. The family did not receive any help/ compensation from anyone except Rs. 5000 one blanket and one towel received from Morari Bapu (a saint). He demanded strict action against the liquor seller. He further stated that administration knows everything but no action is taken. No officials from any authorities except police officials has visited the family of deceased.

49. Statement of Hashmu Tara Khaton (aged 22 years) s/o Lt. Noor Hasan Ansari r/o Village Masrak Sarang, PS Masrakh, Distt. Saran, Bihar (Mob. No. 8971129200)

She stated that Noor Hasan Ansari (aged 25 yrs), who used to work as a mason & labourer and earned approx. Rs. 80-90 thousand p.a., used to consume alcohol occasionally. However, she was not aware of the source of alcohol. He further stated that on 13.12.2022 at around 02:00 PM the victim started vomiting. He was taken to private hospital in the village. Later he was taken to Govt. Hospital Masrakh, from where he was taken to Govt. Hospital Chhapra and then to Govt. Hospital Patna by Ambulance. He died during treatment at Patna Hospital. Doctor's behavior was satisfactory. Some of the medicines were provided in the hospital whereas some had to be taken from outside. Postmortem was conducted in the presence of family members. During treatment at hospital he told that he had consumed alcohol. Officials did not raid the liquor seller. Some officials came alongwith the police and inquired about the incident. She received Rs. 5,000 each from two private persons after the incident but she does not know them.

50. Statement of Smt Chinta Devi (SC) W/o Sh Virendra Ram (Deceased). R/o Village Chhapiya Bintauli, PS Taraiya, Distt. Saran, Bihar

She stated that on 14.12.2020 at about 11.00 a.m. her husband Virendra Ram (aged 45 years, SC) consumed alcohol. At about 23.00 hrs, his health deteriorated. Neighbor Chandra took him to PHC Mashrakh, from where he was referred to Chhapra Hospital. Nephew Vijay Ram also accompanied him but he died on the way while being taken to Chhapra. He used to drink alcohol alone at home. She has two sons (Brajesh and Sandesh) and three daughters. Many people came home after the death incident. The family did not receive any help/ compensation from anyone. PHC had given injections etc. and referred him. The statement of Smt. Chinta Devi has been supported by her sons Brijesh Kumar (9324759157) and Sandesh Kumar.

51. Joint Statement of Mrs. Pratibha Devi (aged ...) w/o Lt. Baliram Singh & Ankit Kumar S/o Lt. Baliram Singh R/o Village- Chakahan, PS-Isuwapur, Saran, Bihar. (Mob. No. 8294430203)

They stated that the deceased Baliram (aged 64 yrs) used to work in a hotel and earned approx 72,000 p.a. He used to consume alcohol daily and used to purchase it from Shyam Koriya Bazar but he was not aware who sells it. On 15.12.2022 at around 1800 hrs he started vomiting and lost vision and voice. Ambulance was not called. He was being taken to hospital but died on the way. Postmortem was not conducted. They did not inform the police. He claimed that if any one tried to inform the police, liquor seller generally implicate such a person in a false case. No steps are taken by the excise officials to stop the sale of liquor. Village - chowkidar and all administration officials are aware as to who sells liquor. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

52. Statement of Aman Kumar (aged 22 yrs) S/o Narayan Raut R/o Hanumaganj, Katalpur. (Mob. No. 7783008861).

He stated that his father - Sh. Narayan Raut (aged 70 yrs) S/o Sukai Raut and Mother - Mrs. Gauri Devi Raut (aged 70 yrs) W/o Sh. Narayan Raut both have died on 14.12.2022 due to consuming alcohol. They were not taken to any Hospital and postmortems were not conducted.

53. **Statement of Angad Kumar (aged 30 yrs) s/o Yogendra Kuwar R/o Behrauli, Masrakh.**

He stated that his father Yogendra Kuwar (aged 62 yrs) used to consume alcohol occasionally. On 14/12/2022, he felt ill and was taken to Dr. Shailender at Private Hospital, Masrakh. Everything was normal. On the same day, Mukhiya ji (Ajit Singh) visited him to whom he revealed about consuming alcohol on 13/12/2022 night. Then, he was taken to Government Hospital, Masrakh. From there he was referred to Sadar Hospital, Chhapra, then to PMCH. Proper treatment was not provided there. That meant that medicines, oxygen masks, injections had to be brought from outside. Doctors were making excuses to treat patients. An amount of 500/- was paid for the stretcher.

On 15/12/2022, doctors informed us about the Low B.P and referred to AIIMS but did not act. Then, he was taken to Maa Girija Hospital, where treatment was provided. He died on the night of 15/12/2022. Dead body was returned to home and last rites were performed. No inquest or Postmortem was done. No one visited the deceased family except the SDM. The family of the deceased did not receive any help / compensation from anyone. He further stated that, if the facilities in Government Hospital were properly available, the deceased would have been saved.

54. **Statement of Sunil Kumar Manjhi (aged 22 yrs) s/o Lt. Sudama Manjhi R/o Behrauli, Masrakh.**

He stated that his brother Chhotu Manjhi (aged 17 yrs) died on 14/12/2022. He had consumed alcohol on 13/12/2022, but the source is not known to us. Around 22:00, he complained of stomach ache and vomited. He was taken to the Nursing home of Dr. Shailender Singh, Maskrakh. He was declared dead by the doctor. He brought him back and last rites were performed. The Post-Mortem was not conducted. No information was shared with the police. Dharmendra Manjhi (another brother) also died of consuming alcohol last year. Till now, no help/compensation has been received.

55. **Statement of Abida Khatun aged 50 years R/O Marcus Takth (mob. No. 9199 714 327).**

She stated that her son Munna Mahbub aged 30 years, who used to run a chicken shop and earn approx 1-2 Lakh Rupees p.a., used to consume alcohol regularly. However, she was not aware of the source of alcohol. In the afternoon of 15.12.2022, the deceased started vomiting. After giving medicine, he was taken to Sadar Hospital but he died on the way to hospital. Ambulance was made available. Due to fear of registering a case, the PM was not conducted. They did not inform the police department of any other authority. No one from the police department or other government Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

56. **Statement of Ranjan Kumar (21 years) s/o Lt. Sipahi Ray r/o Village Muglaiyan, PS Masrakh, Distt. Saran, (Chhapra) Bihar (Mob. No. 7043180137)**

He stated that Sipahi Ray (aged 40 yrs), who worked as a labourer, used to consume alcohol occasionally. However, he was not aware of the source of alcohol. He further stated that on 15.12.2022 at around 2-2:30 PM, he was not able to see properly. The victim was taken to Markhas Hospital then Chhapra Hospital and further to Patna, MSCH but could not survive. Inquest and Post-Mortem was not conducted as the family brought back the dead body to home and performed last rites. They (the family members) did not inform the Police or any other authority. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

57. **Statement Sh. Sapoot Ram @ Lal Bahadur Ram (aged 60 yrs) S/O Lt. Pahari Ram R/O Durgoli, Masrakh, Saran, Bihar. (Mob. No. 6205144976)**

He stated that his son deceased Manoj Ram (aged 18 yrs), used to work as a designer in Ludhiana and earned approx 1,20,000 Rs. p.a. He used to consume alcohol occasionally. But he did not know where he got it from. On 14.12.2022, in the morning, he started vomiting. He was taken to Masrakh Hospital where he was further referred to Chhapra Hospital. He died on the way to Chhapra Hospital while travelling by Ambulance. Postmortem was done in Chhapra Hospital. They did not inform the police or any authority. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

58. Statement of Ram Ayodhya Ray (aged 81 yrs) s/o Lt. Chander Ray R/o Moghlahiyan, Masrakh, Saran (Chhapra). (Mob. No. 8340560751)

He stated that his son Lt. Suresh Pratap Yadav (aged 40 yrs - unmarried) S/o Ram Ayodhya Ray, was a farmer and earned 60-70 thousand p.a. He used to consume alcohol occasionally. On 18.12.2022, at around 6-7 AM, when he lost his vision all of a sudden then my neighbor and other villagers took him to Markhas Hospital then to Patna, PMCH, Hospital where he died. Doctors were available and treatment and medicines were provided at the hospital. Postmortem was done in the presence of Family members. They did not inform the police or any other agency. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone except from a saint trust but they did not know about it.

59. Mrs. Kusum Devi (aged 52 yrs) w/o Lt. Dev Kumar Singh R/o Ben-Chhapra, Masrakh, Chhapra, Bihar. (Mob. No. 8298753241).

She stated that the deceased Lt. Jaydev Singh (aged 55 yrs) S/O Binda Singh was brother of her late husband. Deceased was a farmer and earned approx Rs. 1 Lakh p.a. He occasionally drank alcohol but never disclosed where from he obtained it. On 13.12.2022, at around 05:00 AM, he started vomiting. He was taken to Govt. Hospital Masrakh and then Govt. Hospital, Chhapra where the doctor declared him dead. No treatment was provided at Masrakh Govt. Hospital. Postmortem was conducted in the presence of family members. They went to Masrakh Police station and informed them about the incident. No one from the police department or other Govt. Agencies visited the family of the deceased. The family did not receive any help/ compensation from anyone.

60. Joint Statement of Guddu Kumar (aged 19 yrs) s/o Amir Manjhi R/o Behramsthan, PS- Bhagwanpur, Siwan

He stated that the deceased was his father Amir Manjhi (aged 40yrs) and elder cousin's father Awadh Manjhi (aged 41 yrs). Awadh Manjhi used to work as a laborer with my father and used to earn Rs.600 per day. In the family we have four brothers and one sister apart from mother, in which one brother has got married, while two brothers and one sister are minors. They used to consume alcohol occasionally. The liquor is available at Jaymadar Rai's shop in our own village, which we have complained about many times before, but the

administration has not taken any action. On 14/12/2022 evening, he has consumed alcohol. Next day on 15-12-2012, he started vomiting, body started trembling and he felt loss of eyesight. Without waiting, Bira Manjhi took him to Indra Sahu Private Hospital, Siwan, where he was admitted and treatment was provided. On 16/12/2022, he was referred and taken to Mansi Hospital, Gorakhpur. There, he died as soon as he reached. Panchnama and post mortem were not done. No action was taken by the police administration regarding this. The police also caught a car but was taken away and released. Tamaji Awadh Manjhi was the village watchman. We have not received any help/compensation from the administration and the government. It is only a request for financial assistance.

Bira Manjhi (Brother of Awadh Manji) also stated that his elder brother Awadh Manjhii was already ill and he died of a heart attack which was due to shock over his brother's death on 16.12.2002 morning, that happened on the way to the hospital. His inquest and post mortem was not done. He used to work as a watchman and he knew everything or even after catching illegal liquor, no action was taken against the liquor seller.

61. Statement of Ugmadevi (aged 60 yrs) w/o Mahesh Rai R/o Brahmasthan, Siwan.

She stated that her husband Mahesh (aged 61) s/o Dhuri Rai used to work in agriculture. He used to drink alcohol occasionally. Jamadar rai sells liquor in the village and he used to drink there. On 15/12/2022, he complained of stomach ache and died within a short time. Even then, he was taken to Dr. Mishra's Private Hospital but no one was present there. Ambulance was not called. No inquest or Post-Mortem was done. No complaint about the sale of liquor was lodged to the Police. Police arrested the sellers but then release them after some time. The village watchman (Awadh Manjhi) also died by consuming alcohol. No one from the administration visited the deceased family. The family did not receive any financial help / compensation from anyone. He was the only breadwinner of the family. If any help from the government is provided, it will be helpful.

62. **Statement of Balli rai (aged 70 yrs) s/o Adalat R/o Berhmsthan, Siwan.**

He stated that his son Shambhu Yadav (aged 36 yrs) used to consume alcohol occasionally. On 14/12/2022, he consumed alcohol from the market. On 15th, he complained of body pain and lost eyesight, and did not go to work that day. On 16th morning, he was taken to Bhagwanpur block. Ambulance was available. From there, he was taken to Bhagwanpur government hospital and received treatment properly and further referred to Sadar Hospital in Siwan. During treatment, he died. Inquest and Post-mortem was done. No one from the administration visited the deceased family except the Police. The village watchman has also died in this incident. The family did not receive any financial help / compensation from anyone till now. The head of the village and in - charge of the police station had come and pressured them to tell them that the death was due to illness.

63. **Statement of Ram Darshan Pandit (aged 61 yrs) s/o Shivpujan Pandit R/o Saudhani, Siwan.**

He stated that his nephew Rajendra Pandit (aged 35) s/o Ram Ayodhya used to consume alcohol occasionally. He was the breadwinner in the family. Jamadar Rai sells liquor in Brahmasthan market. On 14/12/2022, he consumed alcohol. On the same day, he felt loss of eyesight and difficulty in breathing. He was taken to Dr. N.K Mishra where he died during treatment. Ambulance was not called. No inquest or post-mortem was done. No one from the administration visited the deceased family except the Police. The family did not receive any financial help / compensation from anyone. Complaints regarding selling of liquor were done verbally and not given in writing. The excise department also comes occasionally. Helpline number is written on the poles for filing complaints.

64. **Statement of Md Azad Ali (32 years, OBC) S/o Sh MD Nizamuddin R/o Village Mani Sirsiyan, PS Amnour, Distt. Saran, Bihar (Mob. No. 9631718948)**

He stated that his neighbor Ayanuddin @ Amanuddin aged 50 years OBC S/o Sh Baharan Miyan, who worked as a driver in Andra Pradesh and earned approx. 1.8 lakh per annum, used to consume alcohol occasionally. He told that the villager Nonia Mahto sells liquor and hides when the police arrives. On 13.12.2020, the victim lost his sight due to consumption of

alcohol. He was brought to Advance Hospital Marhaura, where he was admitted for 4-5 days. On 18.12.2022 he had gone to Nepal for eye treatment. After the incident Excise department has taken action. No one from the police department or other Govt. Agencies visited his residence. The family did not receive any help/ compensation from anyone. The family is very poor and needs financial help. The statement of Md Azad Ali has supported by Sh Dhananjay Kumar S/o Sh Balram Prasad (Mob no. 7488113279)

65. Statement of Sh Vishwanath Sharma (65 years, Gen) S/o Sh Ram Tirath Thakur R/o Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 6202928201)

He stated that his son Raju Sharma aged 25 years works for centering and earned approx. 1.8 lakh per annum. He use to consume alcohol occasionally. He told that the neighbor villager sells liquor. On 13.12.2020, the victim started loose motion. BDO came and brought him to Sadar Hospital Chhapra. The behavior of the doctor and the hospital staff was cordial and proper treatment was provided free of cost. After the incident Excise department has taken action and arrested Umesh Rai liquor seller. After the incident BDO and doctor visited the residence of the deceased. The family did not receive any help/ compensation from anyone. The statement of Sh Vishwanath Sharma has been supported by Raju Sharma Victim.

66. Statement of Sh Shiv Kumr Mahato (20 years, OBC) S/o Sh Dhora Mahato R/o Village Hussepur, PS Amnour, Distt. Saran, Bihar (Mob. No. 7484892976)

He stated that he use to work as a brick maker and earned around 1.2 lakh per annum. He use to consume alcohol occasionally. He didn't drink much on the day of the incident. He purchased alcohol from Kuriya Rasoolpur. He further stated that on 14.12.2022 he started feeling heartburn, headache, dizziness and dryness in mouth. BDO was informed by Mukhiya and he was brought to Sadar Hospital Chhapra by Ambulance, where he was treated. From here, he went to Private Hospital Amnour for further treatment. Government officials were aware of the incident. The family did not receive any help/ compensation from anyone. No action was taken by the Excise Department. The statement of Sh Shiv Kumar has supported by his father Sh Dhora Mahato @ Rampujan Mahato.

67. Statement of Sh Lal Babu Mahato (53 years, OBC) S/o Sh Paras Mahato R/o Lalapur, PS Marhaura, Distt. Saran, Bihar

He stated that he used to do agriculture work and sometimes used to drink alcohol. On 15.12.2022, he had consumed liquor on the way to Mashrakh and had also consumed it at the wedding, after that he had stomach pain. No Ambulance came. He went to Govt hospital Marhaura from where he was referred to Govt Hospital Chhapra. Further he was referred to Nalanda Medical Collage Hospital Patna, his vision was reduced. The doctors had given proper treatment with a cordial attitude. He did not inform the police or any other authority about the consumption/sale of liquor. No action was taken by the Excise Department. The family did not receive any help/ compensation from anyone. No one from the police department or other Govt. Agencies visited the family of the deceased. The statement of Lal Babu Mahato has supported by the Nagendra Singh R/o Saikhrauni (9264237805).

68. Statement of Shankar Shah (aged 45 yrs) s/o Atma Shah R/o Behrauli, Mashrakh.

He stated that he has a Chai shop in Behrauli. He said that he consumed alcohol occasionally. Some days ago, he lost his eyesight. His wife took him to Private Clinic, Taraiya, but did not receive any treatment. Then, he was taken to Sadar Hospital, Chhapra through a private ambulance, again, but did not receive any proper treatment. He was taken to D.P Emergency Hospital, Chhapra by his wife. Treatment was provided for four (4) days. Police visited the family. The family did not receive any help / compensation from anyone.

69. Statement of Rajesh Shah (38 years) s/o Fulena Shah r/o Bahrauli, PS Masrakh, Distt. Saran, Bihar (Mob. No. 7050637743)

He stated that he works as mason. He had consumed alcohol with his friend in Masrakh on 14.12.2022. He lost his vision completely in the next morning. He was taken to Govt. Hospital Masrakh and then he was sent to Chhapra Hospital. But he was not satisfied with the treatment. He was then taken to RPC Hospital and Sharma Ji Hospital but his vision was lost completely.

70. Statement of Mukesh Sharma (aged 40 yrs) S/o Lt. Satya Narayan Singh R/o Ward No. 9, Village-Taraiya, PS & Post - Taraiya, Chhapra(Saran). (Mob. No. 9576080228)

He stated that he is a labourer and he earns approx. Rs. 90,000. He had consumed alcohol after a long time. Wife of the brother of Ganesh Manjha residing at Village Kharanti near village Taraiya sells liquor. On the night of 15.12.2022, he felt dizziness and became unconscious the next morning. He was taken to Govt. Hospital Taraiya then further to Chhapra and further to Patna Medical College where he was admitted in ICU. After treatment he regained his vision which he had lost earlier due to the effect of the alcohol. Now he was feeling well and he was satisfied with the treatment he received. All the tests were done in the Hospital and medicines were also provided. Behaviour of Doctors and officials of all the Hospitals are good. When he was under treatment in Chhapra Hospital, media personnel interacted with him. Thereafter police raided the residence of the wife of brother of Ganesh Manjha (seller of liquor) and caught her. Police used to conduct raids in the neighboring villages with regard to illegal liquor trade. Help line numbers were also pasted on poles for giving information to the authorities with regard to illegal liquor trade. They did not inform the police or any authority about the incident. No one from the police department or other Govt. Agencies visited him or his family. He did not receive any help/ compensation from anyone.

71. Statement of Ranjan Kumar Sinbgh (aged 30 yrs) s/o Ram Pravesh Singhr/o Village Chainpur, PS Taraiya, Distt. Saran, Bihar (Mob. No. 9102324327).

He stated that his Uncle Sh. Ram Nageena Singh had died on 23.04.2022. He used to do medical practice in the village and used to consume alcohol regularly. On that the after consuming alcohol his health condition deteriorated and he lost his vision. He was taken to Taraiya Hospital where doctor said that oxygen level was misbalance and he was further referred to Sadar Hospital. Proper treatment was not provided in Chhapra Hospital and he was further taken to a private hospital where he died during treatment next day in the morning.



NATIONAL HUMAN RIGHTS COMMISSION

Report of the Enquiry Committee in Case No. 6352/4/32/2022

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